

C O N T E N T S

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THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Thursday, August 10, 2017/Shravana 19, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, I have given an Adjournment Notice with regard to the formation of Mahanadi River Tribunal.... (*Interruptions*)

HON. SPEAKER: I will allow you to speak after Question Hour.

... (*Interruptions*)

HON. SPEAKER: Bhartruhari ji, please do not do this. You can raise your issue in Zero Hour.

... (*Interruptions*)

HON. SPEAKER: Bhartruhari ji, what is the issue?

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Madam, the issue is regarding formation of Mahanadi Tribunal. ... (*Interruptions*)

HON. SPEAKER: I will allow you to speak in Zero Hour. Bhartruhari ji, you will be the first speaker.

... (*Interruptions*)

11.02 hours

(At this stage, Shri K.N. Ramachandran, Shrimati Rita Tarai and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: Please do not do that. Hon. Members, I will allow you all to speak in Zero Hour.

... (*Interruptions*)

HON. SPEAKER: Now, let us take up Question Hour.

11.03 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 341.

(Q.341)

SHRI S.P. MUDDAHANUME GOWDA : Madam Speaker, textile industry is one of the largest employers in this country and it contributes about 14 per cent towards industrial production and 4 per cent towards the GDP. ... *(Interruptions)* It gives direct employment to about 51 million people and indirect employment to about 68 million people in this country. ... *(Interruptions)*

11.03½ hours

(At this stage, Shri K.N. Ramachandran and some other hon. Members went back to their seats.)

Madam, the industry has gone through a lot of difficulties after demonetization and imposition of GST... *(Interruptions)* A lot of mills have been closed during the last three years. ... *(Interruptions)* The reasons for closing down of these textile industries, as assigned by the hon. Minister in her reply on 2nd February, 2017, are inadequate working capital, insufficient cash flow, increase in cost of production, squeezed profit margin, stressed assets, etc. ... *(Interruptions)*

In addition to this, during the second week of July 2017, lakhs of labourers in Surat came on the street as they were rendered jobless since many of the textile units were closed because of the GST. ... *(Interruptions)* The same situation is prevailing in the whole country. ... *(Interruptions)*

My question to the hon. Minister is, whether there is any impact of GST on the textile industry rendering lakhs of labourers unemployed. ... *(Interruptions)* If it is so, what is the action plan and what is the measure taken by the Government of India to ease out the situation? ... *(Interruptions)*

11.04 hours

(At this stage, Shrimati Rita Tarai and some other Hon. Members went back to their seats.)

श्री अजय टम्टा : माननीय अध्यक्ष जी, माननीय सदस्य द्वारा जो चिन्ता व्यक्त की गयी है, वह ठीक बात है। मिलों के बन्द होने के कारण जो कठिनाई उत्पन्न हुई है, 89 मिलें बन्द हैं और हमारी 28 मिलें चल रही हैं। उन्होंने दूसरा प्रश्न किया है कि जीएसटी के कारण क्या किसी प्रकार की कठिनाई आ रही है, उसके बारे में मैं माननीय सदस्य को अवगत कराना चाहता हूँ कि जीएसटी सरकार द्वारा उठाया गया एक साहसिक कदम है और माननीय प्रधानमंत्री जी द्वारा पारदर्शिता के दृष्टिकोण से लिया गया कर सुधार हेतु एक ऐतिहासिक निर्णय है। हमारी सरकार अपने टैक्स वायबल क्षेत्र में उठने वाले विषयों को लेकर संवेदनशील है। वस्त्र एवं सम्बन्धित मदों के बारे में जीएसटी दर सामान्य है।

इसे न्यूनतम कर प्रकोष्ठ में रखा गया है। मैं अवगत कराना चाहता हूँ कि जिस प्रकार से हमारा वस्त्र मंत्रालय है, उस वस्त्र मंत्रालय में जो हमारे अधिकतम वीवर्स हैं, वे लगभग 43 लाख लोग हैं, जो लगभग 20 लाख की कैटेगरी से नीचे आते हैं।

दूसरे, जो हमारे पॉवरलूम में काम करने वाले लोग हैं, वे हमारे देश के जो पॉवरलूम्स हैं, जो वर्कर्स हैं, वे 87 प्रतिशत भी 20 लाख की कैटेगरी से नीचे आते हैं। बाकी के लोग जी.एस.टी. के अंदर इवॉल्व हो रहे हैं और हमारे कार्यकाल में किसी प्रकार की कोई कठिनाई सामने नहीं आई है।

SHRI S.P. MUDDAHANUME GOWDA : Madam Speaker, in Karnataka, unfortunately, 27 textile mills were closed and only 18 are operational. There are two major broad segments in the textile industry – unorganized sector and organized sector. In unorganized sector, mainly small industries like handlooms, sericulture etc. will come.

Karnataka is one of the major potential textile industry areas where unorganized sector, which is based on the use of traditional methods and traditional tools, is there. Earlier, lakhs of people were employed in this industry in Karnataka. So, it used to generate a very good employment, though traditional methods and tools were being implemented. Unfortunately now, in spite of the power handlooms, in handlooms, handicrafts and sericulture etc. in this area, there is a huge loss of employment. Karnataka, which is mainly based on the unorganized

segment of textile industry, is once again depending upon the Government of India for any special package.

My question to the hon. Minister is whether any special package is being thought of by the Government of India to restore and revive the unorganized segment of textile industry in Karnataka, particularly handlooms and powerlooms etc.

THE MINISTER OF TEXTILES AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI SMRITI ZUBIN IRANI): Madam Speaker, at the outset, let me here clarify to the hon. Member that it is this Government that gave a special package worth Rs. 6,000 crore for the garmenting sector and for the made-up sector, recognizing that per crore of investment made generates close to 70 direct jobs and many other indirect jobs. The entire sector has unanimously welcomed not only the GST but also the labour reforms undertaken by this very Government to ensure that investments, both domestic and international, are facilitated.

Madam, I also want to put on record that it is under this Government that the largest amount of FDI coming in for this sector of the textile industry was witnessed by the entire industry and by the entire nation.

In so far as the hon. Member here putting forth his concerns with regard to the handloom industry is concerned, I would like here to bring out two or three points for his observation. Firstly, in the year 2009-2010, there was a Handloom Census done wherein it was found that only one per cent of weaver families were completing higher education. It is under this Government that a decision was taken that through the National Open School and the National Open University, all weaver families, their children and weavers themselves will have the facilitation of education so that it helps enhance not only their productivity but also their engagement with their markets.

So much so, Madam Speaker, that this Government ensured that for SC/ST, *divyang-jans*, women and BPL category citizens, 75 per cent of the fees will be borne by this Government led by the hon. Prime Minister, Shri Narendrabhai Modi.

I also want to bring to the notice of the hon. Member that many a weavers across the nation for years were crying out that the subsidy, which is to be given to the weavers in the form of thread, *dhaga*, was not reaching the weaver concerned.

It is this Government led by the hon. Prime Minister that started an *E-Dhaga* App through which, including in Kannada, any weaver who wants to place an order for the subsidized yarn 40 kilo coarse cotton and 4 kilo silk yarn subsidized can place it on the App and trace his shipment from the depot to the final destination, that is, the weaver's place of work.

I would also like to bring here to the notice of the hon. Member that it is under this Government that for the first time in the history of our country we established a helpline especially for handloom weavers. I would like to tell the hon. Member, through you, Madam, that the number is 1800-208-9988. I implore you that any weaver who has a problem -- this helpline is working seven days a week -- can avail of any subsidy, any opportunity and any facilitation under this Government through this helpline. This helpline began on the 4th January and till now close to 6,500 complaints have been duly met through this landline. Thank you.

श्री रामसिंह राठवा : माननीय अध्यक्ष महोदया, आपका धन्यवाद, आपने मुझे पूरक प्रश्न पूछने का मौका दिया। गुजरात में कपास का उत्पादन भारी मात्रा में होता है। गुजरात का अहमदाबाद और सूरत वस्त्र मिलों का मैनचेस्टर माना जाता है। गुजरात में बहुत-सी वस्त्र-मिलें बंद पड़ी हैं। उसकी वजह से बहुत-से मजदूर बेकार हो गये हैं। इन मजदूरों को फिर से मजदूरी देने के लिए सरकार कोई नयी वस्त्र-नीति लाने का विचार रखती है ताकि बंद पड़ी हुई मिलें चालू हो सकें और फिर से मजदूर को मजदूरी मिल सके?

SHRIMATI SMRITI ZUBIN IRANI : Madam Speaker, there is still in existence a Textile Workers Relief Fund. If the hon. Member has any such challenge that the workers face and if they so deserve to be compensated under this scheme, then the

Ministry will look at the application if the hon. Member is so kind to forward it to the Ministry.

श्री अरविंद सावंत : माननीय अध्यक्ष महोदया, मैं माननीय मंत्री महोदय का अभिनन्दन करता हूँ। वे टेक्सटाइल मिनिस्ट्री के लिए पुनः जीतकर आयी हैं।

आप जानती हैं कि मुम्बई शहर टेक्सटाइल मिलों और पोर्टर्स की वजह से वायब्रेंट था। आज मुम्बई शहर में 85 मिलें बंद पड़ी हैं और 135 मिलें चालू हैं। माननीय मंत्री महोदया से मेरी खास विनती है कि ऐसी मिलें जो बंद पड़ी हैं, जिनको पुनर्जीवित करने की आवश्यकता है, उनमें रेज़िडेंशल कॉम्प्लेक्स बनाये जा रहे हैं। यदि हमको इम्प्लॉयमेंट जेनरेट करना है, तो सरकार को एक नीति अपनानी पड़ेगी, मिलों में जो खुली जगह उपलब्ध है, उनमें सरकार कोई उद्योग लगाये ताकि मुम्बई की वायब्रेंसी भी रहे और इम्प्लॉयमेंट भी हो, जो एक महत्त्वपूर्ण मुद्दा है। कुछ मिलें, जो निवासी कॉम्प्लेक्सेज हैं, जैसे 'भास्कर' है, इसने इंडिया यूनाइटेड मिल के साथ कौन-सा ज्वाइंट वेंचर किया, यह पता नहीं है, ना वे स्वयं कुछ करते हैं, न ही किसी को कुछ करने देते हैं। वहाँ की इमारतों की मंजिलें कभी भी गिर सकती हैं। दिग्विजय मिल की निवासी मंजिलें गिर सकती हैं, एनटीसी मिल की जितनी भी निवासी मंजिलें हैं या कमर्शल मंजिलें हैं, वहाँ पब्लिक प्रिमाइसेज़ एक्विशन एक्ट लगाने की कोशिश करके उनसे ज्यादा किराया मांग रहे हैं। ये सारी परेशानियाँ मुम्बई के मिल मजदूरों और उनके परिवारों के साथ हो रही हैं।

मैं आपके माध्यम से माननीय मंत्री महोदया से पूछना चाहता हूँ कि मिलों को पुनर्जीवित करने के लिए आप कौन-सी नीति अपना रहे हैं ताकि वहाँ रेज़िडेंशल कॉम्प्लेक्स न बने और कोई उद्योग खड़ा किया जा सके ताकि इम्प्लॉयमेंट जेनरेट हो, इसके साथ ही पुरानी इमारतों के पुनर्विकास के लिए सरकार कौन-सी नीति अपनाएगी?

माननीय अध्यक्ष : आपके एक प्रश्न में ही तीन प्रश्न हो गये।

श्रीमती स्मृति जूबिन इरानी : माननीय अध्यक्ष महोदया, हमारे साथी ने बंद मिलों के संबंध में प्रश्न किया है। यह प्रश्न वर्ष 2008 से ही मुम्बई को व्याकुल कर रहा है। महाराष्ट्र की वस्त्र मिलों की वर्तमान स्थिति यह है कि वहाँ दो हजार से अधिक मजदूर अलग-अलग मिलों में कार्यरत हैं। मुम्बई की विशिष्ट चुनौती एनटीसी के संदर्भ में है। यह चुनौती इसलिए है क्योंकि मुम्बई में रियल इस्टेट का कॉस्ट, बिजली का कॉस्ट और शेष पेरिफेरिअल्स का कॉस्ट मिल्स को चलाने के लिए मिल वालों को बहुत ही महंगे पड़ रहे हैं।

एन.टी.सी गवर्नमेन्ट ऑफ इंडिया की एक इन्डिपेन्डेन्ट पी.एस.यू. है। माननीय सांसद महोदय की जितनी भी चिंताएं हैं, हम उन्हें एन.टी.सी. को प्रेषित करेंगे। निश्चित रूप से हमारी यह संरचना और प्रयास है कि ज्यादा से ज्यादा संख्या में मजदूर कार्यरत हों और महाराष्ट्र में ज्यादा उद्योगों के आसार बढ़ें। इसके

संबंध में मैं माननीय सांसद महोदय से सिर्फ इतना कह सकती हूँ कि मुंबई अथवा महाराष्ट्र के अन्य भागों में महाराष्ट्र सरकार की ओर से टैक्सटाइल को रेवल्युशनराइज़ करने की दिशा में जितने भी कदम उठाए जाएंगे, उनमें भारत सरकार पूर्ण रूप से सहयोग करेगी।

SHRIMATI P.K. SHREEMATHI TEACHER : Madam, thank you for giving me the opportunity to ask a supplementary on textile industry. There is a National Textile Mill in my constituency, which is facing many deficiencies.

Madam, there is no post loom processes like wider width fabric dyeing and printing in public domain which can cater to all types of fabric manufacturing units including handlooms. No pre-loom processes like mill warping and sizing for catering to powerlooms are available in Kerala for production with single yarn. Ultimately, it is limited to production of fabric with double yarn only.

There is a full fledged NABL Accredited Textile Testing Laboratory under the Ministry of Textiles run by a Textile Committee at Kannur. I had a chance to visit the said lab at Kannur sometime back. I found that most of the instruments available there are very old and need replacement. Hon. Minister, you gave an assurance to me to undertake a visit to all the NIFT, National Textile Mills, and NABL. Is the Government and the Minister ready to provide all the new facilities to the textile mill and a lab also?

SHRIMATI SMRITI ZUBIN IRANI: I would like to bring to the kind attention that just like the hon. Member spoke about my engagement with her with regard to her constituency, Kannur, she had brought forth to my attention issues with regard to handloom. I have tried to the best of my ability to support her endeavours for handloom weavers in her constituency.

Today, she has brought forth an issue with regard to powerloom. I would like to bring to her kind attention through you, Madam Speaker, with regard to powerloom, the Government of India has started a scheme for Power Tex on the 1st of April. This is a scheme which has duly been started in conjunction with the State Governments and authorities and has put forth for all the administrative

bodies that work in the segment of powerloom so that more and more support can be given.

Insofar as her concern with regard to upgrading of labs is concerned, the Textile Committee has entered into an MoU with countries like Japan where targeted labs are upgraded. I would also like to bring to her kind attention that just like my colleague from Karnataka spoke about and I had answered about a Helpline for handloom weavers, we have established a similar Helpline for powerloom weavers as well. Any powerloom weaver who has a targeted challenge that needs support can get that support through this Helpline. I will personally engage with the hon. Member to ensure that the lab facility challenges are met and Power Tex Helpline No. is 1800222017. I hope that this can be forwarded by the hon. Member to the powerloom weavers in her constituency for their help.

माननीय अध्यक्ष : जय प्रकाश जी, आप शॉर्ट में अपना क्वेश्चन पूछिए। मुझे मालूम है कि सब के क्षेत्रों में यह समस्या है। बहुत समय हो गया है।

श्री जय प्रकाश नारायण यादव : अध्यक्ष महोदया, बिहार के बाँका और भागलपुर में शिवतसर और बुनकरी उद्योग प्रसिद्ध रहा है। बाँका और भागलपुर में लाखों परिवार बुनकरी उद्योग में लगे हुए हैं।

अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि बाँका और भागलपुर में बुनकरी उद्योग को बढ़ावा देने के लिए सरकार कोई ठोस उपाय कर रही है या नहीं? क्या बाँका और भागलपुर के इस काम में लगे हुए लाखों बेरोज़गार हो रहे परिवारों को रोज़गार उपलब्ध करवाने और राशि उपलब्ध करवाकर पावरलूम और मिलों की स्थापना करने पर सरकार कोई विचार कर रही है?

श्रीमती स्मृति जूबिन इरानी : अध्यक्ष महोदया, आदरणीय सांसद जी को मैं अवगत कराना चाहती हूँ कि भागलपुर में विशेष रूप से टस्सर को लेकर बहुत सारे वीवर्स और बुनकरों ने हम से सम्पर्क किया है। विशेष रूप से हमारी बहनें और महिलाएं टस्सर को जब वीव करती हैं तो थाई रीलिंग करती हैं और उस ड्रेज़री को हटाने के लिए सरकार की तरफ से "बुनियाद " नाम की एक रीलिंग मशीन उन्हें दी गयी है ताकि थाई रीलिंग की प्रथा से उन्हें मुक्त किया जा सके। जहां तक भागलपुर की चिंताओं का प्रश्न है।

माननीय अध्यक्ष : मुझे लगता है कि उनसे ज्यादा आपने स्टडी की है।

श्रीमती स्मृति जूबिन इरानी : मैं उनको अवगत कराना चाहती हूँ कि भागलपुर में हेण्डलूम वीवर्स के संदर्भ में और वहां के हेण्डलूम वीवर्स चाहते हैं कि वीवर्स को हेण्डलूम की दृष्टि से ज्यादा समर्थन मिले तो वह हम देने में समर्थ हैं।

श्री सुभाष चन्द्र बहेड़िया : अध्यक्ष महोदया, मैं यह जानना चाहता हूँ कि जीएसटी रिजीम के तहत पावरलूम के सौ रुपये मीटर के सिंथेटिक कपड़े पर कम्पोजिट मिल के मुकाबले सात रुपया ज्यादा टैक्स लग रहा है तो क्या मंत्री जी इस बारे में कोई इनीशिएटिव लेंगी ताकि पावरलूम को बंद होने से बचाया जा सके?

श्रीमती स्मृति जूबिन इरानी : माननीय महोदया, जैसा कि आदरणीय सांसद जानते हैं कि जीएसटी का विषय जीएसटी काउंसिल के तहत आता है और संसद के दोनों सदनों ने जीएसटी काउंसिल को सुनिश्चित किया है कि जीएसटी के रेट्स और प्रोसीजर के संदर्भ में वह निर्णय ले सकती है। यह भी कहना यहां उचित होगा कि निर्णय मात्र भारत सरकार नहीं लेती है, सभी प्रदेशों की सरकारें, जिसमें सभी राजनीतिक दलों के प्रतिनिधि हैं, एक साथ बैठकर निर्णय लेते हैं।

यह भी मुख्यतः यहां कहने की जरूरत है कि जीएसटी के संदर्भ में यह समझना होगा कि यह डेस्टिनेशन टैक्स है और इनपुट क्रेडिट के रूप में वापस खाते में आता है। यह नॉर्मल टैक्स की प्रथा से थोड़ा भिन्न है। माननीय वित्त मंत्री जी ने पार्लियामेंट लाइब्रेरी में सांसदों के लिए विशेष व्यवस्था की है और एक विशेष जीएसटी डैस्क लगाया गया है। मेरा आग्रह होगा कि माननीय सांसद उस डैस्क पर जाकर कुछ और जानकारी अपने लोक सभा क्षेत्र के लिए लेना चाहते हैं तो ले सकते हैं। वह जानकारी इनके क्षेत्र के पावरलूम सेक्टर अथवा टैक्सटाइल से संबंधित लोगों के लिए बहुत लाभदायक होगी।

(Q.342)

श्री लल्लू सिंह : अध्यक्ष महोदया, यह एक सुखद संयोग है कि पिछले वर्ष और इस वर्ष देश में मानसून की वर्षा देश के अनुकूल रही है। अनुकूल वर्षा के कारण पिछले वर्ष कृषि की बुआई चार प्रतिशत अधिक हुई थी और इस वर्ष भी बुआई अधिक होने की सम्भावना है। माननीय मंत्री जी से मैं जानना चाहूंगा कि देश में पिछले वर्ष और इस वर्ष में अभी तक जल की बढ़ी हुई उपलब्धता का राज्यवार विवरण क्या है? इस अतिरिक्त जल का कितनी मात्रा में उपयोग हुआ है, कितना प्रतिशत बिना उपयोग के रहा है तथा इस अतिरिक्त जल के संरक्षण के लिए सरकार ने क्या कदम उठाए हैं?

डॉ. संजीव बालियान : अध्यक्ष महोदया, पूरे देश में वर्षा से हर साल 4 हजार बीसीएम पानी इकट्ठा होता है, जिसमें से इवोपेरेशन के बाद 1869 बीसीएम पानी इस्तेमाल के लिए बचता है। लेकिन उसमें से भी जिओलॉजिकल कंडिशनस हैं, उसके हिसाब से 1137 बीसीएम पानी बचता है। उसमें से भी 690 बीसीएम सर्फेस वाटर में से हम 450 बीसीएम स्टोर कर सकते हैं। अभी तक देश में मात्र 253 बीसीएम स्टोरेज की कपेसिटी बन सकी है। करीब 51 बीसीएम की कपेसिटी कंस्ट्रक्शन की प्रक्रिया में है और 103 बीसीएम के करीब फाइनल स्टेज में है। माननीय सदस्य को मैं यह बताना चाहूंगा कि कपेसिटी क्रिएशन एक दिन का काम नहीं है क्योंकि डैम्स एक दिन में नहीं बनते हैं। यदि हम आज सोचते हैं तो कम से कम 5-6-7 साल उसकी सारी परमिशन मिलने में लगते हैं और उसके बाद 8 से 10 साल कम से कम डैम के कंस्ट्रक्शन में लगते हैं। माननीय सदस्य ने पिछले दो साल के बारे में पूछा है तो जो छोटी-छोटी परियोजनाएं हैं, जैसे कि चैक डैम बनाना इत्यादि, वह तो हो सकते हैं, लेकिन जो लार्ज प्रोजेक्ट्स हैं, जिनमें केन्द्र सरकार की भूमिका होती है, जिनमें टेक्निकल गाइडेंस और फाइनेंस हम लोग करते हैं, वह बहुत लम्बा प्रोसेस है। इसके साथ-साथ हमारा विचार रिवर इंटरलिकिंग का है, जिससे करीब 170 बीसीएम पानी को स्टोर किया जा सकेगा।

जिनमें से तीन काफी अगली स्टेज में जा चुके हैं। मैं माननीय सदस्य को बताना चाहूंगा कि सबसे पहले केन-बेतवा, दमनगंगा-पिंजल और पार-तापी इन तीनों से, 3.36 केन-बेतवा से, 0.8 दमनगंगा-पिंजल और 1 बी.सी.एम. पार-तापी नर्मदा, इनकी तरफ हम बढ़ रहे हैं तो इनमें भी स्टोरेज कॅपेसिटी इतनी होगी। इन पर काम शुरू हो चुका है। हम धीरे-धीरे आगे बढ़ रहे हैं, लेकिन यह एक दिन या एक वर्ष का काम नहीं है जो मैं माननीय सदस्य को बता सकूँ कि इस साल हमने कितना स्टोरेज क्रिएट किया है और अगले साल कितना किया जाएगा।

श्री लल्लू सिंह : अध्यक्ष महोदया, सरकार ने वर्ष 2017 के बजट भाषण में कहा कि मनरेगा के तहत देश में 5 लाख तालाब बनाने का लक्ष्य रखा गया है तथा खेती से जुड़े 10 लाख अतिरिक्त तालाबों का निर्माण कार्य

पूरा किया जाएगा। माननीय मंत्री जी से हमारा प्रश्न है कि अभी तक कितने तालाब बनकर पूर्ण हो चुके हैं तथा इन तालाबों की जल संरक्षण क्षमता का राज्यवार विवरण क्या है? क्या इस जल की मानव उपयोग अर्थात् सिंचाई, उद्योग तथा घरेलू उद्योग हेतु सरकार की कोई योजना है? यदि हां, तो उसका विवरण क्या है?

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, माननीय सदस्य का जो प्रश्न है, चूंकि मनरेगा ग्रामीण विकास मंत्रालय के द्वारा दी जाती है। जितने तालाबों का निर्माण हुआ या क्या स्टोरेज क्षमता है, वह जानकारी ग्रामीण विकास मंत्रालय के पास आती है। मैं सदस्य को मंत्रालय से सारी सूचनाएं प्राप्त करके प्रदेश के हिसाब से और कितने तालाबों का निर्माण हुआ, कितनी कैपेसिटी सृजन हुई, वह उनके पास भिजवा दूंगा।

PROF. K.V. THOMAS : This year's monsoon is almost coming to an end. Unfortunately, the monsoon in many States like Kerala is below the average. This has caused water scarcity in many rivers like Periyar River which supplies drinking water to the City of Kochi and to the neighbouring municipalities. The Government of Kerala has given a proposal of "Clean Periyar and Save Periyar" long time back. I want to know whether the Government is going to take immediate decisions so that this drinking water will be available from all the major rivers in Kerala which are about forty-four in number and, especially, Periyar in Kochi.

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, अगर सदस्य किसी पार्टिकुलर रिवर की बात कर रहे हैं, यदि प्रदेश सरकार से कोई प्रपोजल आता है कि किसी विषय में केंद्र सरकार मदद कर सकती है, क्योंकि हम टेक्निकल और फाइनेंशियल गाइडेंस दे सकते हैं, उस पर काम कराना प्रदेश सरकार का दायित्व है। उस पर निश्चित रूप से विचार किया जाएगा।

श्री प्रेम सिंह चन्दूमाजरा : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि कुछ ऐसी नदियां हैं जो इंटर स्टेट हैं। कई बार ऐसा होता है कि केंद्र की ओर से एक प्रदेश को फण्ड दिया जाता है। हमारी स्वां नदी हिमाचल प्रदेश से आती है। उसको चैनलाइज़ करने के लिए केंद्र ने फण्ड दे दिया। वह पानी इकट्ठा होकर जब पंजाब के हिस्से में आता है तो कई-कई गाँवों को उखेड़ देता है, मकान उखेड़ देता है। बहुत नुकसान होता है। हमारी पिछली भारत सरकार की ओर से एक स्कीम भेजी गई थी कि पंजाब के हिस्से की जो स्वां नदी है, उसको भी चैनलाइज़ किया जाए। मैं प्रोजेक्ट जानना चाहता हूँ कि वह कहां है, कब पैसा मिलेगा?

दूसरी बात यह है...(व्यवधान) जल भंडारण के लिए हम चेक डैम बनाएं। हमारे मोहाली से लेकर पठानकोट तक कम से कम 25 चेक डैम बने हुए हैं। उनमें आज सिल्ट भर गई। सिल्ट निकालने के लिए फॉरेस्ट डिपार्टमेंट व माइनिंग डिपार्टमेंट रूकावटें डालता है। आपने डीसिल्टिंग के क्या उपाय किए हैं, मैं यह जानना चाहता हूँ?

डॉ. संजीव बालियान : माननीय अध्यक्ष महोदया, डीसिल्टिंग की पिछले सप्ताह भी बात हुई थी। हमने सब स्टेट्स को एक पॉलिसी डीसिल्टिंग के बारे में सर्कुलेट की है। प्रदेश सरकार अपने स्तर से डीसिल्टिंग करा सकती है। जहां तक इसमें परमिशन की बात है। इनवॉयरमेंट मिनिस्ट्री से जरूर परमिशन की आवश्यकता है। यह इनवॉयरमेंट मिनिस्ट्री की गाइडलाइन है और हमारी भी गाइडलाइन है। उनके तहत कुछ प्रदेशों ने डीसिल्टिंग का काम ऑलरेडी शुरू कर दिया है। जहां तक माननीय सदस्य ने किसी विशेष प्रोजेक्ट की बात की है, मेरी जानकारी में पूरा मामला नहीं है, लेकिन उस प्रोजेक्ट के बारे में जो भी जानकारी होगी वह माननीय सदस्य को भिजवा देंगे।

SHRI PRALHAD JOSHI : Though the rainfall in the entire country is comparatively better, Karnataka is reeling under drought. This is the fourth consecutive year. The water table has also gone too deep and there is also a serious crisis of water problem.

On the other hand, in Bengaluru and surrounding places and even in some other parts of the State of Karnataka, lakes are being encroached. Recently, the Karnataka Government was also under pressure and they are trying to de-notify the lakes which are actually drinking water lakes. ... (*Interruptions*) Has it come to the notice of the Government of India that the Government of Karnataka is trying to de-notify the lakes? In the sixth century, during the rule of *Kappearabhatta*, the first word written was '*kerekattisu*' which means constructing lakes. But now the State Government is trying to de-notify the lakes.... (*Interruptions*) Is the Government of India going to take any action to stop this de-notification of lakes in the entire country, particularly in Karnataka?

डॉ. संजीव बालियान : अध्यक्ष महोदया, यह सच है कि देश के औसत के मुकाबले कर्नाटक में पिछले चार साल से बारिश लगातार कम हुई है और यह इस साल भी कम है। लेकिन लेक्स के डीनोटिफिकेशन की जो बात माननीय सदस्य ने कही है, हमारे पास अभी तक इस संबंध में कर्नाटक सरकार से कोई रिपोर्ट नहीं आई है। लेकिन अगर ऐसा है और माननीय सदस्य कोई बात इस संबंध में जानना चाहते हैं तो कर्नाटक

सरकार से पूछकर उन्हें जवाब भिजवा दिया जायेगा। इसके साथ ही इनकी यह बात बिल्कुल ठीक है कि किसी भी लेक का डीनोटिफिकेशन अच्छी बात नहीं है। इस संबंध में प्रदेश सरकार का जो भी जवाब होगा, वह माननीय सदस्य को भिजवा दिया जायेगा।

SHRI A.P. JITHENDER REDDY : Hon. Speaker Madam, in our State of Telangana, monsoon normally comes in the first week of July. But this year, rains have not come till now. Farmers have already sown their seeds and they are waiting for crops to flourish. But as the hon. Minister has already mentioned, there is scarcity of rain in Karnataka. The Almatti dam is not yet filled and they are not releasing the water. The Government of Telangana has brought to the notice of the Government of India certain new projects taken up by the Government of Andhra Pradesh in Krishna and Govadari basins. These new projects are Pattiseema, Purushothapatnam, Mucherla LIS, Gundrevula reservoir, LIS for supplementation of Gajuladinne, Guru Raghavendra LIS, Pulikanuma LIS, Siddapuram LIS, Shivabhasyam LIS and Munneru Scheme. On one side, there is scarcity of water; on the other side, these types of new projects are being built without permission by Andhra Pradesh. I would like to know from the hon. Minister as to what action has been taken on these projects.

डा.संजीव बालियान : अध्यक्ष महोदया, केन्द्र सरकार के पास परमीशन के लिए सिर्फ बड़े प्रोजेक्ट्स आते हैं। माननीय सदस्य ने जो कहा है, इस संबंध में तेलंगाना की तरफ से बात आई थी और दोनों मुख्यमंत्रियों की बातचीत यहीं मंत्रालय में बैठकर हुई थी और उसमें उनसे कहा गया था कि दोनों प्रदेश यह मामला अपने स्तर पर सुलझाएं। चूंकि किसी प्रोजेक्ट के लिए हमारी अनुमति नहीं है और न ही इसकी आवश्यकता है। मैं बताना चाहता हूं कि ब्रिजेश कुमार जी का एक ट्रिब्युनल बना हुआ है, जिसमें यह मामला विचाराधीन है, इसलिए यह सब जुडिस है। मैं समझता हूं कि उसके निर्णय के बाद ही इसमें कुछ किया जा सकता है।

माननीय अध्यक्ष : इसकी भी सभी प्रदेशों की एक जी.एस.टी. जैसी काउंसिल बनानी पड़ेगी।

SHRI ANIL SHIROLE : Hon. Speaker Madam, since optimum afforestation of river catchment augments post-monsoon flows by 10 per cent, has the Government thought of massive afforestation with bamboo and other species as an additional effort to solve the problem?

डा.संजीव बालियान : अध्यक्ष महोदया, यह काम प्रदेश सरकार का है...(व्यवधान)

श्री अधीर रंजन चौधरी : आपका क्या काम है?

डॉ. संजीव बालियान : अगर यह प्रपोजल भेजेंगे तो जिस तरह से बैंक लोन देता है, उसी तरह से पैसा देना मेरा काम है। मेरे पास कोई वर्क फोर्स नहीं है कि मैं नदियों के किनारे प्लान्टेशन कर सकूं। लेकिन अगर प्रदेश सरकार की तरफ से प्रपोजल आता है, सारी मशीनरी वहीं पर मौजूद है, यह मंत्रालय सिर्फ उसमें सहयोग करने और टैक्निकल गाइडेंस के लिए है।

(Q.343)

श्री श्रीरंग आप्पा बारणे : अध्यक्ष महोदया, मंत्री जी ने लिखित में विस्तृत उत्तर दिया है। माननीय प्रधान मंत्री जी की अध्यक्षता में केंद्रीय मंत्रीमण्डल ने सितंबर, 2015 में बिजली मंत्रालय की उदय नामक योजना को मंजूरी दी है। उदय योजना का लक्ष्य डिस्कॉम की वित्तीय हालत सुधारना है। इसी से सरकार द्वारा सभी लोगों को 24 घंटे बिजली देने का प्रयास है। आज तक कई राज्यों में 24 घंटे बिजली नहीं मिल रही है। सरकार का उद्देश्य सन् 2019 तक 24 घंटे बिजली देने का है। मंत्री महोदय ने जो लिखित में उत्तर दिया है, उसमें है कि नवंबर, 2015 में उज्जवल डिस्कॉम एश्योरेंस योजना (उदय) की शुरुआत से भागीदार राज्यों द्वारा वर्ष 2015-16 से 2016-17 तक वार्षिक हानियों में लगभग 11000 करोड़ रुपये की अनंतिम कमी की सूचना दी गई है।

मैं मंत्री जी से पूछना चाहता हूँ कि ये कौन से राज्य हैं, जिनमें 11000 करोड़ रुपये की अनंतिम कमी आई है?

श्री पीयूष गोयल : अध्यक्ष महोदया, उज्जवल डिस्कॉम एश्योरेंस योजना (उदय) एक प्रकार से बाकी जो पहले योजनाएं आई थीं, उनसे इसलिए फर्क थी कि इसमें सिर्फ वित्तीय सुधार ही नहीं, ऑपरेशनल सुधार करने की भी योजना थी। इसमें यह भी था कि लंबे अर्से तक कैसे ये डिस्कॉम प्रॉफिट में ही चलें और यह नहीं हो कि फिर से वे लॉस में चले जाएं। उसके लिए भविष्य में भी अगर कोई डिस्कॉम लॉस करें तो उसका भार राज्य सरकार के ऊपर आएगा और राज्य सरकार को ही पूरा करना पड़ेगा और उस लॉस को पूरा करने के लिए उसको बैंक से लोन नहीं मिलेगा। उदय योजना की यह विशेषता है।

आपको जान कर हैरानी होगी कि सन् 2003-04 में जहां देश भर के सभी डिस्कॉम का कुल लॉस सिर्फ 06 हजार 07 करोड़ रुपये था, वह बढ़ कर सन् 2008-09 तक, मात्र पांच वर्ष में ही 34 हजार 754 करोड़ रुपये हो गया था। पांच वर्ष में देश भर के डिस्कॉम का लॉस बढ़ता ही गया। सन् 2011-12 के बीच एफआरपी-टू नामक एक योजना के तहत कोशिश की गई कि इनका वित्तीय सुधार किया जाए, जिसमें पहले 11 राज्यों ने मंजूर दी, फिर उनमें से सिर्फ सात ही राज्यों ने ज्वाइन किया। लेकिन उस स्कीम में सिर्फ एक हैडरूम क्रिएट किया गया नई बॉरोइंग का तो पुराने लोन को बॉण्ड में कनवर्ट किया गया और बैंकों ने नया लोन दे कर लॉस को फाइनेंसिंग चालू रखी। उसके चलते आगे सन् 2008-09 से भी बढ़ते-बढ़ते सन् 2013-14 तक 67 हजार, 174 करोड़ रुपये सभी डिस्कॉम का लॉस बढ़ कर हो गया। यानि कहां छह हजार करोड़ रुपये था और दस वर्षों में 67 हजार करोड़ रुपये हो गया। सरकार ने जब इस पर चिंता की तो सभी राज्यों की सहमति के साथ, सभी राज्यों के साथ विचार-विमर्श कर के और करीब-करीब सैकड़ों बैठकें देशभर में की गईं, दिल्ली में की गईं, सभी की वॉलेंटरी मंजूरी ली गई। यह पहली बार है कि स्कीम को

कम्पलसरी नहीं किया गया। स्कीम में केंद्र सरकार ने एक पैसा भी नहीं दिया, लेकिन मंजूरी के साथ केंद्र सरकार ने उनके ऑपरेशनल सुधार की योजना बनाई। राज्य सरकारों ने अपने लॉस को, डिस्कॉम के डेट को अपने बजट में लिया और सबके मिले-जुले प्रयासों से यह लॉस 67 हज़ार करोड़ रुपये से घट कर, आप सबको जानकार खुशी होगी कि सन् 2014-15 में 57 हज़ार करोड़ रुपये हो गया और सन् 2016-17 में 40 हज़ार करोड़ रुपये पर यह लॉस आ कर कम हो गया। मुझे पूरा विश्वास है कि आगे चल कर सन् 2019 तक देश भर के सभी डिस्कॉम्स प्रॉफिट में आ जाएंगे। आपको जानकर खुशी होगी, राजस्थान को देख लीजिए, जब सन् 2012 में राजस्थान में सरकार बदली, उस समय राजस्थान के डिस्कॉम का लॉस 15 हज़ार करोड़ रुपये सालाना था। इस वर्ष, 2016-17 में वह घट कर 05 हज़ार 200 करोड़ रुपये पर आ गया है यानि सिर्फ एक तिहाई रह गया है। इसी प्रकार से अलग-अलग राज्यों को देखें तो हरियाणा ने बहुत अच्छा काम किया है। हरियाणा में भी लॉस जो करीब पहले चार हज़ार करोड़ रुपये था, वह घटकर कर मात्र 400 करोड़ रुपये पर आ गया है।

अलग-अलग राज्यों ने इसका लाभ लिया है। हर राज्य की सूची मेरे पास है, मैं गिनकर बता सकता हूँ। बिहार में भी उसका लाभ हुआ कि जो ऑपरेशनल पैरामीटर्स हैं, उनमें सुधार आना शुरू हुआ है। आगे चलकर फाइनेन्शियल सुधार भी होगा। कुछ राज्य हैं, जहाँ तकलीफ बढ़ी भी है। जम्मू-कश्मीर के विशेष कारणों के कारण वहाँ पर योजना के तहत हर घर तक बिजली पहुँचाने में विलम्ब हो रहा है। कलेक्शन एफिसिएंसी में विलम्ब है। राज्यों सरकारों के सहयोग से हम इसको पूरी तरीके से सुधार कर पायेंगे, ऐसा मुझे पूरा विश्वास है।

श्री श्रीरंग आप्पा बारणे : महोदया, मैं मंत्री जी को धन्यवाद देना चाहता हूँ कि उन्होंने इस विषय के बारे में बहुत ही विस्तृत रूप से जवाब दिया है।

महोदया, उदय स्कीम के तहत हमने एकात्मिक ट्रांसमिशन कामर्शियल घाटा 15 प्रतिशत लाने का उद्देश्य रखा है। इसलिए सरकार ने स्मार्ट मीटर लगाने की कार्रवाई करने की योजना बनाई है, लेकिन सरकार की वेबसाइट पर जो जानकारी मिल रही है, उसके मुताबिक 500 यूनिट से अधिक उपयोग करने वाले ग्राहकों को वर्ष 2017 तक सभी को स्मार्ट मीटर देने का उद्देश्य रखा है, लेकिन आज तक सिर्फ तीन प्रतिशत ग्राहकों को ही स्मार्ट मीटर दिये गये हैं। इसी तरह 200 यूनिट से ऊपर उपयोग करने वाले सिर्फ एक प्रतिशत ग्राहकों को ही स्मार्ट मीटर देने का काम किया है। अनेक राज्यों में अभी तक जीरो प्रतिशत काम हो रहा है। मैं यह जानना चाहता हूँ कि आपकी सरकार यह उद्देश्य कब पूरा करेगी?

श्री पीयूष गोयल : महोदया, माननीय सदस्य ने बहुत ही अच्छा प्रश्न पूछा है। स्मार्ट मीटर से टैम्पर प्रूफ मीटर लगता है, लोगों को चिन्ता कम होती है कि गलत बिलिंग आयेगी और यह चोरी रोकने का भी एक साधन बनता है। इसलिए सरकार का उद्देश्य था और उदय में हमने स्टिप्युलेट भी किया था कि 500 यूनिट से

अधिक जो यूज करते हैं, उनको तो कम्पल्सरी स्मार्ट मीटर तुरन्त लगे और आगे चलकर 200 यूनिट से अधिक पर लगे। स्मार्ट मीटर की जो आज के दिन कीमत है, लगभग 8-10 हजार रुपये से लेकर 15 हजार रुपये के बीच स्मार्ट मीटर की कीमत आती थी, जो अभी के स्पेसिफिकेशंस थे। फिर हमने कई राउन्ड ऑफ डिस्कशंस स्टेट्स के साथ किये और मैं स्टेट्स से सहानुभूति रखता हूँ कि इतना महँगा स्मार्ट मीटर लेकर लगाना और फिर उसकी कॉस्ट रिकवरी करने में उनको तकलीफ आती है। इसलिए हमने बी.आई.एस. के साथ मिलकर और सेन्ट्रल इलेक्ट्रिसिटी अथॉरिटी ने पूरे स्मार्ट मीटर को एक प्रकार से सिम्प्लिफाई किया। पहले के स्मार्ट मीटर में बहुत सारे ऐसे फीचर्स थे, जो भारत के परिप्रेक्ष्य में जरूरी नहीं थे। अब एक सिम्प्लिफाइड वर्जन ऑफ स्मार्ट मीटर, जिसके प्रमुख उद्देश्य हैं कि वह टैम्पर प्रूफ हो, उसकी कोई रीडिंग खराब न कर सके और उसकी रीडिंग लेने के लिए लाइनमैन न जाये, जिससे भ्रष्टाचार आदि की संभावना खत्म हो। कम्प्यूटर में डायरेक्ट वाई-फाई के माध्यम से या इंटरनेट के माध्यम से रीडिंग आये। हमारा अन्दाजा है कि यह स्मार्ट मीटर 1500 रुपये से दो हजार रुपये शुरू में और जैसे हम एलईडी में 310 की चीज 40 रुपये पर ले आये, मुझे विश्वास है कि इस 8-10-15 हजार रुपये के स्मार्ट मीटर को हमारा एक हजार रुपये के नीचे लाने का लक्ष्य है और जैसे ही वह होता है, तो मुझे विश्वास है कि देश में हर एक मीटर को सभी राज्य सरकारें खुशी से बदलकर स्मार्ट मीटर करेंगी। आपको जानकर खुशी होगी कि उत्तर प्रदेश की नई सरकार ने 40 लाख और हरियाणा ने 10 लाख, ऐसे कुल मिलाकर 50 लाख नई कल्पना के स्मार्ट मीटर, यह सिम्प्लिफाइड वर्जन, इसका टेन्डर ऑलरेडी इश्यू कर दिया है, नोटिस इन्वाइटिंग टेंडर और जल्द ही उसकी बिडिंग आदि शुरू होगी। जैसा आप जानते हैं, हम सब कुछ परचेज करते हुए बिडिंग करते हैं, जिससे बेस्ट प्राइज, लोअस्ट प्राइज आये और भ्रष्टाचार की संभावना खत्म हो जाये।

श्री धर्मेन्द्र यादव : महोदया, आपने मुझे प्रश्न पूछने का मौका दिया, इसके लिए आपका धन्यवाद।

जैसा कि उदय स्कीम की घोषणा के साथ ही सरकार ने दावा किया था कि 24 बाई 7 की बिजली हर घर तक पहुँचायेंगे। साथ ही सरकार की ओर से यह भी दावा किया गया था कि हर गाँव में बिजली पहुँचाने के लिए 100 परसेंट गाँवों तक विद्युतीकरण पहुँचाने का काम करेंगे। मैं आपके माध्यम से माननीय मंत्री जी से ये दो स्पेसिफिक बातें, जो सरकार ने इस योजना की लॉन्चिंग के समय उठायी थीं, जानना चाहता हूँ। मंत्री जी, मेरा आपसे स्पेसिफिक एक ही सवाल है कि कब तक आप 24 बाई 7 पूरे हिन्दुस्तान को बिजली की सप्लाई देंगे और पूरे गाँवों में, हिन्दुस्तान के 100 फीसदी गाँवों में ग्रामीण विद्युतीकरण का काम कब तक पूरा कर पायेंगे?

मैं इसलिए यह कह रहा हूँ कि पिछली सरकार के कारण, चाहे भेदभाव के कारण ही सही, ग्रामीण विद्युतीकरण का पैसा, लगभग चार हजार करोड़ रुपये सालों रुका रहा और उत्तर प्रदेश में मेरे संसदीय क्षेत्र सहित तमाम जिले ग्रामीण विद्युतीकरण से प्रभावित रहे। सरकार ने पैसा नहीं दिया। चूंकि, एक ओर सरकार

24 घंटे बिजली की बात कर रही है, ग्रामीण विद्युतीकरण की बात कर रही है, वहीं दूसरी ओर बजट को भी रोकने का काम कर रही है।

इसलिए मंत्री जी मेरा स्पेसिफिक सवाल है कि आप कब तक इन दोनों कामों को पूरा करेंगे?

श्री पीयूष गोयल : महोदया, माननीय सदस्य को मैं आश्वस्त करूँ, आपके स्पेसिफिक सवाल का मैं एकदम स्पेसिफिक जवाब दूँगा। जहाँ तक राजनीतिकरण करना है, उसमें मैं आपको विश्वास दिला सकता हूँ कि जो बीस मिनट बाकी है, उसमें मैं और इसका जवाब देकर आपकी पिछली उत्तर प्रदेश सरकार का पूरा पर्दाफाश कर सकता हूँ।...(व्यवधान)

माननीय अध्यक्ष : नहीं, अभी नहीं। यह सब बाद में करें।

श्री पीयूष गोयल : पैसा न देने का कारण पहले बता दूँ कि इसके लिए एक सरकारी व्यवस्था है। इस सरकारी व्यवस्था में जब तक आप सभी मापदंड पूरे नहीं करेंगे, तब तक पैसा मिलता नहीं है। आपको जानकर आश्चर्य होगा, इस सदन को आपके माध्यम से मैं जानकारी दूँगा कि 68,000 टेक्नीकल क्वालिटी डिफेक्ट्स उत्तर प्रदेश के विद्युतीकरण के काम में केन्द्र सरकार की चेकिंग में मिले। अब ऐसी परिस्थिति में पैसा भेजते रहो, यह तो सम्भव नहीं है।...(व्यवधान) इसलिए स्टेट गवर्नमेंट्स को भी यह चेतावनी है कि क्वालिटी काम हो, क्योंकि क्वालिटी काम के हिसाब से ही पैसा जाता है।...(व्यवधान)

जहाँ तक ग्रामीण विद्युतीकरण की बात है, पूरे देश में हर गांव तक बिजली पहुंचे, यह संकल्प माननीय प्रधान मंत्री जी ने 15 अगस्त, 2015 को एक हजार दिनों में करने का लिया था। मुझे आप सब को यह बताते हुए खुशी है कि उन 18,452 गांवों में अब मात्र साढ़े तीन हजार या पौने चार हजार गांव ही रह गए हैं। पहली मई, 2018 को एक हजार दिन पूरे होते हैं। उसके पहले यह लक्ष्य पूरे तरीके से पूरा कर लिया जाएगा।

जहाँ तक हर घर तक बिजली पहुंचाने की बात है, प्रधान मंत्री श्री मोदी जी ने 15 अगस्त, 2022 तक हर घर तक बिजली पहुंचाने का वायदा किया था, इसकी घोषणा की थी तो विद्युत मंत्रालय ने इसके हिसाब से पूरा प्लान कर रखा है। उसमें मुझे पूरा विश्वास है कि इसके काफी समय पहले ही 15 अगस्त, 2022 तक इस देश के उन नौजवानों को, उन युवाओं को, उन महिलाओं को बिजली के लिए रुकना नहीं पड़ेगा। उसके बहुत पहले ही हर घर तक बिजली पहुंच जाएगी।

श्री ददन मिश्रा : माननीय अध्यक्ष जी, मेरा सवाल उत्तर प्रदेश के संदर्भ में है और मैं समझता हूँ कि मेरे सवाल के उत्तर से डिस्कॉम्स की हानियों और बढ़ते ऋणों की जो सीमा है, उसका कारण भी स्पष्ट हो जाएगा।

मैं माननीय मंत्री जी से जानना चाहता हूँ कि उत्तर प्रदेश की पिछली सरकार में भारत सरकार की सरकारी कंपनियों द्वारा उपलब्ध कराई जा रही दो रुपये, तीन रुपये प्रति यूनिट की सस्ते दर की बिजली को न लेकर प्राइवेट कंपनियों से पांच-छः-सात रुपये प्रति यूनिट की दर से बिजली की खरीद की गयी और वर्तमान सरकार द्वारा रेट की एनालिसिस करके जो बिजली की खरीद की जा रही है, उसमें क्या अन्तर आया है?

श्री पीयूष गोयल : महोदया, यह भी बड़ा अच्छा सवाल है, क्योंकि इससे भी सीख लेकर हमने एक नए प्रयोग को ट्राई किया है।

जब उत्तर प्रदेश में नई सरकार आई और उन्होंने सारी जानकारियां निकालीं तो सभी को इसके बारे में जानकर बड़ी हैरानी हुई। अलग-अलग जगहों से जो बिजली खरीदने के दस-पन्द्रह-बीस स्रोत उपलब्ध होते हैं तो स्वाभाविक है कि हर राज्य कोशिश करता है कि जो सस्ती बिजली है, वह पहले खरीदी जाए और महंगी बिजली तभी खरीदें जब उसकी आवश्यकता है। इसे टेक्नीकल टर्म्स में बोलते हैं - 'मेरिट ऑर्डर डिस्पैच'। हर राज्य सरकार के ऊपर यह जिम्मेदारी है कि मेरिट-ऑर्डर-डिस्पैच के हिसाब से जिस बिजली की वैरिएबल कॉस्ट, वैरिएबल कॉस्ट मतलब कोयले की कॉस्ट, ट्रांसपोर्ट इत्यादि, वह कॉस्ट जिसकी सबसे कम है, उसको पहले पूरे रूप से लिया जाए और फिर अगर और जरूरत पड़े तो अगले को, और उसके बाद फिर और जरूरत पड़े तो अगले को लिया जाए, *to keep your cost of power purchase low*. जब हमने जानकारी निकाली तो पता चला कि सस्ती बिजली उपलब्ध होने के बावजूद महंगी बिजली खरीदी जाती थी तो यह आश्चर्य हुआ कि पता नहीं इसके पीछे कौन-सा राज है, क्या इसमें कोई भ्रष्टाचार हुआ है, क्या किसी को फेवर करने की कोशिश की गयी। इसको परमानेंटली खत्म करने के लिए विद्युत मंत्रालय ने, केन्द्र सरकार ने कदम उठाया है। माननीय प्रधान मंत्री जी का एक तरीका होता है कि हर एक चीज़ ट्रांसपैरेंट करो, हर एक चीज़ जनता के समक्ष रखो, लोगों के पास हर एक चीज़ की जानकारी होने से वे मॉनीटर हो पाएंगी और लोगों की जिम्मेदारी बढ़ेगी।

अध्यक्ष महोदया, इसलिए हमने एक ऐप बनाया है, जिसका नाम है 'मेरिट'। मेरिट ऑर्डर डिस्पैच के हिसाब से कोशिश यह है कि मेरिट ऑर्डर डिस्पैच का हर राज्य ईमानदारी से पालन करें। इस ऐप में पूरी जानकारियाँ उपलब्ध हैं। अब कोई भी अधिकारी या कोई भी नेता महंगी बिजली खरीदने से डरेगा, क्योंकि तुरंत पत्रकार या जनता सवाल उठा सकेगी कि जब यहां बिजली उपलब्ध थी, तो आपने महंगी बिजली क्यों खरीदी। यह सब के लिए उपलब्ध है। आप लोग भी अपने फोन में डाउनलोड कर लीजिए। 'मेरिट' (MERIT) के माध्यम से आप को अपने राज्य की 24 घंटे जानकारी मिलेगी और यदि कोई भी गलत काम हो रहा है, तो आप लोग भी हल्ला कर सकते हैं।

SHRI TATHAGATA SATPATHY : Madam, this House would love to get apprised by the hon. Minister about the information which I am going to ask. He is not politicizing this issue and I appreciate that.

When we are talking about rural electricity in all States including Uttar Pradesh, which is the organization that is implementing it? Usually, it is REC. As far as my knowledge goes, the Central Government authorities like NTPC and such other bodies are implementing the rural electrification programmes. It is not the State Government. I would like to have a clarification on that.

As far as smart meter is concerned, is it from Gujarat or is it from China? Where are these smart meters manufactured?

SHRI PIYUSH GOYAL: It is a very good question. I would like to thank my colleagues, Shri Satpathy Ji, for giving me this opportunity to clarify.

माननीय अध्यक्ष : एक वन ऑवर लेक्चर नहीं होना है। आप समय में पूरा कीजिए।

SHRI PIYUSH GOYAL: The Rural Electrification Corporation is only an implementing agency for disbursement of funds and monitoring of the programme. The REC does not have the wherewithal or the staff or the organization to implement this on the ground. We only give money to the States. The States do the tendering and out of those tenders, whoever contractor is L-1, he implements the project.

Now why Satpathy Ji has to ask this question, I would like the House to know. Satpathy Ji has to ask me this question because sadly after we started the rural electrification work, no work took place in Odisha for one year. The State did not do any tendering or bidding. They did not appoint any agency to implement the project.

Then I had to go to Bhubaneswar and I conducted a meeting there. I requested the State to expedite the work. I was running against a deadline as I had to finish it in 1000 days. There were more than 2500 villages, if I remember broadly the number, in Odisha which did not have electricity. Even after 70 years of Independence, no work was happening. Finally, on the request of the State

Government, PGCIL and NTPC stepped into the shoes of the State Government to do the tendering and get the work executed. It was the failure of the State Government to execute. Otherwise, the responsibility is of the State. They appoint agencies and they do the work themselves. The REC only monitors the quality and effects the payments.

As regards smart meters, I am delighted to share with the hon. Members that India produces some of the world's best smart meters in India. We have Companies whose smart meters are considered better than the best in the world.

माननीय अध्यक्ष : आपका नाम बदलकर प्रो. पीयूष गोयल रखना पड़ेगा।

(Q.344)

डॉ. मनोज राजोरिया : आदरणीय अध्यक्ष महोदया जी, मैंने माननीय मंत्री जी से सवाल किया था कि देश में एथलेटिक्स और खेल के मामले में हमारे देश के प्रतिभाओं की अंतर्राष्ट्रीय स्तर पर क्या स्थिति है और भारत सरकार उसको सुधारने के लिए क्या उपाय कर रही है? मुझे माननीय मंत्री जी का जो जवाब मिला है, सर्वप्रथम तो मुझे खुशी है कि कम से कम उन्होंने इस चीज को जवाब में स्वीकार किया कि हमारे देश में जो खेल की प्रतिभाएं हैं, योग्यताएं हैं, जो गांव में बसी हैं। उनको उभारने के लिए कहीं न कहीं आवश्यकता है और उन्होंने बहुत सारी कमियाँ खुले दिल से स्वीकार की है, जहां सुधार की आवश्यकता है।

मैं इनको बधाई देता हूँ कि कम से कम उन्होंने स्वीकार किया है और उसे सुधारने के उपाय भी किए हैं।

माननीय मंत्री जी ने बताया कि पेशेवर रवैये की कमी, घरेलू प्रतियोगिताओं का अभाव था, सुदृढ़ इन्फ्रास्ट्रक्चर की कमी थी, कोच को जो इन्फ्रास्ट्रक्चर चाहिए था उसकी कमी थी। इन्होंने कमियाँ निकाली और सुधार के लिए तत्पर हैं। माननीय मंत्री जी ने स्कीम्स की जानकारी दी है, चाहे वह राष्ट्रीय खेल प्रतिभा प्रतियोगिता स्कीम हो, या कोई अन्य स्कीम हो। यह बहुत गंभीर विषय है क्योंकि आज जब हम चीन, अमेरिका या यूरोपियन देशों से खेलों में प्रतियोगिता करते हैं तो हमारे देश के खिलाड़ी उनकी योग्यता के अनुरूप अपना प्रदर्शन करने में विफल रहते हैं। माननीय प्रधानमंत्री जी का सपना है कि संकल्प से श्रेष्ठता की ओर, संकल्प से सिद्धि की ओर जाएंगे। हम ऐसा सपना देखें कि 2022 में हमारे देश के एथलेटिक्स खेल की प्रतियोगिताओं में अंतर्राष्ट्रीय स्तर पर अपना नाम बनाएं।

देश के प्रत्येक जिले में स्टेडियम उपलब्ध है या नहीं है। मेरा माननीय मंत्री जी से पहला सवाल है कि क्या भारत सरकार वहां स्टेडियम बनाकर स्पोर्ट्स काउंसिल आफ इंडिया या किसी अन्य माध्यम से देश के प्रत्येक जिला मुख्यालय पर कोई ऐसा स्टेडियम विकसित करने की भावना रखती है जिसमें सभी खेलों की सुविधाएं उपलब्ध हों ताकि यहां अंतर्राष्ट्रीय स्तर के खिलाड़ी प्रशिक्षण ले सकें, उनके रहने, प्रशिक्षण और कोच की सुविधा प्राप्त हो। इनकी वर्तमान में क्या स्थिति है? जिलों में आने वाले दिनों में क्या उपाय करना चाहते हैं?

श्री किरन रिजीजू : माननीय अध्यक्ष जी, सवाल बहुत लंबा है इसलिए मैं छोटा जवाब दूंगा। माननीय सदस्य ने जिक्र किया है कि हमने डिटेल में उत्तर दिया और अपनी कमियाँ और दिक्कतों को बताया है। हमने पुरानी स्कीम्स को सामूहिक रूप से 'खेलो इंडिया' में डाला है। पुरानी बात है, जिसे मैं नहीं मानता हूँ - 'पढ़ोगे, लिखोगे बनोगे नवाब, खेलोगे, कूदोगे बनोगे खराब'। मैं इसे बदलना चाहता हूँ - 'पढ़ोगे, लिखोगे, बनोगे नवाब, खेलोगे, कूदोगे, तो भी बनोगे नवाब'। 'खेलो इंडिया' का नया स्लोगन है - 'खेलोगे तो खिलोगे'।

माननीय प्रधानमंत्री जी ने इस स्लोगन के साथ आगे बढ़ने की कोशिश की है और पूरे देश के युवाओं की प्रतिभाओं को साथ में लेते हुए देश के लिए स्कीम बनाई है।

जहां तक इन्फ्रास्ट्रक्चर की बात है, राज्य सरकार से एस्टीमेट्स आते हैं, अभी इसके बारे में बताने का समय नहीं है, लेकिन 'खेलो इंडिया' के तहत हर राज्य को स्कीम मिली है, चाहे स्टेडियम बनाने की बात हो, चाहे एकेडमी ऐस्टाब्लिश करने की बात हो, चाहे खिलाड़ियों को प्रोत्साहन देने के लिए पैसे की बात हो, सब तरह से सहायता मिल रही है और आगे भी मिलती रहेगी।

डॉ. मनोज राजोरिया : माननीय अध्यक्ष जी, यह बहुत खुशी की बात है कि 'खेलो इंडिया' के माध्यम से माननीय प्रधानमंत्री जी के नेतृत्व में जिस प्रकार से देश में राज्यों को सहयोग दिया जा रहा है। मैं माननीय मंत्री जी से अपेक्षा करता हूँ कि प्रत्येक जिले में राज्यों से प्रस्ताव न लेकर अपनी तरफ से प्रस्ताव भेजेंगे, तो मैं समझता हूँ कि ज्यादा लाभ होगा।

मैं माननीय मंत्री जी का एक बात की ओर ध्यान दिलाना चाहता हूँ कि देश की प्रत्येक ग्राम पंचायत में स्कूल हैं। मैं विशेष तौर से राजस्थान की बात कहना चाहता हूँ कि यहां प्रत्येक ग्राम पंचायत मुख्यालय पर सीनियर सैकेंड्री स्कूल की स्थापना की जा चुकी है। पंचायत और जिला परिषद की तरफ से खेल मैदानों के लिए भूमि का आबंटन किया जा चुका है लेकिन धन का अभाव रहता है। क्या भारत सरकार कोई ऐसी योजना लाने की तैयारी रखती है जिसमें ग्राम पंचायत स्तर पर स्कूलों और कॉलेजों में खेलों को बढ़ावा देने के लिए मनरेगा या किसी अन्य योजना के माध्यम से खेल विभाग द्वारा खेलों के ग्राम पंचायत मुख्यालयों, स्कूल और कॉलेजों में सीधा बजट आबंटन कर सहयोग दिया जा सके?

श्री किरेन रिजीजू : अध्यक्ष महोदया, अभी पंचायत के बारे में कहा गया, तो मनरेगा स्कीम में यह प्रावधान है कि आप ग्राउंड बनाने या गांव के स्कूल में खेल को विकसित करने के लिए जो भी करना चाहते हैं, वे कर सकते हैं। उसके अलावा हमारी कैटेगोराइजेशन की हाई प्रवृत्ति में आता है, तो वह किसी भी गांव या जगह में ऐस्टेब्लिश कर सकता है। जैसे मैंने पहले कहा कि भारत सरकार इसमें सहायता करती आयी है। चूंकि स्पोर्ट्स स्टेट सब्जेक्ट है, इसलिए हम राज्य सरकारों को कहना चाहते हैं कि वे जब अपने स्तर पर फंड ऐलोकेट करें, तो उसमें खेलों का ध्यान रखा जाये।

श्रीमती शताब्दी राय : अध्यक्ष महोदया, हम जनरल इक्वैलिटी की बात करते हैं, लेकिन इक्वैलिटी कहीं नहीं है। फिल्मों में भी हीरो को ज्यादा पैसा मिलता है और हिरोइन को कम मिलता है। ... (व्यवधान) क्रिकेट में भी मेल क्रिकेटर, जैसे सचिन, सौरभ गांगुली आदि को करोड़ों रुपये मिलते हैं, लेकिन वूमैन क्रिकेटर को लाखों रुपये मिलते हैं। इसके साथ-साथ मेल क्रिकेटर्स को ऐड्स, आईपीएल आदि की भी ऑपचुनिटीज मिलती हैं। मेरा कहना है कि वूमैन क्रिकेटर्स भी देश के लिए सब कुछ सेम करती हैं, लेकिन उन्हें पैसा बहुत

कम मिलता है। मैं मंत्री जी से कहना चाहती हूँ कि वे वूमैन क्रिकेटर्स के लिए भी कोई ऐसा प्रावधान करें, जिससे वे मेल क्रिकेटर्स के इक्वल हो सकें।

HON. SPEAKER: Your suggestion is well taken.

श्री किरन रिजिजू : अध्यक्ष महोदया, मैं माननीय सदस्य की भावना का समर्थन करता हूँ। हम भी चाहते हैं कि महिलाओं को खास समर्थन मिले। प्रधान मंत्री जी ने ऑलेम्पिक टास्क फोर्स बनाया है, जिसमें महिलाओं पर स्पेशल ध्यान दिया जायेगा।

12.00 hours

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from some Members on different issues. आप इसे अदर मैटर्स में उठा सकते हैं। Then I will allow them.

I have, therefore, disallowed all the notices of Adjournment Motion.

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, the House will take up Papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): On behalf of Shri Rao Inderjit Singh, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Memorandum of Understanding between the NBCC Engineering & Consultancy Limited and NBCC (India) Limited for the year 2017-2018.

[Placed in Library, See No. LT 7460/16/17]

(2) Memorandum of Understanding between the NBCC (India) Limited and Ministry of Urban Development for the year 2017-2018.

[Placed in Library, See No. LT 7461/16/17]

(3) Memorandum of Understanding between the NBCC Services Limited and NBCC (India) Limited for the year 2017-2018.

[Placed in Library, See No. LT 7462/16/17]

(4) Memorandum of Understanding between the Hindustan Prefab Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2017-2018.

[Placed in Library, See No. LT 7463/16/17]

(5) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Affairs for the year 2017-2018.

[Placed in Library, See No. LT 7464/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): On behalf of Shri Rajiv Pratap Rudy, I beg to lay on the Table a copy of the Apprenticeship (Fourth Amendment) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.936(E) in Gazette of India dated 19th July, 2017 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

[Placed in Library, See No. LT 7465/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): On behalf of Shri Vijay Goel, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7466/16/17]

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 34 of 2017)-Compliance Audit on Loans to Independent Power Producers by Rural

Electrification Corporation Limited and Power Finance Corporation Limited, Ministry of Power, for the year ended March, 2016 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 7467/16/17]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): अध्यक्ष महोदया, मैं डॉ. जितेन्द्र सिंह जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) टाटा इंस्टीट्यूट ऑफ फंडामेंटल रिसर्च मुंबई के वर्ष 2016-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) टाटा इंस्टीट्यूट ऑफ फंडामेंटल रिसर्च, मुंबई के वर्ष 2015-16 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7468/16/17]

(3) नार्थ ईस्टर्न हैंडीक्राफ्ट एंड हैंडलूम डेवलपमेंट कार्पोरेशन लिमिटेड और उत्तर पूर्व क्षेत्र विकास मंत्रालय के बीच वर्ष 2017-2018 के लिए हुआ समझौता ज्ञापन।

[Placed in Library, See No. LT 7469/16/17]

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) सेंटर फॉर डेवलपमेंट ऑफ टेलीमैटिक्स, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) सेंटर फॉर डेवलपमेंट ऑफ टेलीमैटिक्स, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7470/16/17]

(3) भारतीय दूरसंचार विनियामक प्राधिकरण अधिनियम, 1997 की धारा 37 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारतीय दूरसंचार विनियामक प्राधिकरण (अंशदायी भविष्य निधि) (संशोधन) नियम, 2017 जो 27 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 963 (अ) में प्रकाशित हुए थे।

(दो) भारतीय दूरसंचार विनियामक प्राधिकरण (अधिकारियों और कर्मचारियों की नियुक्ति) (11वां संशोधन) विनियम, 2016 जो 9 जून, 2017 के भारत के राजपत्र में अधिसूचना सं. 5-1/2014-एएंडपी में प्रकाशित हुए थे।

(तीन) भारतीय दूरसंचार विनियामक प्राधिकरण (अधिकारियों और कर्मचारियों की नियुक्ति) (12वां संशोधन) विनियम, 2016 जो 27 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना सं. 5-1/2014-एएंडपी में प्रकाशित हुए थे।

(4) उपर्युक्त (3) की मद सं. (दो) और (तीन) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7471/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI M.J. AKBAR): I beg to lay on the Table:-

(1) A copy of the Pravasi Bharatiya Bima Yojana 2017 (Hindi and English versions) published in Notification No. G.S.R.864(E) in Gazette of India dated 12th July, 2017.

[Placed in Library, See No. LT 7472/16/17]

(2) A copy of the Notification No. F. No. Q/11017/08/2016-OIA-I (Hindi and English versions) published in Gazette of India dated 20th April, 2017, pertaining to the closure of the Mahatma Gandhi Pravasi Suraksha Yojana with effect from 1st April, 2017.

[Placed in Library, See No. LT 7473/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7474/16/17]

(ii) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7475/16/17]

(iii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2017-2018.

[Placed in Library, See No. LT 7476/16/17]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2015-2016.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2015-2016, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2015-2016.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7477/16/17]

- (4) A copy of the Merchant Shipping (Continuous Discharge Certificate) Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 883(E) in Gazette of India dated 17th July, 2017 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 7478/16/17]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O.896(E) published in Gazette of India dated 21st March, 2017, making certain amendments in the Notification Nos. S.O.491(E) & S.O.492(E) dated 16th February, 2016.
- (ii) S.O.974(E) published in Gazette of India dated 28th March, 2017, appointing the Chief Engineer (National Highway) of the Public Works Department of the State Government of Himachal Pradesh to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways

(Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

- (iii) S.O.1054(E) published in Gazette of India dated 5th April, 2017, appointing the Executive Engineers, Public Works Department, Government of Arunachal Pradesh and Chief Estate Officer, Department of District Administration Itanagar to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (iv) S.O.1379(E) published in Gazette of India dated 2nd May, 2017, appointing the officers of General Reserve Engineer Force to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (v) S.O.1422(E) published in Gazette of India dated 5th May, 2017, appointing the officer, mentioned therein, to exercise the powers and discharge the functions conferred on it under Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.
- (vi) S.O.1992(E) published in Gazette of India dated 23rd June, 2017, appointing the Commander of the Border Road Organization to exercise the powers and discharge the functions conferred on it under

Sections 24, 25, 26, 27 and 43 of the Control of National Highways (Land and Traffic) Act, 2002 within the limits and jurisdiction, mentioned therein, in respect of National Highways specified in the Notification.

[Placed in Library, See No. LT 7479/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the Airports Authority of India and the Ministry of Civil Aviation for the year 2017-2018.

[Placed in Library, See No. LT 7480/16/17]

(ii) Memorandum of Understanding between the Chandigarh International Airport Limited and the Airports Authority of India for the year 2017-2018.

[Placed in Library, See No. LT 7481/16/17]

(2) A copy of the Anti-Hijacking Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R. 828(E) in Gazette of India dated 5th July, 2017 under sub-section (2) of Section 20 of the Anti-Hijacking Act, 2016.

[Placed in Library, See No. LT 7482/16/17]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the Air India Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7483/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table a copy of the Medium-term Expenditure Framework Statement 2017-18 (August, 2017) (Hindi and English versions) under section 3 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 7484/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): On behalf of Shri Mansukh L. Mandaviya, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2015-2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7485/16/17]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2015-2016, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7486/16/17]

- (3) A copy of the Notification No. S.O.3509(E) (Hindi and English versions) published in Gazette of India dated 23rd November, 2016 containing order mandating Indian Language Support for Mobile Phones as per IS 16333 (Part-3) to the Schedule of Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012 issued under clause 10(1)(p) of the Bureau of Indian Standards Act, 1986 and in pursuance of Rule 13 of the Bureau of Indian Standards Rules, 1987.

[Placed in Library, See No. LT 7487/16/17]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

- (1) The Aadhaar (Enrolment and Update)(First Amendment) Regulations, 2017 (1 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 1 of 2017) in Gazette of India dated 15th February, 2017.

- (2) The Aadhaar (Enrolment and Update)(Second Amendment) Regulations, 2017 (No. 2 of 2017) published in Notification No.

13012/79/2017/LegalUIDAI (No. 2 of 2017) in Gazette of India dated 7th July, 2017.

(3) The Aadhaar (Enrolment and Update)(Third Amendment) Regulations, 2017 (No. 3 of 2017) published in Notification No. 13012/79/2017/Legal-UIDAI (No. 3 of 2017) in Gazette of India dated 11th July, 2017.

[Placed in Library, See No. LT 7488/16/17]

(5) A copy of the Aadhaar (Removal of Difficulties) Order, 2016 (Hindi and English versions) published in Notification No. S.O.2923(E) in Gazette of India dated 12th September, 2016 under subsection (2) of Section 58 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 7489/16/17]

12.05 hours**BUSINESS ADVISORY COMMITTEE
46th Report**

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलुवालिया): महोदया, मैं कार्य मंत्रणा समिति का 46वां प्रतिवेदन प्रस्तुत करता हूँ।

12.05 ½ hours**COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS
36th Report**

DR. M. THAMBIDURAI (KARUR): I beg to present the Thirty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.06 hours**COMMITTEE ON ABSENCE OF MEMBERS FROM
SITTINGS OF THE HOUSE
Minutes**

SHRI P. KARUNAKARAN (KASARGOD): I beg to lay on the Table the minutes (Hindi and English versions) of the Eighth and Ninth sittings of the Committee on Absence of Members from the sittings of the House held on 10.4.2017 and 1.8.2017 respectively.

12.06 ¼ hours**COMMITTEE ON GOVERNMENT ASSURANCES**
63rd to 66th Reports

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): महोदया, मैं सरकारी आश्वासनों संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :

1. आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 63वां प्रतिवेदन (माने गए)।
2. आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 64वां प्रतिवेदन (न माने गए)।
3. आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 65वां प्रतिवेदन (माने गए)।
4. आश्वासनों को छोड़ दिए जाने के अनुरोधों के बारे में 66वां प्रतिवेदन (न माने गए)।

12.06 ½ hours**COMMITTEE ON PAPERS LAID ON THE TABLE**
12th and 13th Reports

SHRI P.R. SUNDARAM (NAMAKKAL): On behalf of Shri Chandrakant Khaire, I beg to present the Twelfth and Thirteenth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2016-2017).

12.07 hours**RAILWAY CONVENTION COMMITTEE**
15th and 16th Reports

श्री भर्तृहरि महताब (कटक) : महोदया, मैं रेल अभिसमय समिति के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ:

1. 'मानव रहित लेवल क्रॉसिंग पर सुरक्षा के प्रावधान' के बारे में 15वां प्रतिवेदन (16वीं लोक सभा)।
2. 'रेल पटरी स्तरोन्नयन और आधुनिकीकरण' के बारे में 16वां प्रतिवेदन (16वीं लोक सभा)।

12.07 ¼ hours**COMMITTEE ON SUBORDINATE LEGISLATION**
20th to 23rd Reports

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): On behalf of Shri Dilipkumar Mansukhlal Gandhi, I beg to present the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) Twentieth Report on the RBI Pension Regulations 1990.
- (2) Twenty-first Report on the Rules/Regulations framed under the Real Estate (Regulation and Development) Act, 2016.
- (3) Twenty-second Report of the Committee on Subordinate Legislation based on examination of statutory orders.
- (4) Twenty-third Action Taken Report of the Committee on the observations/recommendations contained in Fifteenth Report (16LS) on e-waste management.

12.07 ½ hours**COMMITTEE ON WELFARE OF SCHEDULED**
CASTES AND SCHEDULED TRIBES**12th to 14th Reports**

DR. KIRIT P. SOLANKI (AHMEDABAD): I beg to present the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) 12th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject - 'Representation of SCs/STs in services and Redressal of their grievances and credit facilities being provided by IDBI Bank to SCs/STs under the Ministry of Finance (Department of Financial Services)'.
(2) 13th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject - 'Action Taken by the Government on the recommendations contained in the Eighth (16th Lok Sabha) on the Ministry of

Power regarding 'Reservation for and representation of SCs and STs in Bhakra Beas Management Board (BBMB)'.
 (3) 14th Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs on Action Taken by the Government on the recommendations contained in the Ninth Report (16th Lok Sabha) on 'Implementation of Reservation Policy and working of Liaison Officers to safeguard the interest of SCs and STs Employees in various Attached/Subordinate Offices/ Organisations under the Ministry of Home Affairs'.

12.08 hours

STANDING COMMITTEE ON AGRICULTURE

39th to 42nd Reports

श्री सत्यपाल सिंह (सम्भल) : महोदया, मैं कृषि संबंधी समिति के निम्नलिखित प्रतिवेदन (16वीं लोक सभा)(हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:

कृषि और किसान कल्याण मंत्रालय (कृषि अनुसंधान और शिक्षा विभाग) से संबंधित 'देश में खाद्य सुरक्षा सुनिश्चित करने के लिए भौगोलिक स्थितियों और जलवायु परिवर्तन के प्रभाव पर आधारित बृहत कृषि अनुसंधान' विषय पर 39वां प्रतिवेदन।

कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) से संबंधित 'ग्रामीण गोदाम स्कीम के माध्यम से ग्रामीण भंडारण अवसंरचना बढ़ाना' विषय पर कृषि संबंधी स्थायी समिति के 28वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 40वां प्रतिवेदन।

कृषि और किसान कल्याण मंत्रालय (पशुपालन, डेरी और मात्सियकी विभाग) से संबंधित 'चारा उपमिशन और चारा विकास के माध्यम से चारा की मांग और उपलब्धता के बीच की खाई को पाटने हेतु उठाए गए कदम' विषय पर स्थायी समिति के 34वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 41वां प्रतिवेदन।

कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) की अनुदानों की मांगों (2017-2018) के बारे में कृषि संबंधी स्थायी समिति के 35वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 42वां प्रतिवेदन।

12.08 ¼ hours**STANDING COMMITTEE ON DEFENCE**
32nd to 34th Reports

SHRI THUPSTAN CHHEWANG (LADAKH): On behalf of Maj. Gen. B.C. Khanduri, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on

Defence:-

- (1) Thirty-second Report of the Standing Committee on Defence on 'Creation of Non-lapsable Capital Fund Account, instead of the present system'.
- (2) Thirty-third Report of the Standing Committee on Defence on 'Resettlement of Ex-servicemen'.
- (3) Thirty-fourth Report of the Standing Committee on Defence on 'Provision of Medical Services to Armed Forces including Dental Services'.

12.08 ½ hours**STANDING COMMITTEE ON ENERGY**
29th and 30th Reports

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : महोदया, मैं ऊर्जा संबंधी स्थायी समिति (2016-17) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:

1. विद्युत मंत्रालय की वर्ष 2017-18 की अनुदानों की मांगों से संबंधित 26वां प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर की गई कार्यवाही संबंधी 29वां प्रतिवेदन।
2. विद्युत मंत्रालय से संबंधित राष्ट्रीय विद्युत नीति- एक समीक्षा के बारे में 30वां प्रतिवेदन।

12.08 ¾ hours

**STANDING COMMITTEE ON FOOD,
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION**
17th Report

SHRI J. C. DIVAKAR REDDY (ANANTAPUR): I beg to present the Seventeenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2016-17) on Action Taken by the Government on the observations/recommendations contained in the Twelfth Report (16th Lok Sabha) of the Committee (2016-17) on the subject 'Computerization of Targeted Public Distribution System (TPDS)'.

12.09 hours

STANDING COMMITTEE ON LABOUR
28th Report

श्री राजेश कुमार दिवाकर (हाथरस) : महोदया, मैं "उपकर निधियां और कामगारों के कल्याण के लिए उनका उपयोग" विषय पर श्रम संबंधी स्थायी समिति का 28वां प्रतिवेदन (हिन्दी तथा अंग्रेजी) संस्करण प्रस्तुत करता हूँ।

12.09 ¼ hours

STANDING COMMITTEE ON RAILWAYS
16th Report

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I beg to present the Sixteenth Report (Hindi and English versions) of the Standing Committee on Railways (2016-17) on the subject 'Outstanding Dues for Indian Railways'.

12.09 ½ hours**STANDING COMMITTEE ON URBAN DEVELOPMENT**
18th to 20th Reports

SHRI KAPIL MORESHWAR PATIL (BHIWANDI): On behalf of Dr. Kirit Somaiya, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2016-2017):-

(1) Eighteenth Report on Action Taken by the Government on the recommendations contained in the 12th Report (16th Lok Sabha) on 'Modernization of Directorate of Printing, Government of India Stationery Office and Department of Publication'.

(2) Nineteenth Report on Action Taken by the Government on the recommendations contained in the 15th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Urban Development.

(3) Twentieth Report on Action Taken by the Government on the recommendations contained in the 16th Report (16th Lok Sabha) on Demands for Grants (2017-18) of the Ministry of Housing and Urban Poverty Alleviation.

12.09 ¾ hours**STANDING COMMITTEE ON WATER RESOURCES****(i) 17th to 19th Reports**

श्री हुकुम सिंह (कैराना) : महोदया, मैं जल संसाधन संबंधी स्थायी समिति (2016-2017) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :

1. अनुदानों की मांगों (2017-2018) के बारे में 16वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 17वां प्रतिवेदन।
2. 'जल संरक्षण के स्वदेशी और आधुनिक स्वरूप-तकनीक और पद्धति' के बारे में समिति के 13वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 18वां प्रतिवेदन।
3. 'अंतर्राज्यीय जल नदी विवाद (संशोधन) विधेयक, 2017' के बारे में 19वां प्रतिवेदन।

(ii) Statements

श्री हुकुम सिंह : महोदया, मैं जल संसाधन संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

1. ' (एक) डार्क ब्लॉक और (दो) कतिपय उद्योगों द्वारा भूमिगत जल का संदूषण के विशेष संदर्भ में भूमिगत जल परिदृश्य की समीक्षा, देश में समस्याओं के निवारण हेतु व्यापक नीति और किए जाने वाले उपायों की आवश्यकता' के बारे में समिति के 5वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट जल संसाधन संबंधी स्थायी समिति की टिप्पणियों/सिफारिशों से संबंधित 11वें प्रतिवेदन(एटीआर) में टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-अग्रेतर कार्रवाई को दर्शाने वाला विवरण।
2. जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय की अनुदानों की मांगों (2016-2017) के बारे में 9वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट जल संसाधन संबंधी स्थायी समिति की टिप्पणियों/सिफारिशों से संबंधित 12वें प्रतिवेदन(एटीआर) में टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-अग्रेतर कार्रवाई को दर्शाने वाला विवरण।

12.10 hours**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS****(i) 36th to 39th Action Taken Reports**

SHRIMATI ANJU BALA (MISRIKH): I beg to present the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Thirty-sixth Report on Action Taken by the Government on the recommendations contained in the Thirty-first Report (16th Lok Sabha) on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Thirty-seventh Report on Action Taken by the Government on the recommendations contained in the Thirty-second Report (16th Lok Sabha) on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Thirty-eighth Report on Action Taken by the Government on the recommendations contained in the Thirty Third Report (16th Lok Sabha) on 'Demands for Grants 2017-18' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Thirty ninth Report on Action Taken by the Government on the recommendations contained in the Thirty Fourth Report (16th Lok Sabha) on the subject "Implementation of Policy on Promotion of city compost' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

(ii) Action Taken Statements

SHRIMATI ANJU BALA : I beg to lay on the table the Statement (Hindi and English versions) of Final Action Taken Replies of the Government on the recommendations contained in the 19th Report (16th Lok Sabha) of Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 11th Report (16th Lok Sabha) on the subject 'Movement of Fertilizers and Monitoring System' of Department of Fertilizers.

12.10 ¾ hours

STANDING COMMITTEE ON COAL AND STEEL
32nd to 34th Reports

SHRI RAKESH SINGH (JABALPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Thirty-second Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Skill Development in Mining Sector' relating to the Ministry of Mines.
 - (2) Thirty-third Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the Observations/ Recommendations contained in Twenty-ninth Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2017-18)' pertaining to the Ministry of Steel.
 - (3) Thirty-Fourth Report of the Standing Committee on Coal and Steel on Action Taken by the Government on the Observations/ Recommendations contained in Twenty-eighth Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2017-18)' pertaining to the Ministry of Mines.
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12.11 hours**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT****(i) 44th to 47th Reports**

श्री रमेश बैस (रायपुर): माननीय अध्यक्ष जी, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2016-17) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) की अनुदानों की मांगों (2017-18) के बारे में 36वां प्रतिवेदन।
- (2) सामाजिक न्याय और अधिकारिता मंत्रालय (विकलांगजन सशक्तीकरण विभाग) की अनुदानों की मांगों (2017-18) के बारे में 37वां प्रतिवेदन।
- (3) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में 38वां प्रतिवेदन पर 46वां की गई कार्यवाही प्रतिवेदन।
- (4) अल्पसंख्यक कार्य मंत्रालय की अनुदानों की मांगों (2017-18) के बारे में 39वां प्रतिवेदन।

(ii) Statements

श्री रमेश बैस : माननीय अध्यक्ष जी, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2016-17) के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

- (1) अल्पसंख्यक कार्य मंत्रालय की 'अनुदानों की मांगों- 2016-17' के बारे में समिति के 30वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी समिति (2016-17) के 32वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई अंतिम कार्यवाही दर्शाने वाला विवरण।
- (2) अल्पसंख्यक कार्य मंत्रालय (निःशक्त व्यक्ति अधिकारिता विभाग) की 'अनुदानों की मांगों- 2016-17' के बारे में समिति के 28वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्यवाही पर सामाजिक न्याय और अधिकारिता संबंधी समिति (2016-17) के 34वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई अंतिम कार्यवाही दर्शाने वाला विवरण।

- (3) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) से संबंधित 'शराब और नशीला पदार्थ व्यसन से प्रभावित व्यक्ति, उनका उपचार/पुनर्वास और स्वैच्छिक संगठनों की भूमिका' के बारे में समिति के 25वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्यवाही पर सामाजिक न्याय और अधिकारिता संबंधी समिति (2016-17) के 40वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई अंतिम कार्यवाही दर्शाने वाला विवरण।
- (4) जनजातीय कार्य मंत्रालय की 'अनुदानों की मांगों- 2016-17' के बारे में समिति के 29वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्यवाही के बारे में सामाजिक न्याय और अधिकारिता संबंधी समिति (2016-17) के 41वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई अंतिम कार्यवाही दर्शाने वाला विवरण ।
- (5) सामाजिक न्याय और अधिकारिता मंत्रालय (सामाजिक न्याय और अधिकारिता विभाग) से संबंधित 'राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) के कार्यक्रम की समीक्षा' के बारे में समिति के 31वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्यवाही पर सामाजिक न्याय और अधिकारिता संबंधी समिति (2016-17) के 42वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई अंतिम कार्यवाही दर्शाने वाला विवरण।

12.11 ½ hours

STANDING COMMITTEE ON INDUSTRY

283rd Report

श्री बीरेन्द्र कुमार चौधरी (झंझारपुर) : माननीय अध्यक्ष जी, मैं विभाग से संबंधित उद्योग संबंधी समिति की भारी उद्योग और लोक उद्यम मंत्रालय (लोक उद्यम विभाग) की अनुदानों की मांगों के (2017-18) के बारे में समिति के 282वें प्रतिवेदन के संबंध में की-गई-कार्यवाही संबंधी 283वां प्रतिवेदन सभा पटल पर रखता हूं।

12.11 ¾ hours**STANDING COMMITTEE ON TRANSPORT,
TOURISM AND CULTURE
251st to 253rd Reports**

श्री हरीश मीना (दौसा) माननीय अध्यक्ष जी, मैं परिवहन, पर्यटन और संस्कृति संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

- (1) नागर विमानन मंत्रालय की अनुदानों की मांगों (2017-2018) के बारे में इसके 244वें प्रतिवेदन में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 251वां प्रतिवेदन।
- (2) सड़क परिवहन और राजमार्ग मंत्रालय की अनुदानों की मांगों (2017-2018) के बारे में इसके 246वें प्रतिवेदन में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 252वां प्रतिवेदन।
- (3) पोत परिवहन मंत्रालय की अनुदानों की मांगों (2015-2016) के बारे में इसके 247वें प्रतिवेदन में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 253वां प्रतिवेदन।

12.12 hours**STANDING COMMITTEE ON HEALTH AND
FAMILY WELFARE
102nd Report**

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): I beg to lay on the Table the 102nd Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Surrogacy (Regulation) Bill, 2016.

12.12 ¼ hours**STANDING COMMITTEE ON PERSONNEL,
PUBLIC GRIEVANCES, LAW AND JUSTICE**
92nd Report

डॉ. सत्यपाल सिंह (बागपत) : माननीय अध्यक्ष जी, “केन्द्रीय सरकार के अधीन सिविल सेवकों का मूल्यांकन और पैनल बनाना” विषय पर कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 92वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

12.12 ½ hours**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 1630 DATED 26.07.2017 REGARDING REPRESENTATIONS FROM ABRKPLWA ALONGWITH REASONS FOR DELAY***

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to lay a statement (i) correcting the reply given on 26.07.2017 to Unstarred Question No. 1630 by Shri Sankar Prasad Datta, MP regarding Representations from ABRKPLWA and (ii) giving reasons for delay in correcting the reply:

Parts of the Question answered	<u>For</u>	<u>Read</u>
(b) to (d)	(b) to (d): Representations / suggestions from Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association have been received against Railway Board Commercial Circular number 22/2017. The Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association has raised its objections and has demanded modification of the above Commercial Circular, which has been issued pursuant to Judgement delivered by Hon'ble Supreme Court on 29/01/2016. The Hon'ble Supreme Court of India, vide its Judgement dated 29/01/2016 has ordered that only those licensees shall be eligible for renewal of their licenses who can declare on affidavit that they do not have the license of more than one shop or kiosk in their name or benami license at the railway stations. One license will be renewed with periodical reasonable increase of license fee.	(b) to (d): Representations / suggestions from Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association have been received against Railway Board Commercial Circular number 22/2017. The Akhil Bhartiya Railway Khan-Pan Licensees Welfare Association has raised its objections and has demanded modification of the above Commercial Circular, which has been issued pursuant to Judgement delivered by Hon'ble Supreme Court on 29/01/2016. The Hon'ble Supreme Court of India, vide its Judgement dated 29/01/2016 has ordered that only those licensees shall be eligible for renewal of their licenses who can declare on affidavit that they do not have the license of more than one shop or kiosk in their name or benami license at the railway stations. One unit will be renewed with periodical reasonable increase of license fee.

* Laid on the Table and also placed in Library See No. LT 7490/16/17.

Reasons for Delay

The error in the last line of the Answer was inadvertent, which came to light while answering similar Unstarred Question in the following week. Corrective action was initiated immediately.

The inconvenience caused is regretted.

12.12 ¾ hours**STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 475 DATED 19.07.2017 REGARDING LIST OF INDIAN WORKERS ABROAD ALONGWITH REASONS FOR DELAY***

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M.J. AKBAR): I beg to lay a statement correcting a reply (Hindi and English versions) to Unstarred Question No. 475 given on 19 July, 2017 by Shri Y.V. Subba Reddy, regarding 'List of Indian Workers Abroad' and (ii) giving reasons for delay in correcting the reply.

In page 3 of Annexure in reply to part (a) of the Lok Sabha Unstarred Question No. 475 dated 19.07.2017 raised by Shri Y.V.Subba Reddy, Member of Parliament regarding 'List of Indian Workers Abroad', an error has been noticed in Emigration Clearance count for the year 2017 (upto 30th June) from Uttar Pradesh to Saudi Arabia. Consequently, the total Country-wise and progressive total has also undergone a change that are as under:

"For number of Emigration Clearance granted from Uttar Pradesh to Kingdom of Saudi Arabia in 2017 (upto 30th June), the number may be taken as 11797 instead of 1179."

and

"Due to the above, the resultant total Emigration Clearance for Uttar Pradesh for the aforesaid period may be read as 43661 instead of 33043."

and

"The resultant total Country-wise Emigration Clearance for Kingdom of Saudi Arabia during the same period may be read as 43613, instead of 32995; and the Grand total of Emigration Clearance granted for all Gulf countries upto 30th June 2017 may be read as 194615 instead of 183997."

* Laid on the Table and also placed in Library, See No. LT 7491/16/17.

The error in the data has been noticed and hence this correcting statement is being made.

The delay is regretted.

Emigration Clearance count for the year 2017 (till 30 June) – State wise and country wise

STATE	UAE	Saudi Arabia	Kuwait	Qatar	Oman	Bahrain	TOTAL
ANDAMAN & NICOBAR	2	1	3	1	0	0	7
ANDHRA PRADESH	1838	795	4847	376	902	212	8970
ARUNACHAL PRADESH	0	0	0	0	0	0	0
ASSAM	229	813	434	16	60	8	1560
BIHAR	15392	8752	3050	2745	5296	572	35807
CHANDIGARH	34	8	19	6	2	5	74
CHHATTISGARH	30	24	7	1	6	3	71
DADRA & NAGAR HAVELI	4	0	0	0	2	0	6
DAMAN & DIU	8	1	0	3	1	0	13
DELHI	215	241	89	34	64	11	654
GOA	67	37	190	11	33	7	345
GUJARAT	448	247	312	284	900	30	2221
HARYANA	301	166	126	41	70	16	720
HIMACHAL PRADESH	160	57	69	26	25	18	355
JAMMU & KASHMIR	138	571	322	31	42	3	1107
JHARKHAND	609	518	269	172	300	35	1903
KARNATAKA	782	537	447	285	474	70	2595
KERALA	1893	2719	1002	366	2750	265	8995
LAKSHADWEEP	0	0	0	0	1	0	1
MADHYA PRADESH	84	205	182	11	40	7	529
MAHARASHTRA	1115	779	651	944	557	65	4111
MANIPUR	5	7	0	0	0	0	12
MEGHALAYA	0	1	0	0	0	1	2
MIZORAM	1	0	0	0	0	0	1
NAGALAND	1	0	0	0	0	0	1
ORISSA	2275	438	878	642	920	140	5293
PONDICHERRY	57	14	40	2	17	3	133
PUNJAB	8230	938	1516	1101	1059	670	13514

RAJASTHAN	7158	2888	2252	874	3054	399	16625
SIKKIM	2	0	0	1	0	1	4
TAMIL NADU	7583	1576	2544	580	3344	255	15882
TELANGANA	3897	1123	650	354	2153	642	8819
TRIPURA	156	239	320	7	17	2	741
UTTAR PRADESH	16590	11797	5717	2295	6403	859	43661
UTTARAKHAND	210	562	126	46	190	13	1147
WEST BENGAL	5264	7559	2245	1712	1731	225	18736
Total	74778	43613	28307	12967	30413	4537	194615

12.13 hours**STATEMENTS BY MINISTERS**

(i) Status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Labour and Employment*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 17th Report of the Standing Committee on Labour on Demands for Grants (2016-17), pertaining to the Ministry of Labour and Employment.

12.14 hours

(ii) Status of implementation of the recommendations contained in the 200th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in the 196th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस.एस.अहलूवालिया) : माननीय अध्यक्ष जी, मैं डॉ. जितेन्द्र सिंह की ओर से उत्तर-पूर्व क्षेत्र विकास मंत्रालय की अनुदानों की मांगों (2016-2017) के बारे में गृह कार्य संबंधी स्थायी समिति के 200वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सदन पटल पर रखता हूँ।

* Laid on the Table and also placed in Library See No. LT 7492/16/17 and 7493/16/17 respectively.

12.15 hours

(iii) Status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Agriculture on 'Augmenting Rural Storage Infrastructure through Scheme of Rural Godowns' pertaining to Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare*

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोत्तम रूपाला) : माननीय अध्यक्ष महोदया, कृषि, सहकारिता और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय से संबंधित 'ग्रामीण गोदामों की योजना के माध्यम से ग्रामीण भंडारण अवसंरचना का आवर्धन' के बारे में कृषि संबंधी स्थायी समिति के 28वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा- पटल पर रखता हूँ।

12.16 hours

(iv) Status of implementation of the recommendations contained in the 190th Report of the Standing Committee on Home Affairs on Action Taken by the Government on recommendations contained in the 182nd Report of the Committee on 'Rescue, Rehabilitation and Reconstruction in the aftermath of the flood and landslides in Jammu and Kashmir' pertaining to the Ministry of Home Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Madam Speaker, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 190th Report of the Standing Committee on Home Affairs on Action Taken by the Government on recommendations contained in the 182nd Report of the Committee on 'Rescue, Rehabilitation and Reconstruction in the aftermath of the flood and landslides in Jammu and Kashmir' pertaining to the Ministry of Home Affairs.

* Laid on the Table and also placed in Library, See No. LT 7494/16/17 and 7495/16/17 respectively.

12.16 ½ hours**(v) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Labour on Demands for Grants (2017-18), pertaining to the Ministry of Textiles***

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : माननीय अध्यक्ष महोदया, वस्त्र मंत्रालय की अनुदानों की मांगों (2017-2018) के बारे में श्रम संबंधी स्थायी समिति के 24वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा-पटल पर रखता हूँ।

* Laid on the Table and placed in library, See No. LT 7496/16/17.

12.17 hours

FELICITATION BY THE SPEAKER
Congratulations to Krishnaraj Mahadik
on winning race two at Brands Hatch
Grand Prix Circuit

माननीय अध्यक्ष : माननीय सदस्यगण, मैं एक अच्छी खबर दे रही हूँ। हमारे सांसदों में से किसी का पुत्र कुछ अच्छा करता है, तो मैंने सोचा कि उसकी खबर मैं आप तक पहुँचा दूँ।

6 अगस्त, 2017 को इंग्लैंड के केंट में ब्रांड्स हैच ग्रैंड प्रिक्स सर्किट में रेस-2 जीतने और बीआरडीसी ब्रिटिश फार्मूला एफ-3 चैंपियनशिप में पोल पोजीशन हासिल करने के लिए कृष्णराज महाडिक, जो सांसद श्री धनंजय महाडिक के बेटे हैं, को मैं अपनी ओर से और सभा की ओर से बधाई देती हूँ।

माननीय अध्यक्ष : माननीय सदस्यगण, आज शून्यकाल के लिए मैं आपको कॉलिंग अटेंशन के बाद अलाऊ करती हूँ। Calling attention is there.

...(व्यवधान)

माननीय अध्यक्ष : कुछ पार्टियों के एक-दो सदस्य बोलने के लिए बहुत उत्तेजित हो रहे हैं। मैं आपको बोलने के लिए जरूर अलाऊ करूँगी। कॉलिंग अटेंशन के बाद बैंक से संबंधित एक छोटा-सा बिल पारित होने के पश्चात् शून्यकाल लिया जाएगा।

मैं आज कॉलिंग अटेंशन के लिए अलाऊ जरूर करती हूँ। श्री निनोंग इरिंग जी, आप का पहला नम्बर है, लेकिन गौरव गोगोई जी ने रिक्वेस्ट की है और उनका इसमें नाम है। साधारणतया ऐसा होता नहीं है, आप यह ध्यान में रखें।

श्री गौरव गोगोई जी।

...(व्यवधान)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): महोदया, श्री विजय गोयल जी के नाम पर जो बिल है, उसका इंट्रोडक्शन करवा दीजिए, उसे सिर्फ इंट्रोड्यूज करवाना है।

12.18 hours**GOVERNMENT BILLS- Introduced****(i)National Sports University Bill, 2017***

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Hon. Madam, on behalf of Shri Vijay Goel, I beg to move for leave to introduce a Bill to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to establish and incorporate a National Sports University in the State of Manipur, a specialised University first of its kind, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the national training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI S.S. AHLUWALIA: I introduce the Bill.

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माननीय अध्यक्ष : वैसे तो कॉलिंग अटेंशन के बाद बिल का इंट्रोडक्शन आता है।

... (व्यवधान)

माननीय अध्यक्ष : श्री अनन्त कुमार जी, यह कॉलिंग अटेंशन के बाद आता है। लेकिन अब यह हो चुका है, तो it is okay.

... (व्यवधान)

12.19 hours**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE****Reported problems due to floods in different parts of the Country and steps taken by the Government in this regard.**

SHRI GAURAV GOGOI (KALIABOR): Madam, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

“Problems due to floods in different parts of the country and steps taken by the Government in this regard.”

HON. SPEAKER: The hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Madam, the statement is already there; it may be circulated.

श्री गौरव गोगोई : अध्यक्ष महोदया, मैं आपका आभार प्रकट करता हूँ कि आपने इस संवेदनशील विषय पर हमें अपनी बात रखने का अवसर दे रही हैं। इस वर्ष जो बाढ़ आई है, वह पूरे देश में एक दहशत का माहौल स्थापित कर चुकी है, जहाँ पर बहुत से लोगों की हत्या हुई लगभग 958, 900 से ज्यादा लोगों की हत्या हुई है।... (व्यवधान)

माननीय अध्यक्ष : बाढ़ में हत्या नहीं होती है।

... (व्यवधान)

श्री गौरव गोगोई : सॉरी, मृत्यु हुई है।... (व्यवधान)

माननीय अध्यक्ष : हत्या शब्द का प्रयोग मत कीजिए।

श्री गौरव गोगोई : मेरी हिंदी ठीक करने के लिए आप लोगों का धन्यवाद। दूसरी बात यह कि असम में ब्रह्मपुत्र और बाराक नदी के कारण लगभग 85 लोगों की मृत्यु हुई है, 17 लाख लोग प्रभावित हुए हैं। मणिपुर में 19 लोगों की मृत्यु हुई है, 15 लाख लोग बेघर हो चुके हैं। इस बार मिजोरम में पिछले 50 साल में बाढ़ की यह समस्या हुई है, जिसमें 12 लोगों की मृत्यु हुई है, 2000 परिवार प्रभावित हुए हैं और नेशनल हाईवे-47 बुरी तरह से प्रभावित हो गया है। अरुणाचल प्रदेश में 19 लोगों की मृत्यु हुई है, मैसिव लैण्ड स्लाइड हुआ है। नागालैण्ड में 20 लोगों के मरने की आशंका है। राजस्थान में 6 लोगों की मृत्यु हो चुकी है,

लगभग 300 लोगों को रेस्क्यू किया गया है। गुजरात में बानसकांठा और पाटन में लगभग 10 हजार लोग प्रभावित हुए हैं। ओडिशा में भी बैतारानी नदी और स्वर्ण रेखा नदी से अभी तक 4 लोगों की बारिश व बाढ़ की वजह से मृत्यु हो चुकी है और पश्चिम बंगाल में भी अब तक 50 लोगों की मृत्यु हो चुकी है। उसके बावजूद भी मुझे लगता है कि यह समस्या हर वर्ष आती है, लेकिन सरकार गंभीर रूप से बाढ़ के लिए एक बड़ा संकल्प नहीं ले पा रही है।

आज इस वक्त जिस वर्ष में सबसे ज्यादा बाढ़ की समस्या आई हुई है, सरकार कुंभकरण की तरह सोयी हुई है। कुंभकरण तो वर्ष में दो बार जागता है...(व्यवधान) लेकिन हम पूछना चाहते हैं कि सरकार इस बाढ़ को एक राष्ट्रीय समस्या या राष्ट्रीय आपदा का दर्जा देकर इसके लिए एक लंबी सोच व संकल्प कब लेगी? मैं सबसे पहले कुंभकरण का उदाहरण देता हूँ। फ्लड मैनेजमेंट प्रोग्राम जो सेंट्रल वाटर मिनिस्ट्री का है।...(व्यवधान) फ्लड मैनेजमेंट का जो प्रोग्राम है। It was known as the flagship programme of the Union Government, लेकिन मोदी सरकार आने के बाद, बी.जे.पी. सरकार आने के बाद ऐसे अच्छे दिन आए कि नीति आयोग में डिसकसन हुआ। the Report of the Sub-Group of Chief Ministers' on Rationalisation of Centrally Sponsored Schemes constituted by NITI Aayog. इसमें आपने फ्लड मैनेजमेंट प्रोग्राम को कोर फ्लैगशिप प्रोग्राम से हटा दिया। इससे यह प्रभाव पड़ा कि जो फ्लड मैनेजमेंट प्रोजेक्ट ऑनगोइंग है। जो लोगों को और गाँवों को बाढ़, इरोजन व कटाव से बचाता है। जो ऑनगोइंग प्रोजेक्ट्स हैं। Suddenly after the recommendations of NITI Aayog, the funding pattern has been changed. In 2016, the Government of India, Ministry of Water Resources issued a letter with the subject 'Revised Funding Pattern for Projects approved under the Flood Management Programme' जिसमें जनरल कैटेगरी स्टेट्स को फंडिंग पैटर्न का 75 और 25 के अनुपात में फायदा मिलता था। जिसमें से अगर कोई बड़े फ्लड मैनेजमेंट प्रोजेक्ट का बजट होता था तो 75 परसेंट केंद्र सरकार देती थी और 25 परसेंट राज्य सरकार को भरना पड़ता था। लेकिन वर्ष 2015 के नीति आयोग के रिकमेंडेशन और उस पर मिनिस्ट्री ऑफ वाटर रिसोर्स, क्योंकि वर्ष 2016 में अमल किया। राज्य सरकार पर फाइनेंशियल बर्डन बढ़ गया। जहां पहले उनको प्रोजेक्ट का सिर्फ 25 परसेंट फंडिंग देना पड़ता था, under the revised formula 50 परसेंट देना पड़ा। उन पर फाइनेंशियल बर्डन बढ़ गया और जहां पर स्पेशल कैटेगरी स्टेट्स की बात आती है, जिसमें नॉर्थ ईस्ट, हिमाचल प्रदेश, जम्मू-कश्मीर और उत्तराखंड हैं।

महोदया, पहले अगर कोई बड़ा फ्लड मैनेजमेंट प्रोजेक्ट लिया जाता था। वह इम्बैकमेंट का हो, जिसमें 21 किलोमीटर का इम्बैकमेंट होता था, जिससे गाँवों की बहुत सुरक्षा होती थी। उसमें पहले जब

बजट निकलता था तो 90 परसेंट केंद्र सरकार देती थी और 10 परसेंट स्पेशल कैटेगरी स्टेट्स को देना पड़ता था। लेकिन नीति आयोग और अच्छे दिन कहने वाली इस सरकार ने फंडिंग पैटर्न को रिवाइज़ करके स्पेशल कैटेगरी स्टेट्स पर फाइनेंशियल बढ़ा दिया, जिससे उनको 20 परसेंट देना पड़ता है। पहले 10 परसेंट देना पड़ता था, अब 20 परसेंट देना पड़ता है। that too Madam, this is not done in the new projects, this is done on on-going projects - projects which have been sanctioned; projects which have prepared DPR and projects which have gone to the Central Government and got the approval of the Centre. The Centre withdrew its responsibility saying that earlier I used to give 90 per cent, now I will give you 80 per cent and in the general category status, I will go from 75 per cent to 50 per cent. Is this not shirking of responsibility? इसीलिए मैं कहता हूँ कि बाढ़ पर केन्द्र सरकार की जिम्मेदारी बढ़ी नहीं है, बल्कि पिछले दो-तीन सालों में घटी है और इसका ब्यौरा मैं दे चुका हूँ।

मैडम, दो हफ्ते पहले कैंग की रिपोर्ट आई थी। उस रिपोर्ट में भी यही लिखा है कि फ्लड मैनेजमेंट प्रोग्राम का जो पूरा फाइनेंशियल मैनेजमेंट है, वह बहुत खराब हो चुका है। मैं आपको एक उदाहरण देता हूँ। आपको पता है कि आसाम में ब्रह्मपुत्र बैराज से लगभग 80 से ज्यादा लोगों की मृत्यु हुई है। इससे पहले 2012 में बहुत भारी बाढ़ आई थी, लेकिन इतने लोगों की मृत्यु नहीं हुई। आसाम एक बाढ़ पीड़ित राज्य है, वहां के लिए कैंग की रिपोर्ट कहती है कि “60 per cent of the funds due to the State of Assam has yet to be released from the Centre.” जब सेंटर इस तरह से फंड डिले करेगा, सेंटर अपने शेयर पर ऐसे जिम्मेदारी नहीं लेगा तो फ्लड मैनेजमेंट प्रोग्राम्स डिले होंगे और यदि फ्लड मैनेजमेंट प्रोग्राम्स डिले होंगे तो जो लोग नदियों के किनारे रहते हैं, वे देख रहे हैं कि दिन-प्रतिदिन नदी धीरे-धीरे उनकी जमीन को ले रही है। जहां वे लोग खेती करते हैं, वह जमीन भी नदी ले रही है। जहां उनके घर हैं, वह जमीन भी नदी ले रही है। मेरे क्षेत्र में कोलबाड़ी लोलिती डेरगांव में प्रोजेक्ट पूरा बन गया, सेंटर के पास आ गया, अप्रूव हो गया, लेकिन अप्रूव होने के बाद भी छः महीने तक उस पर कोई एक्शन नहीं हुआ।

आज व्यवस्था बहुत खराब है। इसलिए मैं कहना चाहता हूँ कि बाढ़ के मुद्दे पर यह सरकार कब जागेगी। आप किसी भी बाढ़ पीड़ित क्षेत्र में जाइये और देखिये कि वहां किस प्रकार से लोग रह रहे हैं। वहां हर वर्ष बाढ़ आती है तो वे लोग एक कैम्प में जाते हैं। कैम्प में जानवर, महिलाएं, बच्चे और सभी लोग साथ में रहते हैं। मैं कहना चाहता हूँ कि हम इस प्रकार की व्यवस्था क्यों नहीं अपनाते और एक डिग्निफाइड शैल्टर क्यों नहीं बनाते। यह कैसा शैल्टर है, जहां एक स्कूल में जाकर महिलाएं, बच्चे रहते हैं और हर दिन राशन के लिए वे सरकार से अपेक्षा करते हैं। गायों और भैंसों के लिए उन्हें पशुओं का चारा आदि कुछ नहीं

मिलता है और इस कारण उन्हें बहुत ज्यादा समस्या होती है। फिर क्यों न सरकार एक संकल्प ले, क्योंकि आज एम.एच.ए. और एन.डी.आर.एफ. मौजूद हैं। वे वर्ल्ड क्लास डिजास्टर शैल्टर बनायें, एक हास्पिटल जैसा सेंटर बनायें, जहां बाढ़ पीड़ित इलाकों से जब लोग आए तो उनको जमीन पर नहीं बल्कि बिस्तर पर सोने के लिए मिले। महिलाओं और बच्चों के लिए अलग रूम हो, पशुओं के लिए एक अलग शैल्टर हो, दवाइयां, डाक्टर्स और नर्सिंग हों। लेकिन आज इस प्रकार की कोई व्यवस्था नहीं है। आप एम.एच.ए. के ब्योरे में भी देख लीजिए, उन्होंने लिखा है कि हम कुकिंग ऑयल देते हैं, राशन देते हैं, फलां-फलां चीजें देते हैं। लेकिन ऐसे कुछ नहीं होता। आपने उनकी अवस्था देखी है, आपने देखा है कि जो उनकी डिग्निटी है और वे केन्द्र सरकार से और अपेक्षा करते हैं। आप रीहैबिलिटेशन की बात करते हैं। जब वे रिलीफ शैल्टर से अपने घरों को वापस जाते हैं तो उनके घरों में इतना पानी घुस जाता है कि उनकी सारी सामग्री डूब चुकी होती है, जो उनका लाइवस्टॉक है, वह खत्म हो चुका है और उनसे खेती भी नहीं होती। इसलिए मैं कहता हूं कि क्यों नहीं यह सरकार मोर डिजास्टर रेजिलिएंट घर बनाती है। सरकार ऐसे घर बनाये, जिससे कि बाढ़ में लोगों को एक रास्ता मिले, ताकि वे अपने घर की जो भी सामग्री है, उसे बचा पायें। सरकार इस तरह का संकल्प क्यों नहीं लेती है। यदि डिजास्टर को आप हमेशा ऐसे साधारण तरीके से सोते हुए देखेंगे तो हर वर्ष ऐसी समस्या आएगी। हम चाहते हैं कि हर वर्ष लोगों की सुविधा बढ़े न कि घटे।

माननीय अध्यक्ष : आपकी बात खत्म हो गई, अब आप प्रश्न पूछिये।

श्री गौरव गोगोई : मैडम, केवल दो पाइंट्स और हैं। ऐसे बहुत से प्रोजेक्ट्स हैं, जहां हम चाहते हैं कि सरकार एक्सपिडाइट करे। सरकार कह देती है कि हमने बजट दे दिया, प्रोजेक्ट सैंक्शन कर दिया। लेकिन कैंग की रिपोर्ट कहती है कि फंड रिलीज में इतनी देर लग जाती है और कभी-कभी इसमें छः महीने या एक साल लग जाता है। मेघालय में रंगानदी प्रोजेक्ट और आसाम में कोलबाड़ी लोलिती प्रोजेक्ट इसी प्रकार की हैं। हमने काजीरंगा में एशियन डेवलपमेंट बैंक के साथ प्रोजेक्ट लिया, उसके बावजूद भी केन्द्र सरकार इतना समय लगाती है।

मैडम, मैं कहना चाहता हूं कि सरकार को तीन वर्ष हो गये हैं। बाढ़ की जो समस्या है, यह सिर्फ एम.एच.ए. की नहीं है। इसमें वाटर रिसोर्सिंग मंत्रालय का भी बहुत ज्यादा महत्व है। मेरी दर्खास्त है कि केन्द्र सरकार की मंत्री महोदया, सुश्री उमा भारती जी आप तीन साल में एक बार आसाम में आइये, आप वहां का दौरा तो करिये। डा.संजीव बालियान जी वहां आए हैं। लेकिन हमने केन्द्र सरकार की मंत्री, सुश्री उमा भारती जी को एक बार भी वहां नहीं देखा। अभी सरकार के दो वर्ष रह गये हैं, हम चाहते हैं कि आप आसाम में कम से कम एक बार तो आइये। आज गंगा नदी की प्रोजेक्ट के लिए बीस हजार करोड़ रुपये का प्रावधान है। इसमें पैसे का अभाव नहीं है। गंगा नदी को साफ करने के लिए केन्द्र सरकार ने बीस हजार करोड़ रुपये रखे हैं और सुप्रीम कोर्ट ने यह भी बोला है कि लगभग तीन हजार से चार हजार करोड़ रुपये इसमें खर्च हुए

हैं, लेकिन इसमें कुछ हुआ नहीं है। जहां पर सरकार के पास बजट 20 हज़ार करोड़ रुपये हैं, आज प्रधान मंत्री मोदी जी ने पूरे उत्तर-पूर्वांचल को मात्र 02 हज़ार करोड़ रुपये का पैकेज दिया है। कहाँ 02 हज़ार करोड़ और कहाँ 20 हज़ार करोड़ रुपये। आप थोड़ा पैकेज बढ़ाएँ और उसको दस हज़ार करोड़ रुपये कीजिए, दो हज़ार करोड़ रुपये तो बजट में ही थे, इससे कुछ नहीं होगा।

मैडम, यह समस्या तो हर वर्ष होने वाली है, इस वर्ष भी हुई है, आने वाले वर्ष में भी होने वाली है तो हम चाहते हैं कि सरकार एड्युकेट प्रिपेयरेशन करे। नावों की व्यवस्था करे, घर बनाए, आश्रय घर बनाए, रिलीफ की सामग्री दे।

मैडम, असम में क्या होता है कि नमामी ब्रह्मपुत्र नाम से वे पब्लिक ईवेंट करते हैं और लोगों का पैसा, कर दाताओं का पैसा पब्लिसिटी पर खर्च करते हैं, लेकिन किसी प्रकार का फ्लड मैनेजमेंट का काम उन्होंने नहीं किया है। मैडम, इसलिए अंत में मेरी यही दरखास्त है, मेरा पहला भाषण भी वॉटर रिसोर्स पर ही था, उसमें भी मैंने यही कहा था कि गंगा नदी को हम नमन करते हैं, लेकिन ब्रह्मपुत्र, बराक और देश की विभिन्न नदियों को उनका महत्व दीजिए। जहां पर एक नदी को साफ करने के लिए आपके पास 20 हज़ार करोड़ रुपये हैं, तो भारत की दूसरी नदियाँ, उत्तर-पूर्वांचल की नदियाँ, पूरब और पश्चिम की नदियों को आप महत्व दे कर, उनके लिए स्पेशल पैकेज करें। इसी के साथ मैं अपना भाषण समाप्त करता हूँ।

धन्यवाद।

PROF. SAUGATA ROY (DUM DUM): Thank you, Madam. I thank the hon. Home Minister for the detailed statement given by him, though I am a little intrigued as to why the Home Minister should reply to a debate on floods in the Calling Attention Motion.

Madam, this year 24 States have been affected by floods. Out of them, the maximum affected are Gujarat, Assam, Rajasthan and West Bengal. One thing that has been pointed out by the C&AG is that India's flood forecast capability has washed out. We have not been able to forecast the floods at all.

Then, Madam, I go to the Statement in detail. Before that, I may mention that in the whole country the maximum number of people, who have died, is 229 in Gujarat. West Bengal is second with 149 people died in flood. Maharashtra is third with 105 people died in flood and Assam is fourth with 84 people died in flood.

About crops washed away, Gujarat is at the top where 8.91 lakh hectare crop area has been washed away in flood. Rajasthan is second with 8.34 lakh hectare

crop area washed away. Then, West Bengal is third with 4.23 lakh hectare crop area washed away in flood this year.

Now, I want to bring it to the notice of the House that there has been rainfall in all parts of the country but flood in West Bengal is totally a manmade flood. It has happened in six districts of West Bengal due to release of water from the barrages of Damodar Valley Corporation (DVC), which is under the Central Government. The State Government has repeatedly appealed to the DVC to desilt their reservoirs at Tenughat, Maithon and Panchet. They have done nothing about the matter. When the heavy rainfall started, the Chief Minister of West Bengal herself repeatedly appealed and spoke to the DVC authorities not to release the water altogether. But they released it, and, as a result, six districts of West Bengal got badly flooded.

As I told you, 129 people have died and 4.23 lakh hectare of crops have been washed away. You would be surprised that the maximum number of houses destroyed is in West Bengal. The number of houses destroyed in West Bengal is 1,43,000 as compared to 26,000 in Assam.

The hon. Prime Minister has visited Gujarat. It is alright as his home State has been badly affected. He also visited Assam, which is run by a Government of the Ruling Party. It is a good thing. The Ministers of State have visited Assam and Arunachal Pradesh. But none of the big honchos from the Central Government visited our unfortunate State of West Bengal. While the Prime Minister announced a package for Gujarat and a package of Rs. 2,000 crore for Assam and the North-Eastern States, no package has been announced for West Bengal till date. We feel unfortunate, left out and we wonder in our mind whether we are being the victims of political discrimination.

HON. SPEAKER: Now, please conclude. Everybody should not speak that much.

PROF. SAUGATA ROY : My question to the hon. Minister is direct. I do not know whether Rajnath Singhji has recovered from a leg fracture and will be able to answer the question in full.

Will the Union Government take proper steps for desilting the dams of Damodar Valley Corporation and also control the release of water from dams and barrages which are controlled by the Central Government's Damodar Valley Corporation? Will the Union Government announce the package for West Bengal for relief, rehabilitation, recovery and restoration of embankments which have been washed away?

Our Chief Minister met Rajnath Singhji the other day. Actually, she wanted to meet the Prime Minister. That day, the Prime Minister went away to Gujarat, but she met the Home Minister, Rajnath Singhji. I hope that West Bengal will get relief and succour from the Central Government and not feel politically discriminated against.

Thank you.

HON. SPEAKER: Shri Kalikesh N. Singh Deo is not there.

Hon. Minister.

... (*Interruptions*)

HON. SPEAKER: Let him answer.

... (*Interruptions*)

HON. SPEAKER: After his answer, I will allow you one question each, not more than that. That is the only thing.

... (*Interruptions*)

HON. SPEAKER: Let him answer and then, if time permits, I will allow.

Hon. Minister.

श्री किरन रिजीजू : महोदया, मैं आपको धन्यवाद देना चाहता हूँ कि आज इस महत्वपूर्ण कालिंग अटेंशन, जो देश भर में फ्लड्स आये हैं, उससे जो नुकसान हुआ है, उसको लेकर कालिंग अटेंशन आपने एडमिट किया और दो सदस्यगण को आपने उसे मूव करने का और सवाल पूछने का मौका दिया। गौरव गोगोई जी और सौगत राय जी को आपने मौका दिया। यह कालिंग अटेंशन है, इसलिए मैं बहुत लम्बी चर्चा में नहीं जाऊँगा। मैं स्पेसिफिक बताना चाहता हूँ कि जो गौरव गोगोई जी ने कहा कि सरकार तुरन्त प्राम्प्ट रेस्पॉन्ड नहीं करती

है और जब प्राकृतिक आपदा आती है, तो हम वहाँ पर सही तरीके से मदद भी नहीं पहुँचाते हैं, इस तरीके से उन्होंने कहा है।

महोदया, यह बिल्कुल गलत है और मैं इस सदन में आपके माध्यम से यह कहना चाहता हूँ कि अगर मैं आँकड़े पेश करूँगा और जो-जो कदम हमने पिछले तीन सालों में उठाये हैं, हम उन्हें आपको बतायेंगे तो आप भी मानेंगे कि जिस रफ्तार से, जिस तेजी से इस सरकार ने, प्रधानमंत्री नरेन्द्र मोदी जी की अगुवाई में और गृह मंत्रालय में राजनाथ सिंह जी के नेतृत्व में हम लोगों ने जो कदम उठाये हैं, आज से पहले, इस सरकार से पहले किसी सरकार के समय में इस तेजी से कदम नहीं उठाये गये। नॉर्थ-ईस्ट के बारे में गौरव गोगोई जी ने फंड के बारे में कहा और प्रधानमंत्री जी के दौरे को लेकर भी कहा। पहली बार यह हुआ है कि पूर्वोत्तर के आठ राज्यों के जो एसडीआरएफ़ पैसे होते हैं, मैं पहले का आँकड़ा पेश करूँगा तो वह आपके लिए बहुत ही आश्चर्यजनक होगा कि पहले इतनी कम राशि मिलती थी। जो फाइनेंस कमीशन ने राशि तय की है, उसके मुताबिक हम मई-जून के महीने में पहली इंस्टालमेंट हर राज्य को रिलीज कर देते हैं, पैसे रिलीज कर देते हैं और उसके बाद सेकेंड इंस्टालमेंट की जब जरूरत पड़ती है, तो उसको हम रिलीज करते हैं। इसके अलावा भी जो राशि मिलने का एक तरीका है, जब कोई आपदा आती है, तो वहाँ सेन्ट्रल इन्टर मिनिस्ट्रियल टीम जाती है। वह स्टेट जब हमको मेमोरैन्डम भेजते हैं, तो उसके बेसिस पर हम यहाँ से टीम भेजते हैं और टीम आने के बाद उसके जो आइटम एप्रूव्ड लिस्ट है, उसके मुताबिक जो रेट फिक्स है, उसके मुताबिक यहाँ हाई लेवल कमेटी की मीटिंग होती है, जिसके चेयरमैन गृह मंत्री होते हैं। फाइनेंस मिनिस्टर और एग्रीकल्चर मिनिस्टर, दोनों उसके मेम्बर होते हैं। उसको एन.डी.आर.एफ. (नेशनल डिजास्टर रिस्पॉन्स फण्ड) के तहत अतिरिक्त राशि भी मिलती है।

नॉर्थ-ईस्ट के बारे में गौरव गोगोई जी ने जो कहा, आपके राज्य और पूरे नॉर्थ-ईस्ट के लिए आपको नरेन्द्र मोदी जी की सरकार का इस चीज़ के लिए एप्रिसिएशन करना होगा कि पहले उसी ज़गह जब फ्लड्स आए थे तो पहले जो आपको जनवरी-फरवरी में सेकन्ड इंस्टॉलमेंट मिलता था, हमने उसे भी फर्स्ट इंस्टॉलमेंट के साथ-साथ आपको रिलीज कर दिया है। अगर कहा जाए तो प्रधान मंत्री जी ने जो अभी दो हजार करोड़ रुपये की घोषणा की है, उसकी इतनी जल्दी घोषणा करने की आवश्यकता भी नहीं थी। लेकिन, चूंकि यह एक सेंटीमेंटल इश्यू है और सारे राज्यों ने कहा कि हम अपने में सक्षम नहीं हैं, हमें केन्द्र का सहारा चाहिए, इसीलिए प्रधान मंत्री जी ने इतने बड़े दिल से आपके लिए इस फण्ड की घोषणा की ताकि पूर्वोत्तर के लोग यह महसूस न करें कि हम दिल्ली से बहुत दूर हैं।

मैडम, इसके बारे में कुछ नियम होते हैं, इसका कुछ सिस्टम होता है, उसकी भी आपको जानकारी होना जरूरी है, क्योंकि सब कुछ नियमों के तहत ही चलता है। आप किसी राज्य को पैसे तभी देते हैं जब आपके पास उस काम के लिए पैसे नहीं हैं। आपको एस.डी.आर.एफ. का फण्ड ऑलरेडी दिया हुआ है। वह पैसा जब खत्म हो जाता है तो आपको एन.डी.आर.एफ. से एडिशनल पैसे मिलते हैं। यह एक स्टैंडर्ड नियम है और यह यूनिवर्सल है। इसे सबको मानना होगा क्योंकि अगर पैसे खर्च नहीं करेंगे तो फिर पैसे किस चीज़ के लिए मिलेंगे? इसके मुताबिक, असम की ब्रह्मपुत्र नदी, जिसकी वज़ह से हर साल वहां बाढ़ आने का खतरा बना रहता है, उसे स्पेशल रूप से ध्यान में रखते हुए प्रधान मंत्री जी ने कहा है कि दो हजार करोड़ रुपये की जो घोषणा हुई है, उसमें **Rs. 400 crore were given for improving the water-holding capacity of the Brahmaputra River, which will assist in flood control.** यह असम के लिए अलग से दिया गया है। गौरव जी अगर कम से कम एक बार प्रधान मंत्री जी को इसके लिए धन्यवाद देते तो कितना अच्छा लगता? इतना अच्छा काम करने के बाद भी वे उन्हें धन्यवाद नहीं देते हैं और सवाल खड़े करते रहते हैं।

इसके अलावा, **repair and maintenance, and strengthening of roads** के लिए पैसे दिए गए हैं, क्योंकि बारिश की वज़ह से रास्ता, ब्रिजेज और काफी इंफ्रास्ट्रक्चर जैसे वाटर सप्लाई, इलेक्ट्रिसिटी सप्लाई के लिए पोल्स, लाइंस वगैरह डैमेज हुए। उसके इन्फ्रामेंट, मेंटेनेंस और स्ट्रेंथनिंग के लिए 1200 करोड़ रुपये का आबंटन किया गया है। इसके अलावा इसकी स्टडी करने के लिए एक्सपर्ट्स लोगों की एक टीम बनाई जाएगी। कल ही मैंने अपने मंत्रालय के अधिकारियों के साथ इसके लिए क्या करना चाहिए, **for carrying out study to synergize efforts towards finding time-bound long-term solution to the recurring floods in the region,** इस पर चर्चा की। हर साल बार-बार जो फ्लड आती है, उसके लिए क्या करना चाहिए, इस पर चर्चा की। हमारे यहां आई.आई.टी. है, आई.आई.एम. है,

हमारे यहां नॉर्थ ईस्ट इंस्टीच्यूट ऑफ साइंस एण्ड टेक्नोलॉजी है और देश के अन्य भागों से भी जो एक्सपर्ट्स हैं, उन लोगों को भी हम सामूहिक रूप से एक जगह बुलाकर हम यह तैयार करेंगे कि इसके सॉल्यूशन के लिए हम क्या कर सकते हैं। उसके लिए 100 करोड़ रुपये का आबंटन किया गया है। अगर उसके लिए भी आप हमें धन्यवाद देते तो हमें कितना अच्छा लगता। अच्छे काम की हमेशा ज़िक्र करनी चाहिए। अगर हम से गलती होती है तो आप उसे जरूर प्वायंट-आउट कीजिए।

इसके अलावा, एक चीज़ के बारे में मैं आपको क्लैरिफिकेशन देना चाहता हूँ। चूंकि एस.डी.आर.एफ. के लिए पैसे पहले से दिए हुए हैं तो जो भी पैसे देंगे, उसे आपको एस.डी.आर.एफ. के लिए गिनती करनी पड़ेगी, क्योंकि ये पैसे एक ही चीज़ के लिए हैं। इसलिए, जो दो हजार करोड़ रुपये दिए गए हैं, उसके बारे में स्टेट गवर्नमेंट में भी कोई कंप्यूजन न हो। एस.डी.आर.एफ. का जो फर्स्ट इंस्टॉलमेंट रिलीज किया गया था, वह अलग है। एस.डी.आर.एफ. का जो सेकन्ड इंस्टॉलमेंट आठ राज्यों को रिलीज होगा, वह इस दो हजार करोड़ रुपये में सब्स्यूम होगा। इसकी क्लैरिफिकेशन आपको होनी चाहिए। एस.डी.आर.एफ. में 90 प्रतिशत सेन्ट्रल शेयर होता है, जो ग्रांट के फॉर्म में दिया जाता है।

सौगत रॉय जी ने वेस्ट बंगाल के बारे में कहा है। जब प्राकृतिक आपदा आती है तो उस समय भेदभाव करने या राजनीति करने की कोई गुंजाइश नहीं होती है। यह ट्रेजडी है। इस बारे में श्री खड़गे जी ने बीच में टोक दिया,...(व्यवधान) लेकिन मैं आपको बताना चाहता हूँ कि आपने पिछली बार हाऊस को मिसलिड किया था। उस बारे में मैं नोटिस भी दे सकता था, लेकिन मैंने नहीं दिया, क्योंकि आप बहुत ही वरिष्ठ हैं। आपने उस समय कहा था कि कर्नाटक को एक रूपया भी नहीं दिया गया। उससे पिछले साल एन.डी.आर.एफ. का हाइएस्ट पैसा कर्नाटक राज्य को मिला है। श्री खड़गे जी ने इसे नहीं कहा, लेकिन जब आपने कहा, उस समय पैसा रिलीज हो चुका था। फिर भी, आपने सदन में खड़ा होकर कहा कि कर्नाटक को पैसा नहीं दिया गया। हमारे प्रधान मंत्री जी यहां बैठे हुए थे। मैं इस बारे में ज्यादा कुछ नहीं कहना चाहता हूँ, क्योंकि आप वरिष्ठ सदस्य हैं और हम लोग एक-दूसरे को इज्जत देते हैं। अभी आपने कहा, इसलिए मैंने क्लारिफिकेशन दिया।...(व्यवधान)

इसके अलावा, प्रो. सौगत राय दादा ने जो कहा है,...(व्यवधान) आपने दामोदर वैली कार्पोरेशन के बारे में कहा है।...(व्यवधान) उसके डिसिल्टिंग के लिए ऑलरेडी 130 करोड़ रुपये दिए जा चुके हैं। ...(व्यवधान) वह रिलीज हो चुका है। आपके पास चला गया है।...(व्यवधान) देखिए, जब मैं सामूहिक रूप से जवाब दे रहा हूँ, तो मैं पहले आपको क्लारिफिकेशन कर दूँ।...(व्यवधान) यह ऐसी चीज़ है, मो. सलीम जी आप मेरे पुरानी साथी हैं।...(व्यवधान) आप बीच-बीच में मत बोलिए।...(व्यवधान)

श्री मोहम्मद सलीम (रायगंज) : वेस्ट बंगाल डी.वी.सी. का एक मेम्बर है।...(व्यवधान)

श्री किरिन रिजीजू : यह जो वेस्ट बंगाल की बात कही गई है; देखिए, यहां से पैसा रिलीज हो चुका है, उसके बारे में कैसे खर्च करना है, क्या करना है। हम उसके बारे में अलग से चर्चा कर सकते हैं।... (व्यवधान) यह 130 करोड़ रुपये डिसिल्टिंग के लिए हैं। पैसे के अलावा बहुत चीजें की जाती हैं। उसमें राज्य सरकार का भी सहयोग होता है। केंद्र सरकार का सहयोग होता है। यह काम मिलजुल कर करने का है। इसमें ब्लेम करने की कोई चीज नहीं है। चूंकि आपने इसके बारे में बताया, इसलिए मैं आपको क्लारिफिकेशन करता हूं। आपने जो राजनीतिक बात कही है कि प्रधान मंत्री जी ने वेस्ट बंगाल को बिल्कुल छोड़ दिया है, ध्यान नहीं दिया है। मैं कहता हूं कि ऐसा बिल्कुल नहीं है। अभी हमारे होम मिनिस्टर साहब बैठे हुए हैं। अभी तक राज्य सरकार की तरफ से आपका मेमोरेंडम नहीं आया है। पहले तो राज्य सरकार को एक बेसिक काम करना होगा कि हमारे यहां इतना नुकसान हुआ है। इसके लिए हमको अतिरिक्त पैसा सेंट्रल से चाहिए। इसके लिए जो बेसिक मिनिमम रिक्वायरमेंट हैं, उसको करने के लिए आप पश्चिम बंगाल सरकार को कहिए।... (व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं है। इस तरह से बीच-बीच में नहीं टोकते हैं। मो. सलीम जी, आप उस समय नोटिस में ध्यान नहीं दिया। आप बैठिए। बीच में नहीं बोलते हैं।

... (व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interuptions)*

श्री किरिन रिजीजू : मो. सलीम जी, आप पश्चिम बंगाल में इस मुद्दे को उठाइए।... (व्यवधान) इस बारे में मैं कुछ नहीं कह सकता हूं। लेकिन, पश्चिम बंगाल ने अभी तक मेमोरेंडम नहीं भेजा है। इसका मतलब यह नहीं है कि हम यहां से सहायता नहीं देंगे। यह नहीं हो सकता है। इसलिए, चाहे पश्चिम बंगाल हो, चाहे कोई भी राज्य हो; मैं आपको बताना चाहता हूं, आप लोगों ने भी कुछ आंकड़े पेश किए हैं। आज के दिन हमारे पास जो रिपोर्ट है, पूरे देश भर में 203 जिलें बाढ़ से प्रभावित हुए हैं। वैसे जब बारिश होती है, तो थोड़ा-बहुत नुकसान बहुत जगह होता है, लेकिन जो सिवियर नेचर या सीरियस इफेक्ट हुआ है, उसको मैं कह रहा हूं। जो टोटल मौतें हुई हैं, उसमें अभी तक बाढ़ से 962 मौतें पूरे देश भर में हुई हैं। इसके अलावा, 206 लोग इन्जर्ड हुए हैं। 23 people were missing as per records.

इसके अलावा, पशु, पक्षी तथा प्रोपर्टिज़ की जो बात है, हमने इनका भी ध्यान रखा है। टोटल एनिमल्स में 9 लाख 54 हजार 312 बड़े जानवरों को नुकसान हुआ है और 5 लाख 60 हजार 996 छोटे पशुओं का नुकसान हुआ है। टोटल घरों में 43 हजार 344 हाऊसेस डैमेज़ हुए हैं तथा पार्शिएली डैमेज 2

* Not recorded.

लाख 4 सौ 25 हुए हैं।... (व्यवधान) इसके बारे में मैंने आपको पहले बता दिया है कि पश्चिम बंगाल को हमारे एन.डी.आर.एफ से जो पैसा आपको मिला है, आपका जो इन्टाइटलमेंट है, वह सेंट्रल से 406 करोड़ रुपये हैं और जिसमें आपको भी खुद शेयर देना होता है, वह 135 करोड़ रुपये है। पश्चिम बंगाल के लिए आपकी एंटाइटलमेंट सेंटर से 406 करोड़ रुपए है, इसमें आपको 135 करोड़ शेयर देना होता है। हमने 203.25 करोड़ रुपया रिलीज किया है, यह राज्य सरकार के पास है। अगर जरूरत पड़ी तो 203.25 करोड़ रुपया जैसे ही मांगेंगे रिलीज किया जाएगा। मैं एनडीआरएफ की बात नहीं कह रहा हूँ, यह एसडीआरएफ की बात है।

देश भर में हमने प्रिपेरेशन की है, मैंने राज्य सभा में भी इसके बारे में बताया है। आपने पूछा कि होम मिनिस्ट्री इस पर क्यों रिस्पांड करती है। रिलीफ, रिहेबिलिटेशन और रैस्क्यू इमेरजेंसी चीज होती है। होम मिनिस्ट्री को यह दायित्व इसलिए दिया गया है क्योंकि होम मिनिस्ट्री के पास सारी फोर्सिस हैं, सेंट्रल फोर्सिस होम मिनिस्ट्री के पास हैं। एनडीआरएफ क्रिएट किया गया है, यह होम मिनिस्ट्री के पास है। अभी हमारे पास 12 बटालियन्स हैं। डिजास्टर मैनेजमेंट सब्जैक्ट होम मिनिस्ट्री में है। एनडीएमए एक्ट, 2005 बना था, हम लोगों ने इसे सदन में पास किया था। इसके मुताबिक एनडीएमए होम मिनिस्ट्री में है। होम मिनिस्ट्री नोडल मिनिस्ट्री होने के नाते मिनिस्ट्री आफ वाटर रिसोर्सिस, सेंट्रल वाटर कमीशन से कोआर्डिनेट करती है। इंडियन मेट्रियोलॉजिकल डिपार्टमेंट, मिनिस्ट्री आफ अर्थ साइंस से कोआर्डिनेट करती है। हम तमाम साइंटिफिक इंस्टीट्यूशन्स से कोआर्डिनेट करते हैं। जब ड्रॉउट का मामला होता है तब हम एग्रीकल्चर मिनिस्ट्री से संबंध रखते हैं। इंटर मिनिस्ट्रीयल टीम जाती है, इसे होम मिनिस्ट्री का ज्वाइंट सैक्रेट्री हैड करता है और डॉयरेक्टर लैवल का अफसर या अंडर सैक्रेट्री, डिप्टी सैक्रेट्री और बाकी मंत्रालयों यानी नीति आयोग, फाइनेंस मिनिस्ट्री के अधिकारी साथ में चलते हैं।

माननीय अध्यक्ष जी, मैं दो मिनट में अपनी बात समाप्त कर दूंगा। गौरव जी ने कहा कि हम रिस्पांस लेट करते हैं। आप लोगों को कभी एनडीआरएफ की वन मिनट ड्रिल देखनी चाहिए। हमने कहा कि समय बहुत महत्वपूर्ण होता है। जब कोई नैचुरल डिजास्टर होता है तो रैस्क्यू करना पहली बात होती है। आप जीवित रैस्क्यू करेंगे, यह सबसे महत्वपूर्ण होता है। रैस्क्यू के बाद रिलीफ आता है, रिलीफ के बाद रिहेबिलिटेशन आता है, रिहेबिलिटेशन के बाद लांग टर्म रिकंस्ट्रक्शन होता है। We have a policy for build, back, better. We have a challenge which we have accepted that if there are natural disasters, we will face it; we will face the challenge and we will build, back better. यह हमारा चैलेंज है। इसके लिए गाइडलाइन्स हैं, लंबी-चौड़ी चर्चा करने की आवश्यकता नहीं है। हमने रिस्पांस टाइम को इतना शार्ट कर दिया कि आज पूरे देश में एनडीआरएफ टीम एडवांस डिप्लॉएड है।

स्कूलों, कॉलेजों, इंस्टीट्यूट्स और गांवों में अवेयरनेस क्रिएट की गई है। हमने लगातार अवेयरनेस कैम्पेन चलाया है। मॉक ड्रिल्स करते हैं कि अर्थ क्वेक आने पर, साइक्लोन आने पर किस तरह से अपने आपको सुरक्षित रखना चाहिए। स्कूल के बच्चों से लेकर गांव की पंचायत तक ट्रेनिंग देनी शुरू की है। मैं अपनी तारीफ नहीं करना चाहता हूं लेकिन हमने जो काम किया है, इसकी सराहना युनाइटेड नेशन्स ने की है। राजनाथ सिंह जी की प्रेजेंस में मुझे युनाइटेड नेशन के माध्यम से अवार्ड दिया गया, एशिया पसिफिक के लिए डिजास्टर चैम्पियन डिक्लेयर किया इसलिए नहीं कि मैं बहुत एक्सपर्ट हूं, बल्कि इसलिए कि हमारी सरकार जो करती है, दिल लगाकर सीरियसली काम करती है। हम दिखाने के लिए काम नहीं करते हैं। हम मेहनत करते हैं, लगन के साथ काम करते हैं।

सौगत राय जी और गौरव जी ने यह मुद्दा उठाया था। मैं समझता हूं कि उन्होंने जो जानकारी प्राप्त करनी चाही है, मैंने दी है। अगस्त के महीने में फ्लड आती है, उसके लिए भी हम तैयार हैं। माननीय अध्यक्ष जी, मैं इसी आश्वासन के साथ आपको धन्यवाद देते हुए अपना रिस्पांस समाप्त करता हूं।

माननीय अध्यक्ष : श्री बलभद्र माझी, आप केवल प्रश्न पूछिये। अभी श्री कलिकेश देव जी आये नहीं हैं, इसलिए आप भाषण न देकर केवल प्रश्न पूछिये।

श्री बलभद्र माझी (नवरंगपुर): अध्यक्ष महोदया, मैं बहुत कम शब्दों में अपनी बात कहूंगा। आपने मुझे बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद। ... (व्यवधान)

माननीय अध्यक्ष : इसमें सब मैम्बर्स नहीं बोलते। आप अपनी बात जल्दी कहिए।

श्री बलभद्र माझी : अध्यक्ष महोदया, ओडिशा कोस्टल स्टेट है और इस साल इसमें दो फेज में फ्लड आया। पहले फेज में जो फ्लड आया, वहां जनरली फ्लड नहीं आता था, जैसे कोरापुट, रायगढ़, मालकानगिरि, नवरंगपुर आदि में अन्प्रेसिडेंटेड फ्लड हुआ। यहां चार मेजर इरीगेशन प्रोजैक्ट्स--तेल इंटीग्रेटिड, मिडिल कोलाब अपर वंसधारा और लोअर वंसधारा बनने हैं। यह वर्क वर्ष 2008 में सेंट्रल गवर्नमेंट के पीएसयूज M/s WAPCOS को दिया गया था। इसमें बहुत कहने के बाद मिडिल कोलाब और तेल इंटीग्रेटिड का डीपीआर अभी 20 जून को सीडब्ल्यूसी को सबमिट हुआ है। लेकिन उन्होंने अभी तक वंसधारा का डीपीआर नहीं दिया है। अगर यह प्रोजैक्ट हो जाता तो उस एरिया के सिंचाई के साथ फ्लड को कंट्रोल किया जा सकता है।

हमारे सैकिंड फेज में जो फ्लड हुआ, मैडम कहा जाता है कि 'बिन बादल बारिश', लेकिन यह बिन बारिश का बाढ़ है। छत्तीसगढ़ में बारिश हुई, लेकिन फ्लड ओडिशा में आया। हम यह फ्लड बहुत दिन से झेल रहे हैं। हम यह मुद्दा पहले भी कई बार उठा चुके हैं। जैसे इंटर स्टेट राइपेरीयिन रिवर है, तो ऊपर हिस्से के स्टेट्स की ड्यूटी है कि वे पानी रिलीज करते समय नीचे के स्टेट्स को टाइमली इन्फोर्मेशन दें। पहले

जब हम गर्मी के दिनों में उनसे पानी छोड़ने के लिए रिक्वेस्ट करते थे, तो वे पानी नहीं छोड़ते थे। लेकिन इस सीजन उन्होंने बिना बताये हुए ही पानी छोड़ दिया, जिसकी वजह से हमारे यहां फ्लड आ गया।

अध्यक्ष महोदया, मैं आपके माध्यम से रिक्वेस्ट करना चाहूंगा कि इंटर स्टेट डिस्प्यूट के लिए जल्दी ही ट्रिब्यूनल बनाया जाये, ताकि यह समस्या हल हो सके। इसी तरह झारखंड और वेस्ट बंगाल से जो नदी आती है, उसकी भी वही स्थिति है। वे लोग बिना बताये ही पानी छोड़ देते हैं, जिसकी वजह से हमें बाढ़ झेलनी पड़ती है।...(व्यवधान)

माननीय अध्यक्ष : मैं सबको बोलने का मौका नहीं दे सकती।

...(व्यवधान)

श्री बलभद्र माझी : अध्यक्ष महोदया, हमारे यहां सुवर्ण रेखा और ऋषिकला आदि सब नदियां हैं। हमारी स्टेट गवर्नमेंट ने जो स्टेप लिया है, उसके लिए हम चीफ मिनिस्टर को बहुत धन्यवाद देना चाहेंगे।...(व्यवधान) वर्ष 1999 के साइक्लोन से लेकर अब तक ओडिशा सरकार ने बहुत अच्छा काम किया है और बहुत सेव किया है।...(व्यवधान)

माननीय अध्यक्ष : ठीक है। आप केवल प्रश्न पूछिये।

...(व्यवधान)

श्री बलभद्र माझी : मैडम, प्रधान मंत्री जी ने दरियादिली दिखाते हुए असम और गुजरात के लिए पहले ही दो हजार और एक करोड़ रुपये देने की घोषणा की है।...(व्यवधान) मैडम, हमारा पहले का फैलिन और हुडहुड का पैसा भी बचा हुआ है। आप उसे जल्दी रिलीज करें।...(व्यवधान)

माननीय अध्यक्ष : मैंने आपको बहुत टाइम दे दिया है, इसलिए आप बैठ जाइये।

...(व्यवधान)

श्री बलभद्र माझी : मैडम, हमारे फेज वन के फ्लड में 218 करोड़ रुपये के नुकसान का आकलन हुआ है और फेज टू के डैमेज का अभी आकलन हो रहा है। मेरी रिक्वेस्ट है कि आप 218 करोड़ रुपये जल्द से जल्द रिलीज करें और जैसे ही हम फेज टू का बतायेंगे, वैसे आप तुरंत रिलीज करने का कष्ट करें। धन्यवाद।

श्री किरन रिजीजू : मैडम, अभी ओडिशा के सदस्य ने दो-तीन बातें उठायी हैं। सबसे पहले आपने वंसधारा डिस्प्यूट के बारे में कहा, तो वह सब-जूडिस है। मैं यहां उस पर कोई कमेंट नहीं कर सकता। लेकिन जो महानदी ट्रिब्यूनल है, वह अंडर कंसीडरेशन है। वाटर रिसोर्स मिनिस्ट्री से बात चल रही है। मैं यह कहना चाहता हूं कि महानदी भी सब-जूडिस है। मैं तारीफ करना चाहता हूं कि जब साइक्लोन फैलिन आया, तब ओडिशा सरकार ने बहुत अच्छा काम किया। जब आपके मुख्य मंत्री जी आये थे, तो वे राजनाथ सिंह जी से मिले। मैंने भी दो पत्र लिखे और आपसे भी मेरी समय-समय पर बातें हुईं। हमने ओडिशा सरकार को उसके

लिए 1149.83 करोड़ रुपये रिलीज किये हैं। पिछली सरकार ने यह पेंडिंग करके रखा हुआ था, लेकिन हमने इसे दिया है। इन्होंने वाटर रिलीज के बारे में कहा है, तो देश भर में एक स्टैंडर्ड प्रोटोकाल है कि ऊपर के स्टेट्स पानी को किसी प्रोजैक्ट के माध्यम या अन्य किसी कारण से कंट्रोल करते हैं, तो वे पानी रिलीज करने की जानकारी नीचे के स्टेट्स को समय से दें।

13.00 hours

जब भी ऊपर बारिश होती है, उसके बारे में भी हम लोगों की तरफ से और मेट्रोलाॉजिकल डिपार्टमेंट की तरफ से फोरकास्टिंग करके, डाउनस्ट्रीम स्टेट्स को जानकारी देते हैं। इसलिए आपकी चिन्ता को हम जरूर ध्यान में रखेंगे और ओडिशा में सेंट्रल गवर्नमेंट के जो प्रोजेक्ट्स हैं, वे अच्छे चल रहे हैं।...(व्यवधान)

माननीय अध्यक्ष: मैंने केवल दो लोगों को Zero Hour में बोलने के लिए कमिट किया था, उनको ही बोलने के लिए अवसर मिलेगा। **Calling Attention is over.**

...(व्यवधान)

माननीय अध्यक्ष: आप लोग बैठिए। इनसे वादा किया था, आपसे नहीं।

...(व्यवधान)

माननीय अध्यक्ष: आप लोग बैठिए। अब किसी को समय नहीं मिलेगा।

...(व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Speaker Madam, the matter relates to the establishment of inter-State river water tribunal on Mahanadi. We had raised this issue earlier also and I insisted on an adjournment motion today which of course in your wisdom you had disallowed and very rightly allowed us to raise it during Zero Hour because it is a very urgent matter. We had raised the issue earlier and at that time the Minister of Water Resources had made a commitment here, laid bare the facts before this House and before the country that there are certain barrages which have been constructed illegally without the permission of the Union Government. One such barrage was Kalma barrage. Today, there are 15 or 16 barrages that have been constructed in Chhattisgarh on the upstreams of Mahanadi and Hirakud. But Kalma barrage is one barrage where the Union Government has taken cognizance that this has been constructed without the permission of the Central Water Commission. There are six other barrages also which are in dispute. It has always been our concern that during non-monsoon period the flow of water is not there in Mahanadi river.

In 2016-17 we witnessed that there has been a loss of 80 per cent flow in Mahanadi during non-monsoon period. All these facts are being monitored by the Central Water Commission, the Chhattisgarh Government and the Odisha Government. We had gone to the Supreme Court for establishment of a river water dispute tribunal. A Bill is also there to have a permanent river water dispute tribunal at national level. Today, the report of the Standing Committee on Water Resources chaired by Shri Hukum Singh has also been tabled in this House. We have certain concerns relating to the establishment of a permanent river water dispute tribunal. But the establishment of a river water tribunal on Mahanadi is getting delayed. That is why we had gone to Supreme Court in December 2016. Recently on 25th July 2017, the Supreme Court has instructed the Additional Solicitor General, who represented the Central Government, to take instruction on the formation of a tribunal as demanded. This is the latest development.

I think the Minister of Water Resources who is present here in this House is aware of it. Here we are in the month of August. Large parts of Odisha are without water even in monsoon. We want water for irrigation; then we want drinking water and then comes the industry. But what is happening is that the whole water is being blocked in Chhattisgarh and there is a flash flood in the same way as it happened in Subarnrekha river where West Bengal released water बिना बारिश पानी नॉर्थ ओडिशा में आ गया और इसी तरह साउथ ओडिशा में भी पहली बार फ्लैश फ्लड आया था। वहां 20 फिट की ऊंचाई तक पानी आया और उसमें रेल ब्रिज भी ढह गया। सरकार के सामने हमारी दो डिमाण्ड्स हैं - एक, जल्दी से जल्दी रिवर वाटर डिसप्यूट ट्रिब्यूनल बनाया जाए। Here you are delaying it, and in Chhattisgarh the construction of barrage is continuing. You have to impress upon the Chhattisgarh Government to stop the construction; otherwise, they will construct the barrage and stop the water. The whole of Odisha is charged over this issue. Our demand is that the Central Government should intervene in the matter immediately, establish a river water dispute tribunal and also instruct the Chhattisgarh Government to stop further construction of those disputed barrages.

HON. SPEAKER: Shri Venkatesh Babu.

... (*Interruptions*)

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Thank you, Madam. ... (*Interruptions*)

माननीय अध्यक्ष : बैठिए। जिनको कबूल किया है, उनको पहले मौका दूंगी।

... (व्यवधान)

SHRI BHARTRUHARI MAHTAB: We want a commitment from you. ... (*Interruptions*) You have to respond. The Central Government has to respond. ... (*Interruptions*)

माननीय अध्यक्ष : मैं ज़ीरो ऑवर में ऐसा नहीं कर सकती।

... (व्यवधान)

SHRI T.G. VENKATESH BABU : The introduction of NEET has created a huge uproar in Tamil Nadu and many pertinent questions are raised. ... (*Interruptions*)

Our beloved leader Puratchi Thalaivi Amma had categorically opposed to the introduction of NEET as it was a direct infringement on the rights of the State and would cause grave injustice to the students of Tamil Nadu. ... *(Interruptions)*

13.05 hours

(At this stage, Shri Tathagat Satpathy and some other hon. Members came and stood on the floor near the Table.)

The Government of Tamil Nadu had established many Government medical colleges across the State to achieve the optimum doctor-population ratio and to augment its medical services infrastructure. ... *(Interruptions)*

13.06 hours

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

If these seats are taken away by the students of other States through NEET, it will create non-availability of doctors and medical services, particularly in rural Tamil Nadu. ... *(Interruptions)*

This is about NEET. This is a matter of public importance. Please allow us. ... *(Interruptions)*

HON. SPEAKER: Do not do like this. Please go back to your seats.

... *(Interruptions)*

SHRI T.G. VENKATESH BABU : Keeping this in view the Tamil Nadu Legislative Assembly has passed two Bills for protecting the existing admission policy. ... *(Interruptions)*

HON. SPEAKER: Shri P.R. Sundaram and Shrimati V. Sathyabama is permitted to associate with the issue raised by Shri T.G. Venkatesh Babu.

... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again at 2.15 p.m.

13.07 hours

*The Lok Sabha then adjourned till Fifteen Minutes
past Fourteen of the Clock.*

14.17 hours

*The Lok Sabha re-assembled at Seventeen Minutes past
Fourteen of the Clock.*

(Shri Hukum Singh *in the Chair*)

MATTERS UNDER RULE 377*

HON. CHAIRPERSON: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table

(i) Need to expedite construction of bypass road in Garhwa city, Jharkhand

श्री विष्णु दयाल राम (पलामू): आज से 25 वर्ष पूर्व गढ़वा जिला बना था। परन्तु आज तक गढ़वा शहर के लिए बाइपास का निर्माण नहीं हो पाया है, परिणामस्वरूप गढ़वा शहर से होकर गुजरना किसी भी वाहन चालक के लिए जोखिम भरा होता है, बाइपास नहीं होने के कारण एक तरफ जहाँ तकरीबन दो कि.मी. के गढ़वा शहर से गुजरने के लिए घंटों समय लगता है, वहीं मुख्य मार्ग पर भारी वाहनों की भीड़ के कारण दुर्घटना की आशंका भी बनी रहती है। उल्लेखनीय है कि गढ़वा शहर उत्तर प्रदेश, बिहार व छत्तीसगढ़ तीन राज्यों की सीमा से लगा हुआ जिला है।

गढ़वा शहर से गुजरने वाला पड़वा-मुड़ीसेमर मार्ग एन.एच.-75 में आता है। वहीं गढ़वा से रंका होते हुए अंबिकापुर जाने वाला मार्ग एन.एच.-343 पड़ता है। इसके कारण जिला मुख्यालय से होकर इन तीनों राज्यों की यात्री बसें व मालवाहक गाड़ियाँ भी काफी संख्या में गुजरती रहती हैं। गढ़वा शहर के बीच सड़क काफी संकीर्ण होने के कारण इन वाहनों के गुजरते के दौरान अस्त-व्यस्त स्थिति बन जाती है। इसके कारण गढ़वा शहर को पार करना बाहर की गाड़ियों के लिए समस्या हो जाती है। कभी-कभी उन्हें घंटों जाम में फंसना पड़ता है। वहीं स्थानीय लोगों को भी सड़क पर चलना मुश्किल हो जाता है। साथ ही शहर के दोनों किनारे स्थित व्यवसायिक प्रतिष्ठानों एवं आवासों के लोगों को भी काफी परेशानी झेलनी पड़ती है। गढ़वा जिला बनने के बाद से ही शहर के लिए बाइपास के लिए मांग होती रही है। लेकिन आज तक बाइपास का निर्माण तो दूर, अभी तक इसके लिए सर्वे का कार्य भी पूरा नहीं किया जा सका है। इसका डीपीआर बनाने का कार्य एमएम मालवीय कंपनी कर रही है। जिसने अभी तक लाइनिंग और सर्वे को काम पूरा नहीं किया है। इस संदर्भ में मैं एनएचएआई के क्षेत्रीय अधिकारी से भी दो बार मुलाकात कर चुका हूँ। परन्तु स्थिति में कोई खास परिवर्तन नहीं हुआ है। जनहित में बाइपास का अतिशीघ्र निर्माण पूरा होना बेहद आवश्यक हो चुका है।

अतः मैं माननीय राष्ट्रीय राजमार्ग मंत्री जी से अनुरोध करता हूँ कि गढ़वा बाइपास का निर्माण कार्य शीघ्र पूरा कराने का कष्ट करें।

**(ii) Need to construct a rail over bridge on level crossing
no. C-48 on Jalore-Ahore road in Rajasthan**

श्री देवजी एम. पटेल (जालौर): समदडी भीलडी रेल खंड से प्रतिदिन 45 से 50 मालगाड़ियां गुजरती हैं। इस स्थिति में लगभग हर आधे घंटे में एक बार रेलवे क्रॉसिंग बंद हो जाता है। आपात स्थिति में वाहन चालकों को ट्रेन के गुजरने के बाद क्रॉसिंग के खुलने का इंतजार करना पड़ता है। ऐसे में कई बार लोगों को गंभीर परेशानी को सामना करना पड़ता है। जालौर से होकर एन.एच.-325 निकलना प्रस्तावित होने के कारण दिन-प्रतिदिन ट्रैफिक बढ़ता जा रहा है।

अतः नागरिकों की समस्या को देखते हुए जालोर-आहोर मार्ग पर स्थित समपार संख्या सी-48 के स्थान पर उपरी पुल का निर्माण करवाने हेतु शीघ्र आवश्यक कदम उठाये जायें।

(iii) Need to ensure proper implementation of Pradhan Mantri Ujjwala Yojana in Kanpur Nagar and Kanpur Dehat districts of Uttar Pradesh

श्री देवेन्द्र सिंह भोले (अकबरपुर): मैं सरकार का ध्यान उत्तर प्रदेश के जनपद कानपुर नगर एवं देहात में प्रधानमंत्री जी की महत्वकांक्षी उज्ज्वला योजना में बढ़ती जा रही अनियमितताओं की ओर आकृष्ट करना चाहता हूँ।

प्रधानमंत्री उज्ज्वला परियोजना से ग्रामीण भारत के गरीबों, खासकर महिलाओं, के जीवन में क्रांतिकारी बदलाव आया है, किंतु इसके क्रियान्वयन में लगाई गयी एजेंसियाँ और उनके कर्मचारी निहित स्वार्थवश ऐसे अडंगे और वसूली के गोरखधंधे चला रहे हैं, जिससे लाभार्थियों को उचित लाभ नहीं मिल पा रहा है। मसलन, कानपुर देहात के विकास खण्ड मैथा की ग्राम पंचायत भंवरपुर, जहाँ की आबादी 5300 एवं मतदाता लगभग 1600 हैं, में मनमाने तरीके से महज 20 लोगों के नाम पात्रता सूची में शामिल किए गए हैं। ऐसी शिकायतें जिले के अन्य भागों से भी मिल रही है। इसकी जाँच कराकर सुधार किए जाने की महती आवश्यकता है। इसके अलावा लाभार्थियों से गैस एजेंसी मालिकों द्वारा कनेक्शन के बदले 700 से लेकर 1100 रु. तक की वसूली के किस्से बहुत आम हैं। जनपद कानपुर देहात विकास खंड मैथा के ग्राम भडोली में स्थित अंशिका इण्डेन ग्रामीण वितरक की जाँच में उपभोक्ताओं ने एजेंसी मालिक द्वारा धन की उगाही किए जाने के संबंध में अवगत कराया, अधिकारियों के समक्ष साक्ष्य प्रस्तुत किए, इस पर तत्काल लगाम लगाने और दोषियों पर सख्त कार्रवाई की आवश्यकता है, जिससे इस महत्वपूर्ण योजना पर कोई धब्बा न लग सके।

अतः सरकार इस दिशा एवं उक्त योजना के क्रियान्वयन में आवश्यक कार्यवाई करने की कृपा करें।

(iv) Need to revive Cachar Paper Mill and Nagaon Paper Mill in Assam

SHRI RAM PRASAD SARMAH (TEZPUR): I would like to draw the kind attention of the Government towards the worst condition of Cachar Paper Mill & Nagaon Paper Mill and its employees in Assam. These paper mills were established by the Govt. of India with a view to increase industrialization of the State and provide sustainable livelihood to the people of the State of Assam. These Mills, for decades, were running smoothly. But on account of the slackness of the management, with some alleged corrupt officials ruling the roost, the Mills started suffering losses and gradually the Mills turned into sick industries. Both the Mills own hundreds of acres of land and other infrastructure, such as staff quarters, Kendriya Vidyalaya, workers welfare centres and more than thousand employees and workmen. Cachar Paper Mill and Nagaon Paper Mill were made inoperative causing unemployment to atleast two lakh people of the backward areas who were dependent on the Mills. The bamboo growers & suppliers of the rural areas of adjoining district/region have been severely affected, in other words, rural economy of the industrially backward State like Assam collapsed and large employment opportunities jeopardized.

I urge the Government to consider very seriously and take immediate action to meet the shortfall of more than one million tonnes of paper requirement per annum, by setting up new paper industries in country and also to take necessary steps for revival of already established Paper Mills like Cachar Paper Mill and Nagaon paper Mill in Assam.

(v) Need to establish AIIMS in Begusarai-Barauni industrial area in Bihar

डॉ. भोला सिंह (बेगूसराय) : बिहार में भारत सरकार ने एम्स को खोलने का निर्णय लिया है और यह भी कहा है कि बिहार सरकार जहाँ जमीन उपलब्ध कराएगी वहाँ ये संस्थान खोले जाएंगे। अभी तक बिहार सरकार ने केन्द्र को अपने इस निर्णय से अवगत नहीं कराया है। बरौनी-बेगूसराय औद्योगिक क्षेत्र पटना के बाद बिहार की दूसरी औद्योगिक राजधानी है। यहाँ रिफाइनरी है, फर्टिलाइजर है। गंगा में तीन-तीन पुल प्रस्तावित हैं, जो निर्माणाधीन हैं। फोर लेन एन.एच.-31 को बनाया जा रहा है। दर्जनों औद्योगिक इकाइयों और 400 एकड़ जमीन ग्रोथ सेंटर के लिए बिहार सरकार ने वर्ष पूर्व अधिकृत कर रखी है। पूर्णियां, किशनगंज, अररिया, मधुबनी, समस्तीपुर, मुंगेर के मध्य बेगूसराय-बरौनी पड़ता है। विशाल नर्सिंग होम सैकड़ों की संख्या में बेगूसराय में है। एम्स के लिए बिहार में इससे उपयुक्त दूसरी जगह नहीं है।

अतः मैं भारत सरकार से आग्रह करता हूँ कि बेगूसराय-बरौनी औद्योगिक क्षेत्र के अंतर्गत एम्स को खोलने की स्वीकृति दें।

**(vi) Need to expedite construction of approach road to Basual bridge in
Sitamarhi district, Bihar**

श्रीमती रमा देवी (शिवहर): मैं सरकार का ध्यान मेरे संसदीय क्षेत्रान्तर्गत सीतामढ़ी जिला के बेलसंड प्रखंड में निर्माणाधीन बसौल आर.सी.सी. पुल की ओर आकृष्ट कराना चाहती हूँ। जनता के व्यापक मांग पर उक्त बसौल पुल का निर्माण कार्य वर्ष 2011 में प्रारंभ हुआ जो वर्ष 2014 में बनकर तैयार भी हो चुका है। परन्तु दुख के साथ सूचित करना चाहती हूँ कि भूमि अधिगृहण नहीं हाने के कारण इसके एप्रोच रोड का निर्माण नहीं हो पा रहा है। जिससे इस पुल से वाहनों का परिचालन बाधित है और लोगों की समस्या जस की तस बनी हुई है। यह पुल बेलसंड-छतौनी मुख्य पथ पर बना है तथा सीतामढ़ी जिला के बेलसंड अनुमंडल एवं .परियानी प्रखंड मुख्यालय सहित इससे जुड़े दर्जनों ग्रामों को आपस में जोड़ता है। वर्षा के दिनों में डायवर्सन क्षतिग्रस्त हो जाता है जिससे लोगों को काफी मुश्किलों को सामना करना पड़ता है। यह इलाका अत्यंत पिछड़ा एवं नक्सल प्रभावित है तथा इस पुल के निर्माण होने से बड़ी आबादी को विकास को लाभ मिल सकेगा।

अतः सरकार से अनुरोध है कि जनहित में उपरोक्त बसौल पुल के एप्रोच रोड के निर्माण कार्य को शीघ्र पूर्ण कराकर, इसका परिचालन शुरू कराने हेतु आवश्यक कार्रवाई की जाये।

(vii) Need to reduce the number of text books and other articles used in schools

SHRI RAMESHWAR TELI (DIBRUGARH): I wish to draw the attention of the Hon'ble Minister for Human Resource Development to a very important issue. Nowadays the school children have to carry very heavy bags while going to school. A school bag contains not only books, pencil box , copies, water bottles, Tiffin box etc. but it also contains a yoga mat or the project work a student is assigned to. Moreover, as many school buildings are multistoried and without the provision of lift, the small children find it too difficult to carry their satchel to their classrooms on the upper floors. This has posed a serious threat to the health of our small school going children. A recent report says that there is an increase in the number of school children having back pain which further leads to fatigue, chronic headache, irreversible back deformities and breathing problems. Children lose interest in coming to schools with the stress of carrying heavy bags.

I, therefore, request the Hon'ble Minister of HRD to take appropriate steps to reduce the weight of the bags of school children.

(viii) Need to remove toll tax on State and National Highways particularly on Panipat - Muzaffarnagar road

श्री हुकुम सिंह (कैराना) : जी.एस.टी. पास होने के बाद समस्त देश में एक समान कर प्रणाली लागू हो गई, शेष करो का समाप्त कर दिया गया । अपवाद छोड़कर सभी देशवासियों ने इसका स्वागत किया। आम नागरिकों में विश्वास था कि अब मुख्य मार्गों पर बिना अवरोध सफर करना संभव होगा। परन्तु राष्ट्रीय मार्गों से लेकर राज्य के मार्गों पर अभी तक सैकड़ों स्थानों पर मनमाने तरीके से टोल टैक्स वसूल किया जा रहा है। कभी-कभी वाहनों को घंटों लाइन में प्रतीक्षा करनी पड़ती है, जिससे करोड़ों रुपये का पेट्रोलियम पदार्थ नष्ट होता है। ऐसे भी स्थान हैं जहाँ टोल बेरियर का कोई औचित्य नहीं है जैसे पानीपत-मुजफ्फरनगर एक छोटा मार्ग है। कोई किसी प्रकार की कोई सुविधा यात्रियों को नहीं मिलती परन्तु यमुना नदी के पुल पर हरियाणा राज्य की तरफ यात्रियों से अवैध वसूली की जाती है। जब सरकार ने सभी कर समाप्त करके एक कर प्रणाली लागू की है तो पानीपत-मुजफ्फरनगर मार्ग व अन्य मार्गों पर लगने वाले टोल टैक्स भी समाप्त किये जाएं।

(ix) Need to establish a Jawahar Navodaya Vidyalaya or Kendriya Vidyalaya at Village Rera in Allahabad district, Uttar Pradesh

श्री श्यामा चरण गुप्त (इलाहाबाद) : मेरे संसदीय क्षेत्र में ग्राम सभा रेरा, तहसील बारा, जिला इलाहाबाद में स्थित है। यहाँ पर एक जवाहर नवोदय विद्यालय या केन्द्रीय विद्यालय की स्थापना वर्ष 1990 में हुई थी। भारतीय जनता पार्टी की केन्द्रीय सरकार द्वारा लगभग 500 हेक्टेयर भूमि अधिग्रहीत की गयी थी। उक्त स्थल तक पहुँचने के लिए घुरपुर के जसरा बाजार से दक्षिण की ओर लिंक रोड तक कच्ची सड़क का निर्माण किया गया था। भूमि की बाउंड्री वाल का निर्माण तथा बाउंड्री वाल पर ग्रिल भी लगायी गयी थी। मेरी जानकारी में आया है कि पिछली केन्द्रीय सरकार द्वारा उक्त योजना को समाप्त कर उसे कहीं दक्षिण भारत में स्थापित कर दिया गया है। सरकार से विनम्र अनुरोध है कि जवाहर नवोदय विद्यालय या केन्द्रीय विद्यालय की पुनः स्थापित करने की कृपा करें, क्योंकि जमीन भी उपलब्ध व अधिग्रहीत है।

(x) Improving railway facilities in Korba Parliamentary Constituency

डॉ. बंशीलाल महतो (कोरबा) : मेरे संसदीय क्षेत्र कोरबा से देश की राजधानी दिल्ली हेतु एक भी सीधी ट्रेन का परिचालन वर्तमान में नहीं हो रहा है। गाड़ी संख्या- 18237 छत्तीसगढ़ एक्सप्रेस जो बिलासपुर से अमृतसर तक जाती है, का परिचालन कोरबा से बिलासपुर तक पैसेंजर के रूप में किया जाता है, परंतु अमृतसर से वापसी के समय इसे बिलासपुर में ही रोक दिया जाता है। इसी प्रकार 18239 शिवनाथ एक्सप्रेस कोरबा से नागपुर तक चलती है परन्तु वापसी में इसका भी अंतिम ठहराव बिलासपुर ही है। इन दोनों ट्रेनों को वापसी के समय कोरबा तक लाया जाना आवश्यक है। माननीय रेल मंत्री जी से अनुरोध करना करना चाहता हूँ कि पूर्व में परिचालित कोरबा-रायपुर इंटरसिटी एक्सप्रेस का परिचालन पुनः प्रारंभ किया जाये, यह क्षेत्रवासियों की बहुप्रतीक्षित मांग है तथा अनेक बार मेरे द्वारा यह मांग की जा चुकी है। इसके साथ ही छत्तीसगढ़ में निर्माणाधीन ईस्ट-वेस्ट कॉरीडोर रेल लाइन गेवरा (कोरबा) से पेण्ड्रा रोड (बिलासपुर) के निर्माण कार्य की गति अत्यंत ही धीमी है तथा पिछले लगभग 5 वर्षों से अब तक इसमें आधारभूत तथा अपेक्षित प्रगति नहीं हुई है। उक्त परियोजना की पर्यावरण स्वीकृति सहित अन्य बाधाओं का निराकरण करते हुए निर्माण कार्य की गति बढ़ाने का अनुरोध करता हूँ।

(xi) Need to establish an Agriculture College in West Champaran district of Bihar

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : बिहार का पश्चिम चम्पारण जिला कृषि प्रधान है। इस जिले में कृषि महाविद्यालय खोलने से जिले कृषकों को अत्याधुनिक तरीके से कम लागत में अधिक लाभ हो सकता है।

(xii) Need to regularise the services of Shiksha Mitra in Uttar Pradesh

श्रीमती अंजू बाला (मिश्रिख) : सुप्रीम कोर्ट ने उत्तर प्रदेश में 1.78 लाख शिक्षामित्रों की सहायक अध्यापक के रूप नियमितीकरण को सिरे से गैरकानूनी ठहारा दिया और साथ ही भारी राहत देते हुए उन्हें तत्काल हटाने से मना कर दिया। कोर्ट ने कहा कि शिक्षामित्रों को शिक्षक भर्ती की औपारिक परीक्षा में बैठना होगा और उन्हें लगातार दो प्रयासों में यह परीक्षा पास करनी होगी। सुप्रीम कोर्ट के फैसले के बाद प्रदेश के पौने दो लाख शिक्षा मित्र मायूस हैं। अब उनकी निगाहें सरकार पर हैं कि उनके लिए क्या राह निकलती है।

मेरी सरकार से प्रार्थना है कि शिक्षामित्रों को कानून बनाकर उनका नियमितीकरण करें। मेरी सरकार से मांग है कि जब तक समस्या का समाधान नहीं हो जाता तब तक उनको एक निश्चित मानदेय दिया जाए जिससे इन लोगों के परिवार पर कोई आर्थिक संकट ना आ पाए।

(xiii) Need to set up an independent Physiotherapy Council of India

ADV. NARENDRA KESHAV SAWAIKAR (SOUTH GOA): I raise an important issue being faced by the Physiotherapists in India. Before coming to the issue, it is pertinent to mention certain facts. At present there are 296 colleges offering undergraduate Physiotherapy Programme and 116 colleges offering Masters in Physiotherapy. PhD Programme is offered at 16 Colleges and Universities in India. 65000 Qualified Physiotherapists are practicing in the country. 35000 students are engaged in the profession. According to Census 2001, the elderly population in rural India is 12.2 million and 31.8 million are in urban areas. There is no facility of Physiotherapy in rural areas. With this background and the fact that the World Health Organization have defined Physiotherapists as independent healthcare professionals to assess, plan and treat, I would, therefore, strongly urge upon the Government to consider setting up an independent Physiotherapy Council of India.

**(xiv) Need to appoint new Environmental Protection Committee
for Dahanu Tehsil in Maharashtra**

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): Dahanu Tehsil in my parliamentary constituency was declared ecologically fragile area in the year 1996. For this area, environmental Protection Committee under the Chairmanship of Justice Shri Dharmadhikari was appointed by the Central Government in the year 1996. Same Committee is still working since 1996 and Head Office of the Committee is in Mumbai. Dahanu Tehsil is one of the Tribal Tehsils and most backward Tehsil in Maharashtra. I demanded many times to cancel the status of ecologically fragile Tehsil attached to it and appoint new environmental protection Committee but till date no new Committee has been appointed. I, therefore, request the Government to appoint new Environmental Protection Committee for Dahanu Tehsil and its Head Office should be at Dahanu.

**(xv) Setting up a campus of Central Tribal University, Amarkantak
(Madhya Pradesh) in Bastar, Chhattisgarh**

श्री ताम्रध्वज साहू (दुर्ग) : छत्तीसगढ़, बस्तर जिले में केन्द्रीय आदिवासी विश्वविद्यालय स्थापित करने का प्रस्ताव मानव संसाधन विकास मंत्रालय को भेजा गया था। यह प्रस्ताव प्रदेश की आदिवासी मंत्रणा परिषद की बैठक में अनुमोदित है। प्रदेश के इस प्रस्ताव को मानव संसाधन विकास मंत्रालय द्वारा अमान्य कर दिया गया था।

आदिवासी मंत्रणा परिषद की बैठक में इस प्रस्ताव पर पुनः चर्चा हुई है एवं यह निर्णय लिया गया है कि छत्तीसगढ़ राज्य से सटा अमरकंटक में संचालित केन्द्रीय आदिवासी विश्वविद्यालय का कैंपस बस्तर के जनजातियों के विशेष अध्ययन हेतु खोला जाये।

**(xvi) Regarding upgradation of railway infrastructure at Karunagapally
and Kayamkulam Railway Stations in Alappuzha
Parliamentary Constituency of Kerala**

SHRI K.C. VENUGOPAL (ALAPPUZHA): Karunagapally and Kayamkulam Railway stations are two important stations in the Alappuzha Lok Sabha Constituency and still face a lot of infrastructure deficiencies. Kayamkulam is a main junction station in between Ernakulam and Thiruvananthapuram for both the ways via Kottayam and Alappuzha. Revenue wise also Kayamkulam station is one of the top stations in Trivandrum Division with stoppage of almost all trains excepting Rajdhani. Even then this station is facing lack of amenities and infrastructure shortage. We need to timely address this and urgently allocate an amount of Rs. 10 crore for the platform shelter extension works in this station. Upgradation of the status of Karunagapally railway station to B grade is also long pending and needs to upgrade its amenities also on the basis of passenger strength and revenue.

(xvii) Need to revive Calicut Port in Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): Calicut, my parliamentary constituency, has a long lasting maritime history and was the main centre of spice import as early as the 7th Century when the Arab trading merchants came there. The Light House in the city is still operational and these clearly establish the presence of an active Port in the city.

Today, the Calicut Port is defunct and has only a small fishing harbour, a little away from the main site. Calicut has high potential to re-emerge. Suitable maritime infrastructure matching the present day needs is required immediately to revive this.

The proposed revival of the Port can begin with the construction of a cruise terminal along-with a new breakwater. This can create more avenues and potential for the tourism sector, which is now confined to Cochin Port.

The proposed development of the Port will also help the Navy and Coastguard authorities. The project cost for the first phase is expected to be around Rs. 100 crore.

I urge upon the Government to bring out a DPR and revive this port.

**(xviii) Need to review the proposal to divest Kamarajar
Port Ltd. in Tamil Nadu**

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): The recent decision of NITI Aayog to divest government stakes in Shipping Corporation of India and Kamarajar Port Ltd. (KPL) is strongly objected by employees, contract workers and even by the Ministry of Shipping.

Presumably NITI Aayog is racing against time to meet this year's target of divesting Rs 72,500 crores of which a sum of Rs 15,000 crores is to come through strategic sale, has come out with the proposal to divest government's stakes in the Shipping Ministry's Undertakings.

KPL was incorporated under the Companies Act, with a Centre holding 67% and the remaining 33% held by Chennai Port Trust. It is a Major Port, a model landlord port with 100 permanent employees and nearly 1,500 contract workers and it is the lifeline of the State of Tamil Nadu. It is functioning without any grant/aid from the Government but paying dividend every year to the Government. It has the capacity to handle 44 MTPA. The Indian Oil Corporation Limited is developing a captive LNG Terminal in KPL to handle 5 MTPA with a re-gasification facility. If KPL is privatized, it will affect the livelihood of thousands of direct and indirect workforce. I shall, therefore, strongly urge upon the Union Government not to undertake disinvestment and privatization of Kamarajar Port Ltd.

(xix) Need to establish a Kendriya Vidyalaya in Bangaon, West Bengal

श्रीमती ममता ठाकुर (बनगाँव) : मेरा निर्वाचन क्षेत्र बनगाँव, भारत-बांग्लादेश सीमा के समीप एक ऐतिहासिक क्षेत्र है, जहां दुनिया के 5 करोड़ से अधिक मनुआ शिष्यों के लिये पवित्र - ठाकुर बारी सहित दो धर्म क्षेत्र का आवास केन्द्र है।

ऑस्कर विजेता फिल्म 'पथेर पांचाली' के प्रसिद्ध उपन्यासकार विभूतिभूषण बंदोपाध्याय और ब्रिटिश शासन के दौरान नीलदर्पण नाटक के लेखक दीनबंधु मित्रा बनगाँव से ही थे। 42 प्रतिशत अनुसूचित जनजाति की उपस्थिति के साथ, पिछली जनगणना के अनुसार बनगाँव की कुल जनसंख्या 18,71,747 और सात वर्ष की उम्र से अधिक लोगों की आबादी के लिए प्रभावी साक्षरता दर 90.25 प्रतिशत है।

लेकिन दुर्भाग्य से बनगाँव को लंबे समय से अपने क्षेत्र में एक सेंट्रल स्कूल से वंचित रखा गया है। परिणामस्वरूप, जब भी मैं किसी छात्र की केन्द्रीय विद्यालय में प्रवेश के लिए अनुरोध करती हूँ उन छात्रों को कापा या साल्ट लेक केन्द्रीय विद्यालय, जो कि 250 किलोमीटर की दूरी पर है, वहां उनको भेज दिया जाता है।

नतीजतन, मेरे निर्वाचन क्षेत्र के जरूरतमंद और योग्य गरीब छात्र तथा अनुसूचित जाति के कई छात्रों को केन्द्रीय विद्यालयों की गुणवत्तापूर्ण शिक्षा प्राप्त करने का मौका नहीं मिल पा रहा है।

इस स्थिति में सरकार के संबंधित आदरणीय मंत्री जी से मैं अनुरोध करती हूँ कि बनगाँव में एक केन्द्रीय विद्यालय की स्थापना के लिए कृपया तत्काल कदम उठायेँ और बनगाँव के छात्रों की आकांक्षा और समय की आवश्यकता को पूर्ण करने में मदद करें।

(xx)Need to provide sufficient funds for research activities in pharmaceutical industry in the country

DR. RATNA DE (NAG) (HOOGHLY): Pharmaceutical industry holds an important and prime position in the scheme of things as it takes care of the health aspect when it comes to caring and treatment of people. It goes a long way in ensuring the health of the country. But to the utter astonishment of every one, the amount of funds infused for research in the pharmaceutical industry is not only insignificant but also negligible. Things should not be like this. Research activities should be given all the push and patronage is required in the pharmaceutical industry. Unless and until, efforts are made to allocate more funds, how can we tackle growing diseases all through the years as we are facing numerous issues concerning spread of vector-borne diseases in the monsoon season. On the one hand we seek more funds for research, on the other hand, when the National Institute of Pharmaceutical Education and Research (NIPER) sought Rs. 249 crore during the 12th plan a paltry sum of Rs. 9.39 crore has been received by NIPER. Under such despicable circumstances, how can the NIPER carry out research and compete with MNCs which take away large slice of medicine manufacturing.

Keeping in view the above sorry state of affairs, I would like to strongly urge the Government to ponder over research funds in pharmaceutical industry and allocate more and more funds so that a way out could be found for caring and treating diseases prevailing in vast areas of our country and at the same time compete with the MNCs so that the prices of medicines are brought down.

(xxi) Need to review the decision to disinvest National Aluminium Company Ltd (NALCO)

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Government of Odisha has requested the Union Government not to offload its stake in National Aluminium Company Ltd. (NALCO) at regular intervals as it is a profitable Navratna Company and a symbol of Odisha's pride since long. But the Union Government has recently offloaded its stake in it despite the fact that the NALCO has been expanding its production capacity to increase its profitability. So, such a decision of the Union Government will not only have adverse impact on the expansion plans of the Company but also aggravate discontentment among the people of Odisha and employees of the Company. I, therefore, urge upon the Union Government to keep the further disinvestment of NALCO in abeyance, allow it to flourish and to address the concerns of the people of Odisha and employees of the Company in this regard.

(xxii) Need to formulate a National Policy on Thalassemia

DR. SHRIKANT EKNATH SHINDE (KALYAN): India is facing a unique problems in the form of growing number of thalassemia major patients. Every year, at least 10,000 to 12,000 children are born as Thalassemia major patients. At present, the number of Thalassemia major Patients is about 3 lakh and the Thalassemia minor patients are about 12 crore, i.e. about 10% of India's population is Thalassemia minor.

The cost of treatment for Thalassemia major is huge, often breaking the financial backbone of the family. At least Rs one lakh is the cost of treatment per patient every year. Therefore, the total burden of this disease born out of genetic disorder is at least 50 thousand crore annually. A Developing country like India cannot afford this burden.

There is no permanent cure. A Thalassemia major Child doesn't live beyond a certain age. The average age of survival is 25 to 30 years. With advanced medicine, certain patients live upto 50 to 60 years. However, increased life means increased expenditure and continuing mental and physical stress.

Thalassemia is a genetic blood disorder commonly characterized by the abnormal production of hemoglobin in the body. The abnormality results in improper oxygen transport and destruction of red blood cells. It has wide-ranging effects on the human body like iron overload, bone deformities and in severe cases can cause heart diseases. The disease has no cure and people living with thalassemia major require regular blood transfusions as an effective measure to prolong life.

The Thalassemia major Child is born out of the marriage of two thalassemia minor patients. Therefore, the only way to prevent the spread of Thalassemia major is to avoid the marriage of two thalassemia minor patients. However, at present the awareness about this issue is very low in India. Therefore, blood test for thalassemia minor is not conducted as routinely as blood tests for other diseases.

Therefore, it is imperative that the blood test for thalassemia minor be made compulsory before marriage. This cannot be left to the individual choice as it involves social health and economic issues. Therefore, I request the honorable Health Minister to formulate a National Policy on Thalassemia as well as make a law to make the blood test compulsory before marriage to ensure that that bride as well as groom are not Thalassemia minor patients.

(xxiii) Need to give emphasis on Marine research in the country

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): As a representative of a coastal constituency, it is imperative on me to highlight the plight of the fishing community in this august house. Despite being one of the largest fish producers in the world, the plight of fishermen in the coastal region of the country and especially in Andhra Pradesh is miserable. According to the 2010 national fisheries census conducted by Central Marine Fisheries Research Institute (CMFRI), 60.57% of the fishermen families were under BPL category. The situation is even more alarming in the state of Andhra Pradesh where 97.3% of fishing families were below the poverty line. The average per capita yield is much lower than advanced fishing countries like Norway or Chile. According to World Fisheries Report of UN-Food and Agriculture Organisation, the per capita production in India is just 2 tonnes, while as in Norway it stands at 172 tonnes and in Chile the number is 72 tonnes.

While this Government under the guidance of the hon'ble Prime Minister has taken monumental steps in improving the condition of agriculture and dairy farming, focus also needs to be on investment for marine research. Report on marine R&D and aquaculture research from the Nordic Institute for Studies in Innovation, Research and Education suggests that total investment in marine research in no way is about 258 crores, while as a whole Union fisheries budget in India amounts to Rs. 401 crores. Out of this, only Rs. 139 crores have been earmarked for research. The need is to shift focus on marine research so as to evolve enough technological advancement to improve the per capita yield of the

fishing community. An improvement in the average yield will in itself result in better income. The current state of poverty of the fishing community merits that investments in research also be undertaken to improve the quality of yield as well as weather information system. I am confident that this government will lay special emphasis on marine research in the next Union Budget to improve the economic condition of the fishermen and to fulfil the hon'ble PM's extraordinary vision of a 'blue revolution' in the country.

(xxiv)Need to construct an indoor stadium for cultural and sports activities in Pratapgarh parliamentary constituency, Uttar Pradesh

कुँवर हरिवंश सिंह (प्रतापगढ़) : मेरे संसदीय क्षेत्र प्रतापगढ़ में ऐतिहासिक एवं पौराणिक ग्राम-अजगरा धाम, रानीगंज, जनपद-प्रतापगढ़ (उ.प्र.) महाभारत कालीन यक्ष-युधिष्ठिर संवाद स्थल है, जिसकी लोकप्रियता से जन भावना जुड़ी हुई है। यहाँ पर प्रत्येक वर्ष आयोजित होने वाले 3 दिन के कार्यक्रम जिसमें सांस्कृतिक, सामाजिक तथा तरह-तरह की प्रतियोगिताओं का आयोजन होता है, एवं ग्रामीण प्रदर्शनी का भी आयोजन किया जाता है, जो प्रतिभाएं प्रथम, द्वितीय तथा तृतीय आते हैं उन्हें पुरस्कृत करते हुए सहभागिता करने वाले को भी सम्मानित किया जाता है।

यहाँ पर एक पौराणिक तालाब और एक वट वृक्ष है, जहाँ यक्ष-युधिष्ठिर संवाद हुआ था। सफाई के दौरान यहाँ पर महाभारत कालीन अवशेष प्राप्त हुए जिसका संग्रहालय बना हुआ है। यह स्थल करीब 5 एकड़ भूमि में फैला है।

मैं सरकार से यह मांग करता हूँ कि यहां पर एक सामुदायिक केन्द्र, रंगमंच भवन व खेल-कूद प्रतियोगिताओं हेतु इंडोर स्टेडियम एवं ऐतिहासिक स्थल को पर्यटन के लिए भारत सरकार द्वारा कृष्णा सर्किट प्रोजेक्ट या महाभारत कालीन योजना में सम्मिलित करते हुए प्रस्तावित योजना हेतु केन्द्र सरकार धन स्वीकृत करते हुए इसे पर्यटन के रूप में विकसित करे।

**(xxv) Regarding implementation of MPLADS Projects in Hisar
Parliamentary Constituency of Haryana**

SHRI DUSHYANT CHAUTALA (HISAR): I would like to bring to the notice of the government the negligent and casual attitude of the district administration and Haryana Government in implementing and executing the works of my MPLADS funds. Till date nearly 1493 estimates for developmental projects have been prepared but the district administration chooses to ignore them despite the mandate of doing it within 75 days. As far as the completion rate of my projects is concerned only a few have been completed and there are about 85 projects for which the work has not even begun. This is causing great injustice to the people of my constituency since the installments of funds in my MPLADS funds are getting stopped. Therefore, I urge the Government to take strict action against the district administration of Hisar and instruct Government of Haryana to expedite all works recommended by me without further delay.

**(xxvi) Regarding permanent solution to the agitation/demand
of statehood to Gorkhaland**

SHRI PREM DAS RAI (SIKKIM): The recent outbreak of agitation in Darjeeling Hills for statehood demand of Gorkhaland has caused death of 11 youth from police firing. This is not acceptable. Sikkim is suffering untold loss from blockage of its only lifeline, NH-10, for transport of essential goods and commutation by students, people needing medical aid. Tourism, a strong driver of economy of Sikkim, has been disrupted due to the sustained unrest, with over 1 lakh hotel cancellations. Given its delicate geopolitical location, maintenance of peace within the region is very important. Hence, I request the Government of India to take cognizance of the issue without further delay and seek a permanent solution (State of Gorkhaland) for people of Darjeeling Hills which would benefit the nation and Sikkim. "Sab ka Saath Sab ka Vikaas" will only be possible in a new order in the region which is geopolitically sensitive (Dokalam).

(xxvii) Need to impose restrictions on import of spices

ADV. JOICE GEORGE (IDUKKI): The price of the black pepper has been decreased due to indiscriminate import of inferior quality black pepper from Vietnam through Sri Lanka and the fluctuations in the price in the future trading. Low productivity attributed to many reasons is a major threat for the pepper cultivation. This problem is also faced by cardamom, coffee and tea farmers too. Unless the government ensures fair price for the spices, it may lead to distress in the sector and end up in casualties like suicides. The Government should take steps to prevent the indiscriminate import of spices through Sri Lanka and other countries which are parties to Asian and other trade agreements without paying duties. The Government should enforce the regulations and impose restrictions in importing of spices by tightening the checking mechanism in all ports. Government should also make use of the new tax regime under GST to curb the sale of imported spices.

14.18 hours**STATE BANKS (REPEAL AND AMENDMENT) BILL,2017**

HON. CHAIRPERSON: The House shall now take up Item No. 50.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): I beg to move:

“That the Bill to repeal the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and further to amend the State Bank of India Act, 1955, be taken into consideration.”

Sir, I would request that the Bill be passed. यह एक बहुत ही छोटा-सा बिल है।

HON. CHAIRPERSON: *Motion moved:*

“That the Bill to repeal the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and further to amend the State Bank of India Act, 1955, be taken into consideration.”

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Thank you, Sir. At the outset, I would say that we are not opposed to the State Banks (Repeal and Amendment) Bill, 2017.

The reason for the acquisition of the subsidiary banks, as assigned by the hon. Minister, is the improved productivity and customer service. This is the reason mentioned in the Statement of Object and Reasons of the amendment Bill. For whose service and productivity this merger is taking place?

Sir, more than seventy per cent of the Indian population lives in the rural areas. An ordinary citizen, including a poor farmer and the last person of the society, should feel comfortable to enter any commercial bank. But, what was the position? Why the most historic and revolutionary decision of nationalising the banks took place on 19th July, 1969 when Indiraji was the Prime Minister of this country? Sir, the exact reason behind such a revolutionary and a historic decision by late Indiraji was that the ordinary and the last person of the society were not allowed to enter in a commercial or nationalised bank. He was not feeling comfortable with any commercial bank. Agriculture was not at all considered as one of the areas where the banks are supposed to give credit to the farmers. That was the rationale behind taking a drastic decision to nationalise the banks by late Indiraji.

Sir, in the year 1969, only 8,261 rural branches were there in this country. Prior to 1969, more than 70 per cent of the population lived in the rural areas and more than 70 per cent of the people of this country were dependent either on agriculture or agricultural operations. But, still the number of branches, earlier to 1969, in which this nationalisation of banks took place, was only 8,261. But, after the nationalisation of the banks, by the year 2000, the number of branches in the rural areas went up to 65,521. Shrimati Indiraji wanted to shift the banks which were mainly concentrated in the city areas, to the rural areas to enable the common man or the agriculturalists to obtain the benefit and facilities from the nationalised banks. That was the reason behind it. But, what is the feeling now? Of course, by

merging the subsidiary banks, the State Bank of India is now feeling as a big brother. At least, the State Bank of Mysore, which was in existence in Karnataka, had a lot of branches in the rural areas. People used to feel that the State Bank of Mysore was their bank. A lot of agricultural and subsidiary crop loans were given to the farmers by the State Bank of Mysore. But, by merging that bank with the State Bank of India, the people of this country, particularly the rural people, are feeling that there is some infringement of their rights in terms of getting loans from the nationalised banks. It has become a big bank. Now, only the corporate sector and the bigwigs are capable of entering this bank. The common man will now feel that the State Bank of India is not his bank. That is the feeling.

Sir, I now come to NPAs. What is the level of NPA in the State Bank of India? There are Rs. 1.8 lakh crore of NPAs in the State Bank of India. At the end of December, 2016 ... (*Interruptions*) It is the information furnished to me by the Reference Wing. If it is Rs.96,000 crore, it is well and good. You are short of Rs.10,000 crores.

HON. CHAIRPERSON: Please address the Chair.

SHRI S.P. MUDDAHANUME GOWDA : Sir, Rs. 1.8 lakh crore of NPAs are there in the State Bank of India. I think it would be appropriate to quote Shri Venkaiah Naidu, the incumbent Vice-President, who as a Minister made a statement that big people are responsible for higher NPAs and not poor people. That was the statement he made. Everyone feels that NPAs are not only in SBI, but it is there in all commercial banks and it is a big sum of money which has gone waste and it is at the cost of the poor people that this amount is growing.

In addition to this, the State Bank of India is imposing some stringent conditions on customers. Nearly 31 crore people are being affected by the decision taken by the State of India with regard to keeping a minimum balance in the saving accounts. Nearly 31 crore people of this country are going to be affected by this stringent action by the State Bank of India. How can a bank impose a condition on a poor farmer who is having an account with the State Bank of India in a rural

branch to have a minimum balance in his savings account? Otherwise, penalty would be imposed. This is a very bad decision. How can we call this entire system as people-friendly? Furthermore, the bank proposes to impose charges for cash withdrawal and also service charges. All these decisions are anti-poor. These decisions are not in favour of the poor people of this country. We must feel in this country that the banks are meant for the common people. One should feel comfortable while entering the bank. But by imposition of these stringent rules like imposing service charges and keeping a minimum balance in savings account makes a common man very uncomfortable. Earlier minimum balance was Rs. 500 and now it has been increased to Rs. 1000.

Sir, I would like to draw the attention of the Government to the fact that people in this country, particularly the farmers are in a very critical condition. On the one hand, there is excessive rain in Northern India and on the other there is no rain in Southern India. I was listening to the speeches made by my colleagues here that because of heavy floods in the North-Eastern region, and Northern India including the States of Gujarat and Rajasthan, people are facing a lot of problems. The State of Karnataka is reeling under drought for the last five to six years. There are a lot of water tanks in the State. For the last 15 years I have not seen that these small tanks in the State of Karnataka are being filled with water and the consequential effect is that there is depletion of underground water. In addition to this, there is a lot of problem even to get drinking water. This is the situation.

Sir, finally, the suicide by farmers has assumed alarming proportions in this country. For the last several days farmers from one State are sitting on a *dharna* here. Not only that, consistently there has been an increase in the suicide by farmers. The Government of Karnataka took a revolutionary decision of waiving off the loan of the farmers to the tune of Rs. 8261 crore.

HON. CHAIRPERSON: Shri Gowda, please conclude now.

SHRI S.P. MUDDAHANUME GOWDA: The Government of Karnataka under the leadership of the Chief Minister, Shri Siddaramaiah, has waived off

loans of farmers upto an amount of Rs. 50,000 in the cooperative sector. My friends in the Treasury Benches insisted on waiving off farmers loans. They assured us in the State that they are going to get the farmers loans in the commercial banks waived off through the Government of India.

Now, using this opportunity, I would urge upon the Government of India to waive off farmers loans in the commercial banks so as to enable the farmers to breathe peacefully at least for sometime, to prevent farmers suicides in the country and give an assurance to the farmers that they can also lead a respectable life in this country.

SHRI SHIVKUMAR UDASI (HAVERI): Sir, I thank you for giving me this opportunity to speak on the State Banks (Repeal and Amendment) Bill, 2017.

It seeks to repeal the two Acts, the State Bank of India (Subsidiary Banks) Act, 1959 and State Bank of Hyderabad Act, 1956 and further to amend the SBI Act, 1955. These Acts established the State Bank of Bikaner, the State Bank of Mysore, State Bank of Patiala, State Bank of Travancore and State Bank of Hyderabad. These Banks were subsidiaries of the State Bank of India.

The Union Cabinet granted its approval in February, 2017 which allowed the SBI to acquire the subsidiaries, and the SBI Act, 1955 is getting further amended right now. This Bill seeks to amend SBI, Act 1955 to remove the references related to Subsidiary Banks . These references include the definition of a Subsidiary Bank in the 1955 Act and powers of SBI to act as an agent of the RBI for a Subsidiary Bank.

As was asked by my elderly colleague, Shri Muddahanume Gowda, what was the reason for which the merger has been done? The reason for the merger is like this. The guiding principle for the consolidation process of banking in India has so far been as per the Narasimhan Committee recommendations according to which the move towards the restructured organization of the banking system should be market driven based, on profitability consideration and brought about through process of mergers and amalgamations.

As far as merger of banks is concerned, any initiative with respect to merger of public sector banks has to come from the Board of the bank concerned, the extant legal framework keeping in view the synergies and the benefits of the merger and their commercial judgement.

He also categorically stated the Objects and Reasons for which acquisitions were agreed upon. For the purposes of rationalization of resources, reduction of costs, better profitability, lower cost of funds leading to better rate of interest for public at large, improved productivity and customer service, SBI, with the sanction of the Central Government, is now having a consolidation for which these

consequential amendments are required. Hence the Government of India has taken a call and after this acquisition of Subsidiary Banks, the SBI and the Subsidiary Banks cease to exist and therefore, it is necessary to repeal the SBI (Subsidiary Banks) Act, 1955 and State Bank of Hyderabad Act, 1956. Five associates and Bhartiya Mahila Bank become the part of the SBI from 1st April, 2017 making it the country's largest lender among the top 50 banks in the world.

Following the merger, total customer base of the SBI has increased to the tune of 40 crores with a branch network of 24,000 and nearly 59,000 ATMs across the country. Merged entity began with the deposit base of more than Rs. 26 lakh crore and advance to the level of Rs. 18.5 lakh crore. Number of staff has been to the tune of 2.83 lakhs. SBI has become the largest commercial bank in India in terms of assets, deposits, branches, customers and employees. It has 199 offices in 37 countries across the world in all the time zones as on April, 2017. It will be one of the largest banks in the world right now in terms of assets and clients...*(Interruptions)*

With this it enters the league of top 50 global banks. Its market share has increased from 17 to 22 per cent. Having made this significant investment in technology, SBI is in a position to offer the widest portfolio of digital products and services. Thanks to the merger, additional customers will access and benefit through these products. The larger branches and the ATM networks will enable the SBI to offer its products and services seamlessly across India to its varied customers besides being easily accessible.

After the acquisition of all the subsidiaries or the associated banks by the SBI, it is not necessary to retain such provisions in the SBI Act, 1955. Therefore, certain amendments are necessary in the said Act. Insofar as they relate to the subsidiary banks, amendments are consequential in nature. Furthermore, the recent merger of five associated banks with the SBI is hailed as path breaking measure. Three of the associated banks were stock-listed entities in which the SBI has the dominant holdings, while the remaining two were wholly owned by it.

If you go back and see the history of the SBI, known once as the seven sisters, the associated banks had been established by the princely States before the country's Independence to serve the local population. These came under the fold of the SBI after the Government passed the State Bank of India (Subsidiary Banks) Act in 1959. Thus the State Bank of Bikaner and Jaipur which was a merger of banks belonging to two princely States, Bikaner and Jaipur, came into being as SBI subsidiary in 1963. The Bank of Indore, originally established by the Maharaja of Indore, Holkar, in 1920, became State Bank of Indore. The Bank set up by the princely State of Bhavnagar in 1902 became the State Bank of Saurashtra. The last one, Hyderabad Nizam's Bank set up in 1941 was renamed as State Bank of Hyderabad. Like-wise the banking outfits of the erstwhile princely States in Patiala, Travancore and Mysore became the SBI subsidiaries.

The Narasimham Committee had envisaged in 1991 that the SBI should progressively merge all the seven subsidiaries with itself. It was recommended long back in 1991. The Narasimham Committee has given a report recommending consolidation or merger of the associated banks. Long thereafter, in 2008, the State Bank of Saurashtra was the first to merge with the SBI. Two years later, the State Bank of Indore was integrated. The Government issued a directive in 2016 asking the SBI to complete the merger of the remaining five associated banks by March. ... (*Interruptions*)

श्री निशिकान्त दुबे (गोड्डा) : 2008 के बाद क्या इन्होंने कुछ नहीं किया?

श्री शिवकुमार उदासि : 2008 के बाद इन्होंने भी करना था, मगर वे कर नहीं पाये।

Narendra Modi's Government did it. Shri Muddahanume Gowda, you have to appreciate that. It has been done under the visionary leadership of hon. Prime Minister Narendra Modi ji.

First, the associated banks had enjoyed a common identity with the SBI for long. They had shared the SBI's logo, highly visible point of customer recall and rallying point for group affinity. Second, the SBI had been exercising the tight operational control of the associated banks from inception. The SBI Chairman was

presiding over the individual Boards of the associated banks which were run by the top executives of the SBI who were sent on deputation. As a result, the banking products, operational systems, core banking system, procedure and norms of the business were all common, Third, all associated banks were operating under the same Information Technology platform like the SBI. Since the time the SBI launched massive computerization in the mid 1990s to automate all branches, it had included the associated banks in the same exercise. In 2002, it had engaged Tata Consultancy Services to roll out a core banking solution covering the entire group. So, the associated banks were beneficiaries of the common code and the linkages. Fourth, the treasury operations of the associated banks had been integrated with the SBI for several years. This has provided valuable expertise to them, cost advantage and fund mobilization.

Lastly, the major loan decisions of the Associated Banks used to be vetted first by the SBI under centralised control before the proposals received local approval at the concerned associated Banks' Board. This oversight had added a valuable layer and helped steer the asset portfolios of the Associated Banks on generally prudential lines.

Now, I would come to the point, which my hon. Colleague has raised. It was hon. Mrs. Indira Gandhi, who had taken a call and initiated the process of nationalisation of banks in our country. But I would like to remind him that till this date, no ordinary man could enter into a bank... (*Interruptions*)

Let me tell you that in the last Government also, 'zero balance accounts' were opened but there were no transactions in those accounts. But after Narendra Modi had given a call, 29.5 crore Pradhan Mantri Jan Dhan Accounts had been opened and Rs. 65,000 crore have been deposited in these banks.... (*Interruptions*)

HON. CHAIRPERSON : Hon. Members, let him speak. Please do not disturb.

... (*Interruptions*)

DR. A. SAMPATH (ATTINGAL): Sir... (*Interruptions*)

HON. CHAIRPERSON: He is not yielding.

... (*Interruptions*)

SHRI SHIVKUMAR UDASI : He made a categorical point that the SBI is going to charge for maintenance of accounts... (*Interruptions*)

HON. CHAIRPERSON: Dr. Sampath, he is not yielding.

... (*Interruptions*)

SHRI SHIVKUMAR UDASI : Hon. Chairman, Sir, I need your protection... (*Interruptions*)

In the Pradhan Mantri Jan Dhan Accounts, there is no restriction or there is no penalty for not maintaining a minimum balance... (*Interruptions*)

In the Pradhan Mantri Jan Dhan Accounts, Rs. 65,000 crore have been deposited by the people of this country, the rural population of this country... (*Interruptions*)

HON. CHAIRPERSON: Shri Udasi, you please continue your speech.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, please do not disturb.

... (*Interruptions*)

HON. CHAIRPERSON: Nothing will go on record except the speech of Shri Udasi.

...(*Interruptions*)*...

HON. CHAIRPERSON: Shri Udasi, you continue speaking.

... (*Interruptions*)

HON. CHAIRPERSON: Dr. Sampath, it is not proper. You may speak when your turn comes.

... (*Interruptions*)

SHRI SHIVKUMAR UDASI : Sir, consolidation in the banking sector is the need of the hour... (*Interruptions*)

* Not recorded.

HON. CHAIRPERSON: Nothing will go on record except the speech of Shri Udasi.

...(Interruptions) *...

SHRI SHIVKUMAR UDASI : Sir, consolidation in the banking sector is the need of the hour. Capital Adequacy Ratio for many Public Sector Banks, especially the smaller ones have been steadily declining mainly due to higher provisioning requirements for poor asst quality, Basel III Capital Norms and additional capital required to cover additional risk areas under the RBI's risk-based supervision framework. (Interruptions)

HON. CHAIRPERSON: Dr. Sampath, I am requesting you to take your seat.

... (Interruptions)

HON. CHAIRPERSON: He is not yielding.

SHRI SHIVKUMAR UDASI : The poor valuations of the bank stocks, especially the PSBs are not helping matters either as raising resources from the capital market poses challenges. When the best performing PSBs have been hesitant to tap the market for augmenting their capital level, it would be very difficult for the weaker PSBs to raise resources from the market. It is also not possible for the Government to always step in with capital infusion into the banks due to budgetary constraints.

Against this backdrop, consolidation in the banking sector assumes significance and a certain criticality with a view to salvaging the smaller and weaker PSBs. This process will not only help provide capital adequacy as per International Norms and Accounting Standards but also enable better overheads management from a cost perspective. Consolidation will thus make our banks stronger and more vibrant in the emerging competitive scenario with greater clientele synergy. On the human resource side, it will provide a larger pool of talent to tap into for ensuring better corporate governance. It becomes imperative now, particularly, when we look at the sagging balance-sheets of some of the PSBs

* Not recorded.

who are tottering on the brink with steeply declining profitability. It has become unsustainable for them.

For this reason, the consolidation and merger are happening in this country for the Public Sector Banks under the recommendation of the Narasimham Committee.

Sir, I am supporting this Bill. By taking this opportunity, here, I would like to draw the attention of the hon. Finance Minister. We have a total of 1,30,000 bank branches in this country, which is one of the highest in the world. The next is Columbia, which has around 95,000 bank branches. Then comes China, which has 94,000 bank branches.

There are two and a half lakh Panchayats in this country. There are above six lakh villages in this country. I would like to request our Government to open more bank branches in the rural areas as Shri Muddahanumegowda ji was referring so that each Panchayat would have ultra small branches or 'brick and mortar' branches to serve the purpose of rural economy or to spur the rural economy. It is because we all see that 29.5 crore new accounts have been added. There are operational hassles in the rural branches. ... (*Interruptions*)

The BC Model, which was brought by the former UPA Government, was inoperable. You can see that there are around one and a half lakh Business Correspondents in this country. Due to lack of network, they are inoperable.

Therefore, my humble suggestion to the Ministry would be to open 'brick and mortar' ultra micro branches where there will be four or five employers who can cater to the needs of the rural economy. By doing this, we can help the poor farmers of this country. Out of 13 crore farmers, only four and a half crore farmers

are availing of loans from the public sector banks and the commercial banks. My suggestion would be that in the name of financial inclusion, which we have started now, we have to give loan to the marginal and the small farmers. If the Government can do something on this front, it will be appreciated.

With these few words, I support the Bill and conclude my speech.

Thank you very much.

SHRI C. GOPALAKRISHNAN (NILGIRIS): Sir, I express my gratitude to my beloved leader Puratchi Thalaivi Amma before I participate in the discussion on the State Banks (Repeal and Amendment) Bill, 2017.

This Bill seeks to repeal the two Acts: (i) the State Bank of India (Subsidiary Banks) Act, 1959, and (ii) the State Bank of Hyderabad Act, 1956. These Acts established the State Bank of Bikaner, State Bank of Mysore, State Bank of Patiala, State Bank of Travancore, and State Bank of Hyderabad. These banks were subsidiaries of the State Bank of India (SBI). This is consequent to the Union Cabinet granting its approval in February 2017, which allowed the SBI to acquire these subsidiaries. After the acquisition of the subsidiary banks by the SBI, the subsidiary banks have ceased to exist and, therefore, it was necessary to repeal the State Bank of India (Subsidiary Banks) Act, 1959 and the State Bank of Hyderabad Act, 1956.

In the Statement of Objects and Reasons it was stated that with the sanction of the Central Government and in consultation with the RBI, the SBI entered into negotiations with the State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Patiala, State Bank of Travancore and the State Bank of Hyderabad for acquiring business, including assets and liabilities.

The State Bank of India (SBI) had decided to merge the five associate banks from 1st April, 2017, and has decided to shut down almost half the offices of these banks, including the Head Offices of three of them. This process was started from April 24.

Out of the five Head Offices of the associate banks, they have decided to retain only two. Three Head Offices of the associate banks were closed along with 27 zonal offices, 81 regional offices and 11 network offices of the associate banks. The five associate banks that will merge with SBI are: the State Bank of Bikaner and Jaipur, the State Bank of Mysore, the State Bank of Travancore, the State Bank of Patiala and the State Bank of Hyderabad.

SBI is India's largest bank with assets of Rs. 30.72 lakh crore and figures at no. 64 in the global ranking of banks (as of December 2015). Post-merger, with assets of approximately Rs. 40 lakh crore, it will be among the top 50 banks in the world. It was said that the five associate banks will cease to exist as legal entities and will become a part of SBI from April 1, but the various merger processes had started only after April 24, once the balance sheets of the five entities are audited and added. Now the repeal Bill comes with an aim of repealing the old Acts.

Global rating agency Moody's, in its report last month, said the merger will have limited impact on SBI's credit metrics, given that SBI already fully owns SBH and SBP and has majority stakes in the other three associate banks.

This is the first ever large-scale consolidation in the Indian banking industry. The merger will create a banking behemoth with an asset book value of Rs 37 lakh crore. SBI will give 28 of its shares for every 10 shares held of State Bank of Bikaner and Jaipur. It will give 22 of its shares for every 10 shares held of State Bank of Mysore. The lender will give 22 of its own shares for every 10 shares held of State Bank of Travancore.

Sir, there are five things which will be significant in this merger. One is asset quality. By virtue of being the country's largest lender, the SBI is bound to have bad loans on its books. However, despite being much smaller in size, the associate banks, too, have accumulated large amounts of bad loans. When the entities are merged, these bad loans will become a part of one bank. Consolidation would help in better dealing with these accounts as there are a number of common accounts among these banks.

Second is profitability. Typically a merger among banks negatively impacts the profitability of the combined entity due to various transition issues. Associate banks such as State Bank of Travancore and State Bank of Mysore have already reported losses in the December quarter owing to the asset quality concerns on their books.

Third is technology. While SBI has been at the forefront in adopting new front-end and back-end technologies to be competitive in the market, some of the associate banks are still behind in these regards. SBI has an active information technology department that works on a number of innovative solutions for the bank. After the merger, the rollout of all these solutions will have to take place on a much larger scale, adding to the cost of making this technology available to customers.

HON. CHAIRPERSON : Your time is up. Please conclude.

SHRI C. GOPALAKRISHNAN : Sir, before I conclude, I wish to urge upon the Government to provide adequate compensation and benefits to the employees of the associate banks who may either opt for VRS or wish to continue to serve in SBI. And I also urge upon the Government to continue the services provided by these associate banks to the people of the country.

Thank you, Sir.

PROF. SAUGATA ROY (DUM DUM): Sir, I rise to speak on the State Banks (Repeal and Amendment) Bill. This Bill will legalise the acquisition of five Banks, namely, the State Bank of Patiala, the State Bank of Mysore, the State Bank of Bikaner and Jaipur, the State Bank of Travancore, and the State Bank of Hyderabad by the State Bank of India. The Hyderabad Bank came into existence under a separate law. That is why a separate amendment for State Bank of Hyderabad is necessary. These banks have already been acquired. So, we are actually doing an *ex post facto* action of things which have already been done.

I rise to say that I am not opposed to the State Banks (Repeal and Amendment) Bill. I started my life as a Probationary Officer in the State Bank and worked there for 2 ½ years. My learned colleague, Shri Prasun Banerjee worked for 33 years in the State Bank. He got pension, but he is still not being given free medical facilities which he should be given. Now, having said that, why I do not support the Bill wholesale is due to three questions which I will pose before you.

Three questions are troubling the minds of the people in the country. My first question is this. Who gave 44 votes to ...*? Nobody knows but there is a speculation in every newspaper on this.

SHRI ANURAG SINGH THAKUR(HAMIRPUR): *Dada*, that is the margin. ...*(Interruptions)*

PROF. SAUGATA ROY: The second question is this. You should accept defeat gracefully. Anurag Ji, you are an up-and-coming leader. You must know how to accept defeat gracefully. ...*(Interruptions)* यह बड़ी बात नहीं है, जीत तो गया है।...*(व्यवधान)* श्री दुबे जी क्या आपने एक सिनेमा देखा है।...*(व्यवधान)* सर, आप जरा कंट्रोल कीजिए।...*(व्यवधान)*

14.56 hours

(Hon. Deputy Speaker *in the Chair*)

HON. DEPUTY SPEAKER: Hon. Members, do not divert the attention of Prof. Saugata Roy.

* Not recorded

PROF. SAUGATA ROY(DUM DUM): Hon. Deputy Speaker Sir, please control the House. It is all in your hands. ...*(Interruptions)* I saw a cinema long time ago. It was called 'जो जीता, वही सिकन्दर', इसे सभी लोगों को मान लेना चाहिए।...*(व्यवधान)*

My second question is: how much money was deposited after demonetization till now? How much money has been deposited in the State Bank of India? I have put this question to the Reserve Bank of India Governor. If Arun Jaitley Ji has been here, I would have asked him. He has deputed... *. So, let him at least speak on this issue.

HON. DEPUTY SPEAKER: How do you know about all those things?

...*(Interruptions)*

SHRI NISHIKANT DUBEY: He is assuming something ...*(Interruptions)*.

PROF. SAUGATA ROY: Notification is there. ...*(Interruptions)*.

The third question that I have about State Bank of India is simple. Why did the Chairman of the State Bank of India go to Australia during the Prime Minister's visit to finalize a proposal so that ... * could get a loan for the Australian Coalfield?

HON. DEPUTY SPEAKER: Name will not go on record.

...*(Interruptions)*.

PROF. SAUGATA ROY: Let me modify my statement. Listen to me and then apply your judicial decision. ...*(Interruptions)*. Why did the SBI Chairman travel to Australia during the Prime Minister's visit to finalize the loan for a coalmine for a Gujarat based corporate? ...*(Interruptions)*. Is that alright Sir?

Now, let me oppose some of the anti-people decisions of the State Bank of India. I told you that I used to work for the State Bank of India. We called it the biggest bank for the smallest man. Now, it seems that the SBI is bent upon harming the common man. What did it do? You may also be affected Sir. Your account is there in SBI, Parliament House.

* Expunged as ordered by the Chair

* Not recorded

HON. DEPUTY SPEAKER: How do you know that I am having an account? Is it your duty to know about my accounts?

PROF. SAUGATA ROY: All salaries are deposited in that account. The savings bank interest rate was four per cent. Now, it has been reduced to 3.5 per cent. This is an anti-people decision.

Then, let me mention some more anti-people decisions. Earlier, the minimum balance for a savings bank account without cheque facility was Rs.1,000 across the country. Now, the minimum balance for the metro branches will be Rs.5,000.

15.00 hours

The penalty for non-maintenance of minimum balance will be between Rs.50 and Rs.100. For urban and semi-urban branches, the MAB, Minimum Account Balance, is fixed at Rs.3,000 and Rs.2,000 respectively. In case of rural branches, the minimum balance has been fixed at Rs.1,000.

Sir, the Government speaks of the Pradhan Mantri Jan Dhan Yojana. They say JAM trinity, that is, Jan Dhan, Aadhar and Mobile. जन धन योजना में आपने इंस्ट्रूस्ट कम किया है, मिनिमम बैलेंस ज्यादा किया है। Is it not against the interest of the common people? I want to ask this question. Where is the State Bank of India going to?

Also, coming to ATM charges, we all take out money from the ATM. Those who use the SBI's mobile wallet will now be charged Rs.25 per transaction. After four withdrawals in a month, a service charge of Rs.50 plus service tax per transaction will be applicable for basic Savings Bank Deposit Account. This step by the State Bank of India will harm altogether 31 crore people. Also, coming to IMPS fund transfer charges through Internet banking--they say we want 'Digital India'—the Internet banking charges will be Rs.5 plus service tax for amounts up to Rs.1 lakh, Rs.15 plus service tax above Rs.1 lakh and up to Rs.2 lakh, and Rs.25 plus service tax for amounts above Rs.2 lakh and up to Rs.5 lakh. These are totally anti-people decisions.

HON. DEPUTY SPEAKER: Please conclude.

PROF. SAUGATA ROY : I will end up. It is because of Shri Anurag Singh Thakur and Shri Nishikant Dubey, I am asking for two more minutes. They disturbed me. Please do not take away my precious time. You give me two more minutes and I will finish it.

I want to say that at this stage, the State Bank of India is having the biggest NPA, Non-Performing Asset. The Non-Performing Asset of the State Bank of India is Rs.97,000 crore. Taking every bank together, the State Banks of Bikaner and Jaipur, Hyderabad, Mysore, Patiala and Travancore, it comes to Rs.1,40,000 crore. The bank is being badly managed and the Government has no reply. It is constantly issuing directives to merge them and they say we will make it one of the top banks of the world. If you compare it with the Citibank and even if you compare it with the ANZ Grindlays Bank, can you come up to that level of service?

We are only hoodwinking the common people just by showing, we have done a big thing; we have merged all the banks into one. What is there? Rather, the people will get late service. All the Members from Kerala are here. In Kerala, there was an agitation against the merger of the State Bank of Travancore...*(Interruptions)*

You see, Sir, they are supporting me because of what happened in Kerala. They have said this is essential for rationalization and all that. Now what will happen? The number of branches will be reduced. So if there is a branch of the State Bank of Travancore, it will be closed down and the SBI branch will be kept open. How much trouble is being created? Kerala is a densely populated State. How much will they do rationalization of resources and reduction of costs, and bring better profitability at the cost of the smallest banks? And they will call themselves the biggest banks for the smallest man. That is why, I have no moral support for this Bill.

We could have opposed the Bill. We could have given Resolutions and amendments but that is quite pointless. This Government, with its brute majority, will bulldoze the Bill in the Lok Sabha. We hope that our friends in the Upper House do put a brake to their coming forward.

With those words, I end my speech. Thank you.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, I rise to speak on the State Banks (Repeal and Amendment) Bill, 2017 and I oppose this Bill.

I think it is a misfortune if you tend to be in this House present for too long because when you see the sides changing and the support for each other, it confuses the image. I remember when the revered colleagues were sitting on the opposition side, how they used to oppose something which the UPA was saying. Now, when the hon. colleague from the Congress side spoke, his very first sentence was, “I support this”. I will revert why it has support from both the sides.

The idea, of course, has been spelt out. Five smaller banks – State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Patiala, State Bank of Travancore and State Bank of Hyderabad – are being merged with the big ocean called the State Bank of India. The Government has already put it into effect. We are only doing a post-mortem and putting our stamp on it.

It is a clear move to hide the immense amount of non-performing assets that these banks have accumulated over the years. This seems to be a stopgap arrangement to prevent these five smaller banks from collapsing inwards.

Let us take a quick look at the financial status of these five banks before this merger. The State Bank of Bikaner and Jaipur had a 71.94 per cent decline in its net profit for December 2016 quarter and its gross NPA was at 15.5 per cent. The State Bank of Hyderabad incurred a loss of Rs.2760 crore as of March 2017 with gross NPA at 20.7 per cent. The State Bank of Travancore had incurred a loss of Rs.2152 crore and the gross NPA stood at 16.8 per cent. In case of State Bank of Patiala, they had a bigger peg at Rs.3579 crore loss and the gross NPA stood at 23.1 per cent. Last but not least, the State Bank of Mysore with a loss of Rs.2006 crore is the worst of the lot that showed a gross NPA of 25.7 per cent, that is about one-fourth of all the loans given out by that bank as bad loans. These NPAs are rising constantly.

Given the horrible situation that exists today, by merging the smaller banks with the larger bank, you are trying to hide the bad performance of the banks. Then,

whom you are merging them with, you are merging them with the State Bank of India, which itself has a 6.9 per cent gross NPA and you think that the State Bank will rescue these banks.

Let us recollect that the Chairman of SBI had asked for a bail out package to save the telecom sector on June 1, 2017. We know that one company, I am not taking any names, was flagged by 10 banks as a defaulter of Rs.42,000 crore. If a small villager defaults in a repayment of Rs.7000, you go and you do *ghoro korakh*, that is, auction of his home and land. We call it *korakh*. I do not know what Hindi speakers call it. If that is what the common man is facing, how the country is being run or walked or crawled by these two sides is for everybody to see. This is the dark side of the moon. How to go forward? We cannot always be negative like these two people.

Employees, who were supposed to do due diligence and locate genuine loanees had consciously defaulted. They, from the chairmen of the banks to the bank managers, to the assessors of the bank, all have connived at some point or the other to give out bad loans, whether it is to big corporations or to companies or corporates. As long as you do not take action against them, let us be very sure that even today, Sir, on 10th of August, 2017 as you sit in that Chair and as we are all talking about it today here, bad loans are being created because the same people are still working in those same banks. Unless you take corrective action, it will be there. There are people who have worked in banks and minted millions, not from their known sources of income, and they sit with hefty sums as pensions. Not all bank employees are crooks; I am saying some are. Similarly, there are some employees today who are conniving with crooked companies, crooked corporates to loot the country, to loot the poor man's wealth. When you are merging these five banks, you are also taking that crooked staff into the State Bank of India. You are also continuing paying salary to those people.

My positive suggestion to the Government would be that a time has come – instead of blaming the Congress and the Congress supporting you – when you have

to weed out the corrupt and the inefficient from the system. If your banks collapse and if there is no official retribution, the scenario will never change. Again, five years later, you will be trying to merge the SBI, if they are there in power or whoever is there – with ANZ Grindlays or some other bank.

Sir, punishment today can be the sole deterrent for any wrong that might happen henceforth. So, let us take steps to create a situation where we do not tax the tax-payers even more into paying for the faults of these politicians, these bureaucrats and these bank employees. I am dreading a day when all these coal-fired power production units declare themselves to be NPAs. What is going to happen to this country? That will, again, be billions of dollars worth of loans which will go bad.

Sir, I started with why the Congress supported, but I missed that point. Why did the Congress support? I remember – Sir, you were in the House at that time – when Mr. P. Chidambaram was the then UPA Finance Minister. He had told the House that they want to create few big banks by merging the smaller banks so that these will be so-called global banks. That was a name that he had coined. Little did we know that the system from inside was totally rotten. What they had discovered because of their bad management and bad governance, these people have also discovered it because of their bad management and bad governance. You are continuing the same process and you are trying to cover up the same ills. ...
(Interruptions)

Sir, let us come to the bigger picture. I will take two more minutes. You are claiming that ‘we have created a situation of only white money because we did demonetisation.’ I am not going to ask how did you fund those MLA candidates in UP elections, how did you ...* . Those are not my concerns. The people of India will decide who is honest and who is not. But what have you done by demonetisation? You have taken out the small amounts of cash that the poor man

* Expunged as ordered by the Chair

used to keep at home to fall back on in times of emergency. You have robbed the poor man.

Today, you are claiming that Jan Dhan zero-balance account has given us Rs. 52,000 crore or Rs. 54,000 crore. Whose money is that? That is not BJP's money. That is no Minister's or no Government's money. It is the poor man who had deposited Rs. 2,000, Rs. 5,000 or Rs. 7,000. You have collected it and taken away. Instead of giving Rs. 15 lakh, you have taken away his money. Now, if these banks fail, there will be no recourse for this country, there will be no recourse for the poor man.

Sir, before I wind-up, I would like to say one more sentence. In brief, as I see it today, the future is dark because both the Congress and the BJP are two sides of the same coin. I pray that the people of this country realise as to where these people are leading us; what destruction they are creating; and how dark the future of this country is? Thank you, Sir.

SHRI ANANDRAO ADSUL (AMRAVATI): Deputy-Speaker, Sir, I rise to support the State Banks (Repeal and Amendment) Bill, 2017.

The acquisition and amalgamation is the need of the day. I do not know as to why the various subsidiaries of the State Bank were there, but there was the State Bank of Bikaner & Jaipur, State Bank of Mysore, State Bank of Patiala, State Bank of Travancore and State Bank of Hyderabad. In 1995, there were four subsidiaries as mentioned here, namely, State Bank of Bikaner & Jaipur, State Bank of Mysore, State Bank of Patiala and State Bank of Travancore. In 1959, the State Bank of Hyderabad was established, but it was also taken as subsidiary by passing a special Amendment in 1959. Ultimately, the Board of the State Bank of India passed the Resolution for acquisition of various subsidiaries of the State Bank and their amalgamation into the State Bank of India. As a result of this merger all the assets and liabilities will be taken over by the State Bank of India.

What will happen after the merger? There are four points, which we will achieve, namely, rationalization of resources; reduction in the cost; better profitability; lower cost of funds, ultimately, leading to better rate in interest to public at large; and improve productivity and consumer services. These are the main objectives behind this acquisition by the State Bank of India and merger of all the above mentioned subsidiaries into the State Bank of India.

The question that remains to be asked here is this. Why were all these subsidiaries established in the past, that is, in 1995 and 1959? The objective definitely shows that it was done in the interest of public at large of this country. I can understand it, but if you go through the last amendment of the Banking Regulation Act where I have spoken at length regarding the whole banking industry, then it would be known that there are various types of banks like public sector banks, private sector banks, multi-State cooperative banks, foreign banks and urban banks.

The State Bank of India is having its own existence for India as they are having a number of branches in the country. This Bank is called a Government Bank. Further, the State Bank of India is having many of their branches in so many countries. Definitely we are proud of it. Our SBI is having its existence in 50-59 countries. This is the largest bank not only in India but also in many other small countries. SBI is functioning on behalf of the Government. It is also called as Treasury Bank. That is the reason why it has spread like anything. It is serving not only the common man but also big corporates. We have seen the rise of NPAs in the public sector banks but not in SBI. When we take into consideration employment, SBI has employed all categories of people in their staff in large numbers. This is also a plus point of SBI. Keeping aside the functioning of other banks, we appreciate the working style of SBI.

That is why, the new move of the Government, the amendment to the State Banks (Repeal & Development) Bill, 2017, is very much essential. That is why, I extend full support to this Bill. Thank you very much.

DR. BOORA NARSAIAH GOUD (BHONGIR): Thank you, Sir, for allowing me to speak on the State Banks (Repeal & Development) Bill, 2017 as it also concerns the State Bank of Hyderabad, from which place I hail. Incidentally, today is the 10th August - State Bank of Hyderabad was started on the 8th August, 1941, 76 years ago. Yesterday, we celebrated the Quit India Movement, we took a *Sankalp*. It used to be once Hyderabad State Bank because it belonged then to the Princely State of Hyderabad. Then, it was converted into State Bank of Hyderabad. Now, we would be missing State Bank of Hyderabad once it merges with SBI. To be frank, it is like a marriage registration. Marriage is already over on 31st March, 2017 when the existence of State Bank of Hyderabad expired and when it merged with SBI.

I wish to bring to the notice of the august House this. What is the purpose of merging? My learned and senior friend, Shri Satpathy has said that many of the subsidiary banks had relatively higher NPAs – 16 per cent to almost 25 per cent in the case of Mysore Bank. Is the purpose of the merging somehow to safeguard the subsidiary banks? Or as stated by other learned Members, is it to make SBI into the league of the top 50 banks in the world? Because one of the stated objectives of the Government seems to be to create a bigger bank so that we get good rankings or great ratings from the credit agencies of the world. In a way, we are feeling, bigger is better. Previously, we used to think of decentralisation, now we are thinking of centralisation.

Today, the picture of a bank is bad loans, which is because of big people. No loans are given to the small people. There is also non-accountability aspect. Look at the bank loans which have been sanctioned to Kingfisher companies. Persons who are responsible to assess the viability of those projects are not touched.

So, there is absolutely no accountability. I will give you an example. There are District Lead Banks. I am talking about one district in the State of Telangana. The credit limit of that district is Rs.6,365 crore. They have crossed that limit. They have disbursed Rs.6,750 crore. What is the priority lending that they are supposed to give? They are supposed to give Rs.4,250 crore as a priority lending in the rural

sector for farmers, fishermen, barber and so on. Do you know as to how much they have disbursed? They have disbursed only Rs.511 crore for the priority lending sector whereas they have disbursed the maximum amount of loan to the bigger people. Are we going to cure this disease by merging these banks with the State Bank of India? The issue is whether we talk of the Government of India or the Government of Telangana or the Tamil Nadu Government or for that matter any Government, all Governments would request the State Bank of India or the bank of the respective State to harness the priority lending. But, nobody listens to it. I wish the Government should take into account this aspect which is exactly affecting the poor people. They are forced to take the loan from the private lenders by paying higher rate of interest. That is the reason why, the number of suicides are running into lakhs across India. It is because of non-availability of the loan from the public sector banks. Is there a cure for this problem with the Government? We want to know about it from the hon. Minister.

The Government has gone into various pros and cons of the issue by having this merger like, reduction of the NPA, technical efficiency, international standards and so on. My only concern is this. Are we going to miss this local flavour by merging it? Are we going to miss the regional focus of the bank? For example, the State Bank of Hyderabad has a focus in the Telangana State; Andhra Bank has a focus in the Andhra State; the State Bank of Travancore has a focus in Kerala. Are we going to lose the local focus? We have to be extremely careful about it. If the State Bank of India is going to have its focus only in New Delhi or Mumbai, the financial Capital of the country, in that case, States are going to lose. I want the Government of India to take up the issue.

Before I conclude, I wish to bring to your notice one issue which is relevant to the subject. I am a doctor by profession. There are many banks near my place and they are ready to give me a loan. I have never defaulted. I pay a lot of income-tax maybe around Rs.40 lakhs to Rs.50 lakhs per annum as tax. Recently, I wanted a loan. I have never defaulted. I was shocked to hear from the bank that my credit

worthiness is not there as I have become a politician. Is it a correct thing? You are discriminating a person on the ground of profession. They say that now the politicians, police and advocates are not eligible for loans. I would like to know whether any politician has defaulted in paying back the loan. I do not think anybody has done it. We have got a loan of Rs.1.00 loan, Rs.10 lakh loan and so on. We get the defaulters in loan repayment from these categories. But, they get loans. If you ask a loan of Rs. 10,000 crore, you would get it easily. But, if you ask for a loan of Rs.10,000, you will never get. This malady has to stop. I hope that this malady will be put an end to by merging all the subsidiary banks into a single bank. With this statement, I support the Bill. We wholeheartedly wish that this merger will result in a better future for the smaller people.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, it is a matter of privilege...

(Interruptions)

HON. DEPUTY SPEAKER: It is not just politician. He has mentioned about others also like lawyers and so on. It is all right.

Shrimati P.K. Teacher.

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): I oppose the Bill and earlier also, we opposed the Bill because this Bill never helped the people. It is anti-people, anti-farmer and it is against the parents of lakhs of students. So, we opposed the Bill.

The State Bank of Travancore is known as Kerala Bank. Without any consultation and without any consideration, the Government of India decided to merge the State of Bank of Travancore into the State Bank of India.

Sir, here so many hon. Members spoke about the implications of this merger. I do not want to elaborate or speak those ideas again. But, what is the result after the merger? In the last so many months, approvals were very much delayed. The delays have pushed many customers to leave the State Bank and queue up in front of private sector banks. Sir, associate banks used to control additional small value in non-performing assets through vigorous follow-up. Now, the newly merged State Bank is showing huge increase in NPA and is pushing small borrowers to courts for recovery. This is pushing many customers to private banks or private financiers. Sir, this Bill is not only anti-people but also anti-employees and anti-officers.

The merger of two associate banks into the State Bank of India had taken place in 2008 and 2010. In addition to the Provident Fund, the employees of the merged associate banks (State Bank of Saurashtra and State Bank of Indore) were given pension as third benefit, as exist in SBI. However, the same benefit which was given to the employees of the State Bank of Saurashtra and the State Bank of Indore in 2008 and 2010 respectively, was denied to the employees of five associate banks merged in 2017. The management of SBI advised the employees to exercise the option to either opting for SBI's retirement benefits or associate bank's retirement benefits. However, this was done without clarifying or giving details of the benefits available to those who opt for SBI's retirement benefits which were different from what are being given to SBI employees. Although, the SBI employees and associate bank employees are recruited through the same

recruitment process, the employees are treated differently even after it has become one entity. This is highly deplorable.

Instead of hand-holding associate bank employees, they are being isolated pointing out various shortcomings. Presently, one-fourth of the employees of SBI are from erstwhile associate banks. However, SBI has done precious little to equalise the benefits being handed out to them. Now, the Union of Association of the employees of erstwhile association banks have approached the hon. High Court to get equal benefits. The Bank has still not taken any decision and this has created anxiety among the associate bank employees.

This year's promotion exercise has clearly indicated that there is no scope of promotion for erstwhile association bank employees. In addition to reducing seniority by two years for top-management aspirants, the Bank has totally sidelined the eligible officers of associate banks in the promotion list announced. No one from the associate banks is promoted to CGM and GM grades and very few of them get promotion to other grades. This has pushed many associate banks employees in a state of depression and dissatisfaction. Then whom is the Bill going to help? It is not going to help the employees; it is not going to help the people; it is not going to help farmers. Why has the Government brought this kind of Bill in the House? With these words, I conclude.

SHRIMATI BUTTA RENUKA (KURNOOL): Hon. Deputy Speaker, I thank you for giving me an opportunity to speak on this important subject aimed at the creation of mega banks which will become globally competitive.

I welcome this legislation which is aimed at repealing certain Acts relating to the State Bank of India and its erstwhile associate banks. With the merger of these banks, the Acts relating to erstwhile subsidiaries have become redundant and the State Bank of India Act requires certain modifications and those are being carried out through this legislation.

A few years back, India went ahead with the economic programme that small is beautiful and encouraged small and medium enterprises. A number of institutions were created to promote small scale industries, co-operative institutions, handlooms etc. However, over the years, it is realized that the small and medium level institutions are not globally competitive and they are also not economically viable. We have seen that state financial corporations, industrial development corporations have not been performing well in recent years as they are not being competitive with the commercial banks. Similarly, our commercial banks are not globally comparable and not able to compete in the global economy.

In addition to this, all the banks perform the same kind of work and it is duplication and replication of functions. With the computerization of the banking industry, physical location of a bank branch is not an important requirement. So many banks having so many branches is mere duplication and waste of human and other financial resources.

Though it is slightly delayed, this Government has taken the right step in merging the State Bank of India and its associate banks. I request this Government to further identify and merge the banks and bring down the number to a reasonable level and make them competitive in the global market. In any case, we frequently witness merger of private banks for commercial reasons.

I request this Government that in the process of merger, we must ensure that none of the stakeholders like depositors, borrowers, and employees of the banks shall be adversely impacted. In fact, we must aim at the betterment of their position.

There have been persistent demands from the retired employees of public sector banks that they are discriminated in the pension rules when compared to their counterparts in the Government service. There is no revision of pension whenever there is a wage revision for bank employees. Now that the pension is not compulsory and there is no addition to the pensioners, slowly the number of pensioners is dwindling. I would request the Government to sympathetically consider the demands of bank pensioners.

Non-Performing Assets of commercial banks, especially public sector banks, have reached unacceptably high levels. Soon after liberalization of the economy, many private sector banks have come up. In this competitive environment, banks have started canvassing loans and some have compromised on the credit quality. Some sectors like power, steel etc. have not performed well for reasons beyond the control of promoters and lenders. This has resulted in the piling up of Non-Performing Assets with the banks. Some corporates are also responsible for this mess due to diversion of funds and lack of financial discipline. Tackling this menace is an urgent need as the integrity of the financial system is in jeopardy.

I congratulate this Government for making a law suitably amending the Banking Regulation Act. Since we are creating mega banks it is necessary to have the suitable regulatory framework so that these banks do not slip out of control and put in proper systems in place so that they function according to the objectives for which they were created.

I appreciate the sincerity and commitment of this Government for coming out with various initiatives for strengthening the financial systems.

With these observations, I strongly support this Bill for passing and look forward to similar enactments which will strengthen our financial system. Thank you.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I would like to dwell on the legislative document under the title, State Banks (Repeal and Amendment) Bill, 2017.

The Bill *per se* is not contradictory to the concept of bank rationalisation but the way the Government is trying to project itself as if the consolidation of banks will be acting as a panacea for all financial ills is the only point to which I take a serious exception.

In the wake of the foreign exchange crisis in the year 1991, the Narasimham Committee had recommended restructuring of banks but what is the rationality right now for the consolidation of banks? Even so, the Government had decided it earlier in the year 2016, and after doing everything else, the Government is now trying to project itself gracious enough to bring this legislation in this House. They have already decided to merge the five subsidiaries and thereafter they have brought in this House a legislation to get it approved by the House. So, I think, this is nothing but to seriously erode the parliamentary authority of the country. The Government should correct itself in the future.

मैं गंगवार जी से यह पूछना चाहता हूँ कि आप बताइए कि आप जो एस.बी.आई. की बात कर रहे हैं, इसकी तो अभी 37 लाख करोड़ रुपये की सारी ऐसेट हो जाएगी। लेकिन आप ये 37 लाख करोड़ रुपये लेकर दुनिया को यह बताएंगे कि देखो हम दुनिया में 50 के अंदर एक हो गए। आप जिस सब्सिडरी की बात कर रहे हैं, उस सब्सिडरी की ऐसेट क्वालिटी क्या थी? एस.बी.आई. की खुद ऐसेट क्वालिटी क्या है? आप कंसोलिडेट कीजिए, इसमें कोई हर्ज नहीं है। लेकिन कंसोलिडेशन करने का समय तय करना चाहिए कि वह कब हो, कैसे हो? आप पहले बैंक की सेहत को री-स्टोर कीजिए, उसके बाद आप कंसोलिडेट कीजिए तो अच्छा लगेगा। क्योंकि हर कंसोलिडेशन के पीछे कोई स्टैटिस्टिक रीज़न होता है।... (व्यवधान) जैसे कि मैं आपका ध्यान आकर्षण करने के लिए कह रहा हूँ।

A consolidation could be done for a strategic reason which is to get new geography, new segment, new talent, or new market. So, you can consolidate or merge depending on commercial and business reasons. What are the commercial perspectives or what are the business reasons which have propelled you to get the five subsidiaries consolidated?

I know that you are trying to drumbeat the success of the NDA Government without any rhyme or reason. इसकी वजह यह है कि आप जो पांच सब्सिडियरीज ले रहे हैं, इनका मैनेजमेंट एस.बी.आई. के साथ था, इनका सारा इंफ्रास्ट्रक्चर एस.बी.आई. का था। इन सारे बैंकों से जो लोन दिया जाता था, उसकी वैटिंग एस.बी.आई. करता था। इसकी इंफॉर्मेशन एंड टेक्नोलोजी एस.बी.आई. की थी। फिर आप हिंदुस्तान के आम लोगों के लिए इस तरीके से सब्सिडियरीज बैंक को कंसोलिडेट करने के दौरान कौन सी नई चीज ला रहे हैं। क्योंकि 1959 में पार्लियामेंट के एक्ट के द्वारा यह हुआ था, लेकिन आप पार्लियामेंट को अंधेरे में रखकर बाहर-बाहर सारे काम कर रहे हैं। इसलिए हमें आपका विरोध करना पड़ता है, क्योंकि आप जिस तरीके से यूफोरिया मचा रहे हैं, असलियत में वह इसमें दिखाई नहीं दे रहा है। इस सदन में भी इसका जिक्र हुआ है कि हिंदुस्तान की किसी कारपोरेट लॉबी एस.बी.आई. को एक मिलिंग कारू की तरह, जिस तरह गाय दूध देती है, इसे दूध वाली गाय की तरह इस्तेमाल कर रहे हैं। लेकिन गाय से दूध तब निकलता है, जब गाय का पोषण ठीक से होता है। आप अगर बिना पोषण गाय से दूध निकालते जाओगे तो गाय की हालत वैसी ही होगी, जैसी कि हमारे ...* इसलिए मैं पूछ रहा हूं कि जब आप गुजरात के किसी कारपोरेट वाले को आस्ट्रेलिया में जाकर कहते हैं कि इसको कोयला खदान के लिए पैसा चाहिए और जब दूसरे बैंक इसके लिए इनकार करते हैं तो एस.बी.आई. उन्हें हां करता है, इसके पीछे राज क्या है?... (व्यवधान) कोई एक कारपोरेट सैक्टर है, जिसका 72 हजार करोड़ रुपये एन.पी.ए. है। आप उन्हें माफ कर रहे हैं... (व्यवधान)

SHRI NISHIKANT DUBEY : Sir, I am on a point of order under Rule 353....

(Interruptions)

It says:

“No allegation of a defamatory or incriminatory nature shall be made by a Member against any person unless the Member has given adequate advance notice to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply. ”

* Not recorded as ordered by the Chair

यह गुजरात की बात कर रहे हैं, गुजरात के कारपोरेट की बात कर रहे हैं, आस्ट्रेलिया की बात कर रहे हैं। इन्होंने कोई भी नोटिस नहीं दिया है और इस तरह से यह सरकार के ऊपर जो आरोप लगा रहे हैं, यदि यह पहले से नोटिस दे देते तो मंत्री जी उसका प्रोपर जवाब देते। इसीलिए इनकी जो बातें हैं, उन्हें एक्सपंज कर देना चाहिए, रूल 353 के आधार पर इन्हें एक्सपंज करना चाहिए। ... (व्यवधान)

HON. DEPUTY SPEAKER: No, there is no point of order. He is making a general complaint.

श्री अभिषेक सिंह (राजनंदगांव) : उपाध्यक्ष महोदय, आपने इस महत्वपूर्ण बिल पर मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। यह बिल स्टेट बैंक ऑफ इंडिया से संबंधित है और इस बिल के तहत जो राज्यों में पांच बैंक्स थे, उनका मर्जर हुआ है। यदि उसके महत्व को समझना है तो हमें एस.बी.आई. के इतिहास की ओर देखना पड़ेगा। स्टेट बैंक ऑफ इंडिया की शुरुआत 1806 में बैंक ऑफ कैलकटा के नाम से हुई थी। बाद में इसका नाम बदलकर बैंक ऑफ बंगाल रखा गया। उसके बाद सन् 1921 में दो अन्य प्रेसिडेंसी बैंक्स का अमलगमेशन होने के बाद इम्पीरियल बैंक की स्थापना हुई। उसके बाद 1955 में इंडिपेंडेंस के बाद जो इम्पीरियल बैंक ऑफ इंडिया था, वह स्टेट बैंक ऑफ इंडिया के नाम पर उसका नामांकरण हुआ और सरकार ने उसको ओन किया।

महोदय, भारत की आजादी के पहले से लेकर वर्तमान तक इस देश की अर्थव्यवस्था के महत्वपूर्ण बदलाव का साक्षी है और न सिर्फ साक्षी बल्कि एक महत्वपूर्ण भूमिका स्टेट बैंक ऑफ इंडिया ने निभाई है। इस देश की आजादी के पहले अधिकांश राज्यों में प्रिंसली स्टेट बैंक्स मौजूद थे और अपने-अपने राज्य में, उनके व्यापार में उनकी एक महत्वपूर्ण भूमिका हुआ करती थी। देश की आजादी के बाद इस बात पर विचार हुआ कि कैसे इन प्रिंसली स्टेट बैंक्स को भारतीय अर्थव्यवस्था के भारतीय बैंकिंग सिस्टम में जोड़ा जाए। उसके बाद यह निर्णय हुआ कि जो प्रिंसली स्टेट बैंक्स हैं, जो अलग-अलग राज्यों में एक महत्वपूर्ण रोल अदा कर रहे हैं, उन राज्यों की भौगोलिक और आर्थिक स्थितियों की भी जानकारी है, उन राज्यों के कल्चर से भी, उन राज्यों के लोगों से भी उनका जुड़ाव है तो उस समय इसे मर्ज न कर के सब्सिडरी बैंक के रूप में स्थापित करने का निर्णय हुआ और पार्लियामेंट में सन् 1959 में यह बिल पास हुआ। उसके बाद लगातार कई बार इस विषय पर विचार होते गए। सन् 1990 के दशक में नरसिंहमन कमेटी ने यह रिपोर्ट दी कि भारत की बैंकिंग सिस्टम पर तीन टियर के स्ट्रक्चर होने चाहिए। उन्होंने यह रिक्मेंड किया कि तीन बड़े ग्लोबल बैंक्स, आठ से दस नैशनल बैंक्स और कई रीजनल बैंक्स तीन टियर में भारतीय बैंकिंग सिस्टम को रखना चाहिए। लेकिन सन् 1991 में इस कमेटी की रिपोर्ट के बाद सन् 2008 तक इस कमेटी की रिपोर्ट पर चर्चा तो होती रही, लेकिन कोई निर्णय नहीं हो पाया। सन् 2008 में स्टेट बैंक ऑफ सौराष्ट्र, सन् 2010 में स्टेट बैंक ऑफ इंदौर का मर्जर स्टेट बैंक ऑफ इण्डिया में हुआ।

महोदय, सन् 2008 में स्टेट बैंक ऑफ सौराष्ट्र और सन् 2017 में इन पांच बैंकों का मर्जर हुआ और इस बीच में हमारे देश में अंतर्राष्ट्रीय जगत में बहुत महत्वपूर्ण बदलाव हुए। चाहे हम सन् 2008 की सब-प्राइम क्राइसिस की बात करें, जिसने एक तरीके से न सिर्फ अमेरीका की, बल्कि पूरे विश्व की अर्थव्यवस्था को हिला कर रख दिया था। इस सब-प्राइम की क्राइसिस की मूल वजह यह थी कि अमेरीका के जो फाइनेंशियल इंस्टिट्यूशंस थे, उनका फेल्योर था। पिछले एक दशक में यूरोप और ब्रिटेन के एग्जिट होने की जो लगातार संभावनाएं और इनसर्टिनिटी बनी हुई थी, चाइना का स्लोडाउन, कहीं न कहीं पूरी दुनिया

की डिमांड को प्रभावित कर रहा था। ऐसे समय पर सबसे ज्यादा असर भारत के इंफ्रास्ट्रक्चर के सैक्टर पर, स्टील के सैक्टर पर और पॉवर के सैक्टर पर लगातार नकारात्मक प्रभाव पड़ा। एक ओर जहां हमारी कंपनियां डिमांड की कमी की होने की वजह से नुकसान में गईं, वहीं दूसरी ओर इन कंपनियों को लोन देने वाले बैंकों की लोन की रिकवरी पर फर्क पड़ा। इसी प्रभाव को हम लोग ट्विन बैलेंस इश्यु, ट्विन बैलेंस शीट प्रॉब्लम के नाम से भी जानते हैं।

महोदय, इस पूरी व्यवस्था में यदि भारत की अर्थव्यवस्था पर नज़र डालें तो शायद सबसे बड़ा नुकसान पब्लिक सैक्टर बैंक्स को झेलना पड़ा है। कहीं न कहीं इसके पीछे यह भी तर्क है कि पब्लिक सैक्टर बैंक्स की प्रायोरिटी यह थी कि इस ग्लोबल अर्थव्यवस्था में, स्लो डाउन के समय, भारत की अर्थव्यवस्था पर गति लाने के लिए, इंफ्रास्ट्रक्चर से जुड़े प्रोजेक्ट्स को ज्यादा आगे बढ़ाया गया।

महोदय, यह जो पांच बैंकों का मर्जर हुआ है, यह पूरे विश्व में अपने आप में अनप्रेसिडेंटिड है। हालांकि इसके विरोध में, जितने भी विचार और तर्क दिए जाते हैं, उनको मैं तीन भागों में देखता हूँ। एक है जो इन बैंकों के मर्जर के बाद होने वाली एसबीआई की प्रॉफिटिबिलिटी के ऊपर। दूसरा है, बहुत सारे कर्मचारी, लगभग 70 हजार कर्मचारी एसबीआई में इंटीग्रेट हुए हैं। एसबीआई के कर्मचारियों की जो कुल संख्या थी, उसका एक तिहाई है, उनका क्या होगा, उसको ले कर है। तीसरा, प्रॉफिटिबिलिटी को ले कर है।

महोदय, सबसे बड़ी बात तो यह है यह मर्जर न हो कर अपने आप में एक रीऑर्गनाइज़ेशन था, क्योंकि एसबीआई के पास इन सभी बैंकों की ज्यादातर स्टेक होल्डिंग पहले से मौजूद थी। कई सदस्यों ने यह सवाल किया है कि इसके पीछे का तर्क क्या था। मैं सरल भाषा में सिर्फ यह कहना चाहता हूँ कि यदि एक लोक सभा क्षेत्र में, एक पार्टी के तीन लोग खड़े हो जाते हैं तो उस पार्टी के वोट बंट जाते हैं। कई जगहों पर यह हुआ कि स्टेट बैंक ऑफ इण्डिया और जो स्टेट बैंक ऑफ इंदौर हो गया या जो पांच बैंक्स मर्ज हुए थे, उनकी ब्रांचिस डुप्लिकेशन ऑफ रिसोर्ससिज़ के आधार पर देखी जा रही थीं। इसके अलावा पहले ही कई सदस्यों ने कहा है कि कॉमन आइडेंटिटी, कॉमन लोगो, सेम टैक्नोलॉजी प्लेटफॉर्म, सेम ट्रेशरी ऑपरेशंस, ये सारी चीज़ें ऐसी थीं, जो एक इनहैरेंट सिनर्जी की ओर इशारा कर रही थीं। तीसरा और जो सबसे महत्वपूर्ण पहलू है, उस पर मैं आपको कहना चाहता हूँ कि सन् 2016 के डाटा के आधार पर जब यह तुलना की गई कि एसबीआई और जो उसके पांच जो सब्सिडरी बैंक्स थे, उसके होम लोन, कार लोन और पर्सनल लोन में क्या अंतर था। यह पाया गया कि एस.बी.आई. जो मदर ब्रांच है, उसके होम लोन सबसे कम दाम पर थे, बजाय मैसूर के या अन्य बैंक की ब्रांचेज के और इसलिए कहीं न कहीं इस मर्जर के बाद सबसे ज्यादा फायदा इस देश को कंज्यूमर को होने वाला है, जिससे एक बड़े बैंक में कम इन्टरेस्ट पर उसको लोन मिलने की सम्भावना बढ़ जाती है।

महोदय, इस देश के और इस दुनिया के परिदृश्य में बैंकिंग सिस्टम में तेजी से बदलाव आते जा रहे हैं। आने वाला समय ब्रिक और मोर्टर बैंक के बजाय डिजिटल बैंकिंग की ओर भी इशारा कर रहा है, लेकिन उसके बावजूद जिस राज्य से मैं आता हूँ, उस राज्य का एक बड़ा हिस्सा ऐसा है, जो ट्राइबल क्षेत्र है, नक्सल प्रभावित क्षेत्र है। वहाँ आज भी कुछ गाँव ऐसे हैं, जहाँ के लोगों को बैंकिंग की फैसेलिटी लेने के लिए 30-40 किलोमीटर जाना पड़ता है। मैं इस बिल का स्वागत करते हुए आदरणीय मंत्री जी के सामने यह बात रखना चाहता हूँ कि उन सभी ग्रामीण क्षेत्रों में, जहाँ बहुत दूरस्थ अंचलों में लोगों को अपनी बैंकिंग सर्विसेज के लिए जाना पड़ता है, वहाँ निश्चित रूप से एस.बी.आई. की नई ब्रांचेज खुलवायें। बहुत-बहुत धन्यवाद।

DR. RAVINDRA BABU (AMALAPURAM): Hon. Deputy-Speaker, Sir, thank you for giving me this opportunity to participate in the discussion on this Bill. On behalf of Telugu Desam Party and on behalf of my beloved leader Shri Chandrababu Naidu, we fully support this Bill.

With the provisions of the Bill coming into effect, the smaller banks would get merged and become a single bank and would definitely get the credibility which is required. Whenever we talk about banks in India, usually we come across a common acronym 'NPA' – Non-performing Assets. The banks which are getting merged with the bank and the mother bank to which these smaller banks are getting merged, all are suffering from one disorder and that is NPA. Now, the provisions of this Bill seek to cure the symptoms of NPA by bringing about a merger of banks that are suffering from a lot of NPA.

Instead of treating the symptoms I would like to urge upon the Ministry of Finance to identify the disease itself. What is causing these NPAs for the banks? We are traditionally being told and we also traditionally understand, as told by the hon. Minister of Finance, it is the infrastructure sector, the steel industry and the power industry which are mainly causing NPA to banks. Directly or indirectly, for the NPAs being caused in these sectors, China is responsible. In most of these sectors that is responsible for maximum NPA, we find the common enemy is China. What should be done?

Sir, we have the anti-dumping mechanism in place. There are other mechanisms also in place, like there are tariff barriers, there are non-tariff barriers. Above all, we have the provisions of the anti-dumping duty. That should have been invoked long back so that the NPAs would not have been caused to the level that we are faced with now. Furthermore, whenever we talk about NPAs, we talk about the people and brand them as villains. But I have also seen a lot of industrialists, a lot of businessmen and traders whose industrial and business ventures failed and they committed suicide. These are also people who contributed substantially to the Exchequer by means of both direct and indirect taxes. But owing to certain factors

beyond their control, because of some extraneous factors, they succumbed to the pressure. So, when an asset becomes non-performing, I have seen a lot of industrialists and businessmen worth their name who have either committed suicide or have become lunatics. Therefore, we should also have some sympathy towards those people instead of labelling them as anti-nationals and criminals. Let us also understand as to how this is caused. The provisions of the Bankruptcy and Insolvency Code will help solve this problem which is intended to redress the issue of NPAs in India. Let us hope that the Bankruptcy and Insolvency Code will go a long way in solving the problem of the NPAs in this country. Paradoxically though, the State of India is also having a lot of NPAs and this bank is adopting those banks which are already sick with NPAs. If the parents who are adopting the children are sick themselves, then the sickness is likely to double. It is not going to stop the disorder.

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It is going to double. Therefore, the health of the family should be improved by taking care of the disease *per se* and not just redressing the symptoms.

Let us diagnose that instead of always blaming China as a villain. Let us also reform our own internal issues and look into how economic lopsidedness is giving rise to this type of NPAs. We have a lot of political things like loan waivers and others. Let us address all those things in the interest of the nation.

We fully support this Bill, Sir.

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : डिप्टी स्पीकर साहब, मैं 'स्टेट बैंक्स (रिपील एण्ड अमेंडमेंट) बिल, 2017' पर चर्चा करने के लिए खड़ा हुआ हूँ। पहले तो मैं इस बिल का स्वागत करता हूँ। मैं समझता हूँ कि इसकी जरूरत थी क्योंकि जब एस.बी.आई. के एसोसिएट्स बैंकों का पहले ही मर्जर हो चुका है तो स्टेट बैंक ऑफ हैदराबाद का भी मर्जर जरूरी था। यह अलग बात है, पर अगर हम इतिहास देखें तो जब प्रिंसली स्टेट्स का मर्जर हुआ था, उस समय भी हैदराबाद का मर्जर सबसे बाद में हुआ था। इसलिए आज इसकी जरूरत थी और जो किया गया है, मैं समझता हूँ कि वह बहुत स्वागत-योग्य है।

डिप्टी स्पीकर साहब, जब बैंकिंग सिस्टम की चर्चा होती है तो इसमें जो कमियाँ हैं, उनकी चर्चा भी सामने आती है। मैं समझता हूँ कि आज देश में यह इकोनॉमी के लिए एक महत्वपूर्ण सेक्टर है और इसको देखते हुए यह दुःख भी होता है कि देश की आज़ादी के 65 वर्ष पूरे होने के बाद भी देश की 50 प्रतिशत से ज्यादा आबादी बैंकिंग सिस्टम के साथ नहीं जुड़ पाई थी। मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी को बधाई देना चाहता हूँ, जिन्होंने 'प्रधानमंत्री जन-धन योजना' लाकर देश के मैक्सिमम हिस्से को बैंकिंग सिस्टम के साथ जोड़ा और उससे हमारी इकोनॉमिक डेवलपमेंट में हिस्सेदारी बढ़ी।

मैं कहना चाहता हूँ कि जो बैंकिंग सिस्टम है और जहां तक इसकी कमी की बात है, जिसमें एन.पी.ए. की बात है और बैड लोन्स की बात है तो भले ही हमारे वित्त मंत्री जी ने एक डिस्कशन में कहा कि ज्यादातर जो एन.पी.ए. बढ़ा, उसका कारण ग्लोबल रिसेशन है और अन्य कुछ कम्पीटिटिव कारण हैं, पर मैं समझता हूँ कि उसका जो दूसरा कारण है, उसे छिपाकर नहीं रखना चाहिए। कई ऐसे बैड लोन्स हुए, जिनकी जरूरत नहीं थी, जो किसी प्रेशर के कारण हुए, जो किसी विशेष लाभ लेने के लिए हुए। उनको आइडेंटिफाई करना चाहिए। एन.पी.ए. का भी वर्गीकरण होना चाहिए कि वे किस कारण से हुए। जैसा माननीय वित्त मंत्री जी ने बताया, उसे तो देखा जा सकता है, वे एग्जैम्प्ट हो सकते हैं। पर, जो जान-बूझ कर किए गए, उसकी तो रिकवरी होनी चाहिए, नहीं तो फिर जो लोग पैसा खा गए, वे खा गए। इसलिए बैंकिंग सिस्टम को मज़बूत करने के लिए इसके ये दो हिस्से जरूर बनने चाहिए।

दूसरी बात यह है कि पिछले वर्षों में जो प्रायॉरिटी सेक्टर था, अगर माननीय वित्त मंत्री जी लोनिंग का सर्वे करें तो जो प्रायॉरिटी सेक्टर है, उसमें 40 परसेंट लोनिंग हुई और जो नॉन-प्रायॉरिटी सेक्टर है, उसमें 60 परसेंट लोनिंग हुई। प्रायॉरिटी सेक्टर में 70 परसेंट लोग रहते हैं और वे इस पर डिपेंड करते हैं। इसलिए इसको सुधारने की जरूरत है। यह ठीक है कि 'प्रधानमंत्री जन-धन योजना' और अन्य जो स्कीमें आई हैं, उनसे कुछ फायदा हो जाएगा, मगर इसमें और सुधार करने की जरूरत है। जो लोनिंग है, वह प्रायॉरिटी सेक्टर में होनी चाहिए। दूसरा, यह कृषि के क्षेत्र में, गांवों में होनी चाहिए। इसके लिए ब्रांचेज होनी चाहिए।

डिप्टी स्पीकर साहब, आप भी समझते होंगे, जैसे जो को-ऑपरेटिव सेक्टर है, डिमॉनेटाइजेशन के समय से अभी तक हमारे को-ऑपरेटिव बैंकों में जो पुराने नोट जमा हैं, उसके कारण हमारे वे बैंक्स आगे लोनिंग करने में फेल हो रहे हैं। आर.बी.आई. ने परमिशन भी दे दी कि ये नोट्स चेंज कर लीजिए, पर अभी तक वे नोट्स चेंज नहीं कर पाए। इससे तो वे बैंक्स फेल हो जाएंगे। इसमें दूसरी बात रेट-ऑफ-इंटेरेस्ट की भी है।

डिप्टी स्पीकर साहब, मैं एक मिनट का समय लूंगा। जहां तक रेट-ऑफ-इंटेरेस्ट की बात है तो आर.बी.आई. की ओर से नाबार्ड को लोन दिए जाते हैं और नाबार्ड से फिर जो फाइनेंशिएल इंस्टीच्यूशंस को दिए जाते हैं, वे इस पर और इंटेरेस्ट लगा देती हैं। इसलिए रेट-ऑफ-इंटेरेस्ट की भी एक सीमित सीमा होनी चाहिए। अगर आर.बी.आई. दो परसेंट पर दे तो आगे नाबार्ड वाले अगर चार परसेंट पर भी दें तो मैं समझता हूं कि जो किसान खुदकुशी कर रहा है, कर्जदार हो रहा है, उसे इससे बचाया जा सकता है। आज पंजाब जैसे प्रदेश में पिछले चार महीने में 300 किसानों ने खुदकुशी कर ली। इसलिए किसान जो कर्ज के नीचे आ रहे हैं, उसको भी सीरियसली लेने की जरूरत है, बैंकिंग सिस्टम में सुधार करने की जरूरत है।

डॉ. अरुण कुमार (जहानाबाद) : उपाध्यक्ष महोदय, आपने मुझे स्टेट बैंक (निरसन और संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसलिए मैं आपके प्रति आभार व्यक्त करता हूँ।

महोदय, आज देश में जरूरत इस बात की है कि हम फाइनेंशियल इंस्टीट्यूशन में रिफॉर्म्स लाएं और उसी की दिशा में यह एक बड़ा रिफॉर्मेटिव स्टेप है। बैंकों की व्यवस्था के सुदृढीकरण के लिए विभिन्न राजनीतिक तथा क्षेत्रीय कारणों से या किसी व्यवस्था को लाभ पहुंचाने की दृष्टि से जो सब्सिडियरी बैंक चलाए जा रहे थे, उनके एकीकरण की यह एक अच्छी पहल है।

जब यह सरकार माननीय श्री नरेन्द्र मोदी जी के नेतृत्व में केंद्र में आई, तब कई ऐसे स्टेप्स लिए गए, जो आज ग्लोबल सिनेरियो में आवश्यक हैं। लेथार्जिक सिस्टम रहने की वजह से हम आर्थिक रूप से कई फ्रंटों पर कमजोर पड़े हैं। अभी डिमोनेटाइजेशन एक बड़ा स्टेप था और उसमें बैंकों की जो भूमिका होनी चाहिए थी, वहां सकारात्मक भूमिका नहीं रही है। इस दृष्टि से चाहे वह जीएसटी हो, डिमोनेटाइजेशन हो या फिर कई ऐसे स्टेप्स लिए गए हैं, जो बैंकों से जुड़े हुए हैं, जो सामाजिक न्याय की अवधारणा को मजबूत करने वाली पहल हैं, जिसमें जन धन योजना एक बड़ी क्रांतिकारी पहल है। जिससे हम ने गांव-गांव से उन लोगों तक बैंक को पहुंचाने का काम किया है, जिन्होंने पीढ़ी दर पीढ़ी बैंक के दरवाजे को नहीं देखा था।

हमें इस दिशा में एक ऐसी ठोस पहल जरूर करनी चाहिए जिससे बैंक कंज्यूमर के प्रति एकाउंटेबल हों। आज एनपीए पर चर्चा हो रही है, तो निश्चित तौर से जो लोग सामाजिक जीवन में रहते हैं, वे यह महसूस करते हैं कि बैंक भी सकारात्मक भूमिका में नहीं रहते हैं। हम लोन फाइनेंस करते हैं, तो निश्चित तौर से बैंकों की हिस्सेदारी जब मिल जाए, तो कौन इंडस्ट्रीज़, कौन यूनिट, उसका भविष्य कितना सुरक्षित है? इसको नजरअंदाज़ करके बैंकों का फाइनेंस होता है। इसलिए, निश्चित तौर से जो इसमें ब्लैकशिप है, वह भी कम से कम होगी।

आज जैसे किसान क्रेडिट कार्ड है, जिसके माध्यम से किसानों को लाभ पहुंचाने की योजना हमारे पास है, इसकी जिम्मेवारी भी बैंक पर है, लेकिन मैं कहना चाहता हूँ कि किसान क्रेडिट कार्ड का एक ओवरऑल सर्वे कराया जाएगा, तो निश्चित तौर से आप पाएंगे कि इसमें भी किसानों के साथ फेयरनेस नहीं है। इसलिए, बैंक के स्वरूप को बदलने के लिए, एकाउंटेबल बनाने के लिए और कंज्यूमर ओरिएंटेड बनाने के लिए इस तरह के ठोस कदम उठाए गए हैं। मैं इस बिल का स्वागत करता हूँ और समर्थन करता हूँ।

श्री भगवंत मान (संगरूर): उपाध्यक्ष महोदय, बहुत-बहुत धन्यवाद, क्योंकि आपने मुझे इस बिल पर बोलने का मौका दिया है।

एक तरफ स्टेट बैंक ऑफ इंडिया में जो मर्जिंग का बिल आया है, इसमें बैंकों को मर्ज किया जा रहा है और दूसरी तरफ यह देखने में आया है कि एसबीआई का अभी जो इंटररेस्ट रेट है, उसे चार परसेंट से कम करके साढ़े तीन परसेंट किया गया है। इसके बाद जो एटीएम का विदड्राल्स हैं, अगर आपको चार विदड्राल्स होते हैं, तो उन पर 25 पैसे प्रति विदड्राल टैक्स लगाया गया। इसके अलावा, जो ऑन लाइन ट्रांजेक्शंस हैं, वे भी महंगी कर दी गई हैं।

महोदय, स्टेट बैंक ऑफ पटियाला पूरे देश में बहुत बड़ा बैंक है। अभी एक तरफ आबादी बढ़ने की वजह से जो छोटे गांव हैं, वे कस्बों में तब्दील हो रहे हैं और जो कस्बे हैं, वे छोटे शहरों में तब्दील हो रहे हैं। जो छोटे शहर हैं, वे बड़े शहर बनते जा रहे हैं। अब बैंकों की और ज्यादा ब्रांचेज़ की जरूरत है, लेकिन इस मर्जिंग की वजह से ब्रांचेज़ कम हो जाएंगी। पंजाब में स्टेट बैंक ऑफ पटियाला की ब्रांचेज़ गांव-गांव में हैं, लेकिन अब इसके बाद ब्रांचों की संख्या कम होगी, इससे लोगों को दिक्कतें आएंगी।

दूसरा, जब नोटबंदी हुई थी, तब यह देखा गया था कि लोगों को कई-कई दिनों तक लाइनों में खड़ा होना पड़ा। उस समय बैंकों ने कोई सकारात्मक भूमिका नहीं निभाई और बैंक कैसे उस मामले में फेल रहे। इसका मतलब है कि अभी बैंकों का सिस्टम सेट नहीं है। एसबीआई तो पहले से ही बीमार था, अब पाँच बीमारियाँ और लाकर उसमें डाल दी गई हैं। जो एनपीए है, उसमें 88 परसेंट एनपीए पब्लिक सैक्टर बैंकों का है। एक तरफ जो छोटे किसान हैं, खेत-मजदूर हैं, गरीब हैं, छोटे दुकानदार हैं, वे बैंक से लोन लेते हैं, किसी कारणवश वे समय पर छोटा सा एमाउंट, पचास हजार रुपये, लाख रुपये वापस नहीं कर पाते, तो उनकी फोटो बैंकों में चिपकाई जा रही है। उनको सोशियली बदनाम किया जा रहा है, जैसे कि कोई क्रिमिनल की फोटो पुलिस स्टेशन में लगती है। दूसरी तरफ बड़े-बड़े औद्योगिक घराने हैं, बड़े-बड़े उद्योगपति हैं, जो लाखों-करोड़ों रुपये लोन लेकर मुकर गए हैं, वे नहीं वापस कर पाये। क्या सरकार किसी बैंक में उनकी फोटो लगाने की कभी हिम्मत कर पायेगी? वे विदेशों में मौज-मस्ती कर रहे हैं।

महोदय, नोट बंदी के समय पता चल गया कि सरकार की नीयत क्या थी। वादा किया गया था डिजिटल इंडिया का, वादा किया गया था कि 15 लाख रुपये हर एक भारतीय के खाते में आएंगे। ... (व्यवधान) 15 लाख की बात छोड़ दीजिए, जो हमारे घर में दो-चार हजार रुपये पड़े थे, वे भी ले गये। ... (व्यवधान) वे भी नोट बंदी की वजह से छीन कर ले गये। ... (व्यवधान) मैं यह पूछना चाहूंगा कि अभी तक तो नहीं आए, लेकिन अच्छे दिनों के इंतजार में हम हैं। ... (व्यवधान) अच्छे दिन मेरे ख्याल में अब नहीं आने वाले। ... (व्यवधान) ये लोगों को लूटने का काम कर रहे हैं। ... (व्यवधान) इन बैंकों ने लोगों का एक-एक

रुपया जो आखिरी था, वह भी निकलवा लिया। ...(व्यवधान) यह इनकी पॉलिसी है। यह डिजिटल इंडिया का फेल्योर है।...(व्यवधान)

श्री कौशलेन्द्र कुमार (नालंदा) : महोदय, आपने मुझे स्टेट बैंक (निरसन और संशोधन) विधेयक, 2017 पर बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। पिछले कुछ समय से सरकार का प्रयास चल रहा है। एनपीए के कारण छोटे-छोटे बैंकों की स्थिति बिगड़ी है। उसमें सुधार कैसे किया जाए, उसी प्रक्रिया के तहत स्टेट बैंक के पांच सहायक बैंक, स्टेट बैंक ऑफ हैदराबाद, स्टेट बैंक ऑफ बीकानेर एंड जयपुर, स्टेट बैंक ऑफ मैसूर, स्टेट बैंक ऑफ पटियाला, स्टेट बैंक ऑफ त्रावनकोर को पूर्णरूपेण स्टेट बैंक ऑफ इंडिया में शामिल कर लिया गया है।

माननीय मंत्री जी को मैं इस विधेयक को लाने के लिए साधुवाद देता हूँ। मेरा अनुरोध होगा कि माननीय मंत्री जी उन ग्रामीण इलाकों में, खास कर जहाँ स्टेट बैंक नहीं हैं, वहाँ भी खोलने का प्रयास किया जाए। एसबीआई को देश का सबसे बड़ा बैंक अब मान लिया गया है। लगभग 37 करोड़ इनके ग्राहक हो गये, 24 हजार शाखाएँ खुल गईं, 59 हजार एटीएम हो गए। एसबीआई ने कुछ चार्ज जो लगाया है, उस पर माननीय मंत्री जी से अनुरोध है, यह आम पब्लिक को कहा जाता है कि जन धन योजना के चलते यह चार्ज लिया जाता है, उस पर पहल करने की जरूरत है, जिससे कि आम लोगों से सरचार्ज नहीं लिया जाए।

अब 6 छोटे बैंक और रह गए हैं, जिन्हें सरकार किसी न किसी बड़े बैंक में शामिल करने पर विचार कर रही है। मुझे लगता है कि एनपीए घटाने के लिए अगर छोटे-छोटे बैंकों को जोड़ दिया जाता है, तो निश्चित रूप से एनपीए घटेगा। जो बड़े-बड़े उद्योगपति आज लोन लेकर बाहर भाग गए हैं, उनसे भी पैसा वसूलने में कामयाबी मिलेगी।

मैं इस बिल का समर्थन करता हूँ और अनुरोध करूँगा कि जिन ग्रामीण इलाकों में एसबीआई बैंकों की कमी है, उन सुदूर इलाकों में भी इसकी सेवा दी जाए, खास कर ग्राहकों को जो सुविधा मिलनी चाहिए, वह उन्हें मिले। बहुत-बहुत धन्यवाद।

श्री दुष्यंत चौटाला (हिसार) : उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। आज एक बड़ा अहम बिल इस सदन में आ रहा है, क्योंकि छोटे-छोटे स्टेट बैंक्स को हम एक कंसोलिडेटेड बड़ा बैंक बनाने का काम कर रहे हैं। पांच मुख्य बिंदु हैं, जो कहीं न कहीं हमारी इकोनामिक्स पर भी आने वाले समय में असर दिखायेंगे, फाइनेंशियल सैक्टर को भी यह देखने पड़ेंगे। इतना बड़ा मर्जर तो किया जा रहा है, मगर हमारे पास जो इक्विपमेंट इस इन्फ्रास्ट्रक्चर को चलाने के लिए होना चाहिए, क्या हमारा मंत्रालय आज उसके लिए पूरी तौर पर तैयार है? इन मर्जर के बाद 24 हजार से ज्यादा ब्रांचेज हमारे इन बैंक्स की हो जाएंगी, 58 हजार से ज्यादा एटीएम पूरे देश के अंदर इन बैंक्स को एक होकर चलाने पड़ेंगे। नोट बंदी के दौरान भी देखने का मौका मिला, लेकिन कहीं न कहीं इतना बड़ा मर्जर टू बिग टू फेल न हो जाए, क्योंकि हम ग्लोबल एन्वयर्नमेंट की लड़ाई के लिए कदम उठा रहे हैं। दूसरी तरफ जब इतना बड़ा मर्जर देखते हैं तो कितने एम्पलाइज़ को एक इन्फ्रास्ट्रक्चर में लाने का काम करना पड़ेगा? 2008, 2010 में मर्जर हुआ था, उसके बाद झटका मिला था। क्या आने वाले समय में टेक्नोलाजी की एडवांसमेंट के साथ हम बच पाएंगे? इसके बारे में क्लेरिफिकेशन माननीय मंत्री जी दें।

हम एक महत्वपूर्ण चीज देखते हैं कि ये बैंक्स, फाइनेंस लैंग्वेज में कहते हैं कि बैड बैंक्स हैं क्योंकि इनके ऊपर एनपीए बहुत है। क्या हम बैड बैंक्स को कन्सॉलिडेट करके एक गुड बैंक को बैड बनाने का काम कर रहे हैं? स्टेट बैंक आफ इंडिया पर इतना बड़ा एनपीए है, जब हम छोटे बैंक्स को कन्सॉलिडेट करते हैं और एक बड़े बैंक में डालते हैं तो एनपीए का लैवल और बढ़ेगा।

भारत में ग्रामीण क्षेत्र ऐसा है जिसमें बैंकिंग सैक्टर की फैंसिलिटी नहीं है। हम बड़े स्टेट बैंक का रूप लाकर स्टेट बैंक को तो छोटा करेंगे, क्योंकि एरिया कन्सॉलिडेट होगा। जहां बैंक ब्रांचिस ओवरलैप हो रही हैं, बंद होंगी, वहां एक बैंक की ब्रांच रह जाएगी। हम प्राइवेट सैक्टर को कहीं न कहीं रास्ता दे रहे हैं कि जहां हम लोगों को सरकारी इन्फ्रास्ट्रक्चर से फायदा दे रहे थे, वह भी सरकारी सैक्टर में जाकर अपना एरिया बढ़ाए। मैं समझता हूँ कि इस पूरे मर्जर से प्राइवेट बैंक्स चाहे एचडीएफसी हो, आईसीआईसीआई हो या कोई और बैंक हो, उनको फायदा होगा। माननीय मंत्री जी इस पर क्लेरिफिकेशन दें। यह जरूरी है कि हम ग्लोबल एन्वयर्नमेंट की लड़ाई के लिए सरकार की तरफ से इतना बड़ा इन्फ्रास्ट्रक्चर बनाएं कि आने वाले समय में ग्लोबल एन्वयर्नमेंट में जहां सपोर्ट फाइनेंशियल की जरूरत हो, स्टेट बैंक आफ इंडिया दे पाए।

मैं माननीय मंत्री जी से कहना चाहता हूँ कि जरूर इस पर विचार करें कि टू बिग, टू हैंडल होने के बजाय बैंक फेल न हो जाएं। इस पर सरकार जरूर अपनी निगरानी रखे। मैं इस बिल का समर्थन करता हूँ। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत धन्यवाद।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Hon. Deputy-Speaker, Sir, I am thankful to you for giving me this opportunity to speak on this very important Bill.

If an enactment is made on the basis of this Bill, I think, some positive changes can be made. At the same time, I would say that the negative aspects of this Bill are much more than the positive changes, which we may expect.

Sir, coming to the positive side of it, the size of business entity will have additional strength and scope to open up link with the global banking system. Similarly, global markets will recognize India's strength in the banking sector. The number of posts such as CMD, Executive Director, GM and Zonal Officers can be reduced. The number of Government nominees can also be reduced. Filling up of the business gap can be done up to an extent. Efficiency of the banks can also be upgraded. These are certain positive changes, which we can expect by making such an enactment.

Sir, we should not ignore the negative part of it. What exactly is that? Firstly, it will reduce the accessibility of the common man to the banking system in our country, which is not a small thing. It is really a kind of dangerous thing. Secondly, merger will result in closing of certain ATMs in our country. This will result in a kind of jobless situation. Similarly, it may block even further recruitment in the banking system. So, it should be discouraged as it is not a welcome kind of thing. It will also worsen the unemployment situation. That is what the banking sector employees are also apprehending. So, it deserves a very serious consideration.

Sir, as regards Financial Inclusion, it is also a very important issue. We are all discussing about the common man and the banking sector in the uncovered areas and villages. Considering all these things, this Financial Inclusion is a major things. I believe that this kind of a situation may also worsen thing. That is another apprehension, which I want to express.

Similarly, there is some kind of an execution risk also. Merging of two financial institutions may cause some kind of an execution risk, which may create a lot of confusion in the banking sector.

There is one more point, which I would like to make. We are discussing about the banking sector. As was said by a learned friend of mine, when the banks were nationalized, there were high hopes and expectations. It is to ensure the common-man's accessibility to banks. Any move to curtail that should be discouraged. That is what I want to say.

Financial and technology development should not only be the criteria in the banking sector and on the other hand, social commitment and social viability should be given due consideration in the banking sector.

These are my humble observations on this Bill.

SHRI N.K. PREMACHANDRAN (KOLLAM): Thank you very much, Sir, for affording me this opportunity to intervene in this discussion.

Sir, I rise to oppose this Bill *in toto* on two grounds – on technical grounds and also on merits. The technical objection which I would like to raise is that this Act is to repeal two Acts – the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and also to amend the existing State Bank of India Act, 1955.

My humble question to the Government through you, Sir, is this. For what purpose, the Parliament functions? The Government has already merged banks. Five banks have already been merged with the State Bank of India. The Government has invoked Section 35(ii) of the SBI Act, 1955 and by invoking Section 35(ii) of the SBI Act, 1955 on 22nd February, 2017, the Government has issued a Notification and merged five banks with the State Bank of India.

Sir, you may kindly see that. You are the guardian and you are the protector of our democracy and our Parliamentary democratic rights. For what purpose, the Parliament functions? The Parliament is a mere spectator when the Executive and the Government is merging five banks with the State Bank of India. We are mere spectators and, now, you want us to put a stamp on the Government or the Executive action for which they have put-forth this Bill. The Parliament is not just for putting a stamp on the actions of the Executive. It has its own rights and privileges to discuss and debate as to what are the merits and demerits or pros and cons of a particular action that has not been done without having a debate and discussion in the Parliament or without informing the Parliament. By means of issuance of a mere Notification on 22nd February, 2017, you have simply merged five banks with the State Bank of India. Kindly see that the House considers this technical point.

The State Bank of Hyderabad is constituted by virtue of the State Bank of Hyderabad Act, 1956. All other four banks have been established by way of the State Bank of India (Subsidiary Banks) Act, 1959. These two are the creations of

the Parliament. All these five banks are the creations of the Statute. These are the children of this Parliament. How can the children of Parliament be taken away by the Executive? How can you simply take away the children and give them to a grandmother or some paternal mother without informing the Parliament? Our children or our creations are being taken away without informing and without getting concurrence or consent of the House. I feel that it is a breach of the right of the Parliament. The Executive can do anything. Since you have the majority, the Parliament will endorse it. This is not a good practice for the Parliamentary democracy. The Executive is only dominating the rights and privileges of the Parliament and, therefore, this matter has to be looked into. I request and appeal to the Government to look into it. Why do you not come to the Parliament and say that merger of banks is the need of the hour and it is highly necessary? Why do you not come to the Parliament first and get the will of the people? After getting will of the people, you could very-well merge the banks with the State Bank of India. Instead of first coming to the Parliament, you have taken all the actions and then subsequently you are coming to the Parliament just to get the seal or stamp of the Parliament. It is totally undemocratic. It is against the will of the people. That has to be reconsidered. That is my objection on technical grounds.

Sir, I am coming to the merits. By a unilateral decision of the Government, the State Bank of Travancore, State Bank of Mysore, State Bank of Hyderabad, State Bank of Bikaner and Jaipur and the State Bank of Patiala have been merged by the Government through a Notification. What is the idea behind this merger? The idea is to create a big bank of world-class size but in India we do not need very big banks. We need good banks to serve the needs of the common people.

In USA and other countries, we have seen in recent years, big banks were a cause of turmoil and the Government had to pump in taxpayers' money to save them. In USA, after global recession which took place in 2008, the Government doled out 2,250 billion dollars to save their banks. The myth that big banks are automatically strong was exploded after the global recession which took place in

the US and the globe in the year 2008. On the other hand, if a bank is too big, it will become insensitive and inaccessible to the poor and the common people. Big banks will take care of big people only. Big banks tend to give bigger loans and earn bigger returns. Kindly see, in India, banks represent hard-earned savings of the poor people. Sir, 70 per cent of the total deposits of the banks are domestic savings of the common masses. Banks cannot take risk with the precious savings of the common poor/masses of the country. That comes to around 70 per cent of the people. Already the banks are saddled with huge bad loans and Government is unable to recover the same. Even the recent insolvency cases proposed by the Government will not get back the money. RBI has indicated that there will be a huge haircut by the banks which means the banks will have to sacrifice furthermore.

Kindly see the implications of the merger. I would like to seek a clarification from the hon. Minister as to what are the implications post merger. It has taken place in the month of February. They said that SBI will be more efficient. But, it is observed that after the merger, SBI is having the largest share of bad debt. That is more than Rs. 1,37,000 crore. After merger, SBI has started closing down the branches which means a reduction in service to the poor people. Is that the rationalisation, is that efficiency we are talking about? There are reports that people are not satisfied with the merger. Almost all the unions – All India Bank Employees Association and the Bank Employees Federation of India – in the banking sector are opposing the merger. The Kerala Government is opposing the merger. The State Legislative Assembly has passed a unanimous resolution to stop the merger of the State Bank of Travancore with the State Bank of India.

Further, after merger, SBI's consolidated balance sheet is in net loss. For the first time in the history of SBI, its balance sheet has come into net loss. The Government is the loser; the shareholders are the losers. India needs expansion of banks where the banking density is one of the lowest in the world. We need bank expansion, not consolidation. So, I would request the Government to kindly

consider it and review its decision and go back with decentralisation and consolidation of the banks and not with centralisation of the banks. We want expansion and maximum penetration among the rural areas.

With these words, I oppose the Bill. Thank you very much, Sir.

SHRI DHARAM VIRA GANDHI (PATIALA): Thank you, Sir, for giving me an opportunity to speak on the State Banks (Repeal and Amendment) Bill. I oppose this Bill from a different perspective than the rest of my colleagues. I think, through this Bill and through many Bills brought during the last three years, including GST, there is a continuous attempt by the Government to compromise with the federal principles and the federal structure of the country, to impinge upon the rights of the States and to compromise with the diversity of the States and the country. I think the title song sung during the launch of GST, ‘one nation, one tax, one market’ is not just an economic reform, it is not just a tax reform, it has much bigger political connotations viz. more centralisation of powers with the Centre and less and less with the States.

I think the future of this country lies in unity and diversity in which diversity is primary and unity is secondary. We have to allow an atmosphere for diversity to blossom fully in this country – diversity of all kinds: nationality, sub-nationalities, religious, cultural, ethnic, whatsoever they are in this country – and we should not centralise the powers with the Centre, may be economic or otherwise. It is not just an economic attempt. It is very subtle and very smart way and an attempt to make the centralized India a one India and not accepting in true spirit the diversity of the country. I believe that this is just one attempt and in this way, we believe that we will not be able to save the diversity of the country and not work according to the federal spirit of the Constitution.

So, I oppose this Bill from the federal angle, from the angle of rise of the States, from the angle of the rise of diversity to blossom fully to keep India united. Thank you very much.

SHRI JOSE K. MANI(KOTTAYAM): Sir, on the State Bank (Repeal and Amendment) Bill, 2017, I would like to make a few observations.

Sir, of late, we find that the NPAs, Non Performing Assets, are on the rise in the Public Sector Banks and also in the Scheduled Banks. When you analyse the clientele who are making the NPAs, we find that a majority of them are the corporate clients with crores and crores of rupees as outstanding bad debts. But we are now going for the amalgamation. We find their amalgamation with the SBI; many banks have been merged. As said earlier, we are doing this to cover up the bad debts or to spread the risk. But finally, what will end up is at the expense of the common man?

As said earlier, for example, in the State of Kerala, as you know, the SBT, State Bank of Travancore, which is commonly called the Malayalis' bank, was performing well. A good service was being given by SBT and a good clientele also was there. But now it has been merged. We find that wherever in a town there is an SBT and an SBI branch, one of the SBT branches was taken away. Also, we find that the service of the SBI in comparison to the SBT is very poor. Slowly, the customers have withdrawn from the SBI accounts as the SBI has started taking service charges. That is why, I said that it has taken place at the expense of the common man.

Now, what happens when you take up the demonetization? When demonetization was implemented, the Government had given a picture that this was going to boost up the economy. Later on, day by day, we find that the poor is becoming poorer. Or, in other words, it is actually robbing the poor people. Why do I say so? Even if you take up this SBI, there was no such service charge initially. But after luring the common man by asking them to open up an account, especially with merging, the accounts will go to the SBI and the charges have started increasing. For example, the SBI customers with a basic saving bank deposit, a facility for the poorer sections of the society, get four free withdrawals, including ATM withdrawal in a month. After which withdrawals will be charged at Rs. 15

plus service tax at an SBI branch and at Rs. 20 plus service tax at other bank ATMs. It is now mandatory for the SBI account holders to maintain a balance of Rs. 5,000 in metropolitan areas, Rs. 3,000 in urban areas, Rs. 2,000 in semi-urban areas and Rs. 1,000 in rural areas. For metro areas, if the difference between the minimum balance and the actual balance is 50 per cent, then the SBI charges Rs. 50 plus service tax as penalty. If the difference is anywhere between 50 per cent and 70 per cent, the penalty is Rs. 75 plus service tax. If the shortfall is more than 75 per cent, the charges are Rs. 100 excluding the service tax. People with meagre earnings will find it hard to maintain the specified balance, if such exorbitant high service charges are imposed. SBI is literally robbing the depositors. I end up by saying that by merging and putting up more accounts of the common man in the SBI, we find that poor people are taxed and they are robbed. So, I oppose the Bill. Thank you.

SHRI C.N. JAYADEVAN (THRISSUR): Sir, the State Banks (Repeal and Amendment) Bill, 2017 is necessitated consequent to the acquisition of State Bank of Bikaner and Jaipur, State Bank of Mysore, State Bank of Patiala and State Bank of Travancore which were constituted under the State Bank of India (Subsidiary Banks) Act, 1959 and State Bank of Hyderabad which was under the State Bank of Hyderabad Act, 1956.

At this moment, it is pertinent to note that the past July 19, 2017 was the 48th anniversary of bank nationalization. It was in 1969 the Indira Government was forced to nationalize banks following the persistent demand of the bank employees under the banner of All India Bank Employees' Association (AIBEA) and the Left Parties in the country. The public sector banks became the main engine of growth and development of our economy constituting nearly 90 per cent of the total banking system in India.

Unfortunately, the present NDA Government at the Centre is trying to undermine the public sector banking by amalgamations, disinvestment and privatization and thus allowing the foreign banks to capture our banks. The young RBI Deputy Governor, Mr. Viral Acharya has already called for re-privatization of nationalized banks and sale of their subsidiaries and other assets. The myth that the big banks are automatically strong banks has since broken by experience of failures of many big private banks worldwide, including in the USA.

While the SBI as a standalone entity reported a profit of Rs.10,484 crore for the year 2016-17, the new consolidated SBI after the merger of five associate banks made a loss of Rs.390 crore for the same year. The gross NPAs of the consolidated entity jumped to 9.04 per cent which in absolute terms was Rs.1.79 lakh crore. While the Government and the Central Bank have repeatedly said that the Indian banking system would be better off if some public sector banks are consolidated to have fewer but healthier entities, the SBI episode yet again shows that mergers are no panacea in Indian banking. Again the Government is planning for merger of weak banks with not-so-strong large ones.

There are no short cuts to rehabilitating banks except taking strong measures for the recovery of sticky loans of State-owned banks and recapitalization of beleaguered banks. The public sector banks have to be defended and saved. Fighting against privatization of banks is in the national interest and we and the bank employees will do it. The Bank Employees' Unions have already called for an all-India strike on August 22nd. I object to the Bill.

ADV. JOICE GEORGE (IDUKKI): Sir, I rise to oppose this Bill for four reasons. The first reason is rather technical and it has been dealt with by our learned colleague, Mr. N.K.Premachandran.

On 22nd February, 2017, the amalgamation of all the banks has been done by issuing various orders. I appeal to the entire House that this is an infringement on the rights of the entire House and this Parliament. If we develop a tendency to surrender all our rights to the Executive and if we create an atmosphere to consider this Parliament as taken for granted, it will be disastrous for our Parliamentary democracy.

Second, the stated objectives for the amalgamation of the banks are, rationalization of resources, reduction of costs, better profitability, lower costs of funds leading to better rate of interests to public at large, improved productivity and consumer services.

Keeping all these aspects in view and considering all the aspects of profitability and improved services, what is the result of amalgamation of all the State Banks? The result of amalgamation of all the State Banks is closing down of branches in the rural as well as the unbanked areas. It is because of this amalgamation that the banking concentration is decreasing in the backward areas as well as in tribal habitats where less privileged people live. For example, in Kerala, the branches of the State Bank of Travancore have been closed on the basis of this amalgamation. In rural and unbanked areas, people are finding it very difficult to bank with their banks also.

The second aspect is service charge. The purpose is to better the profitability. Is the amalgamation working on that count? For the purpose of increasing profitability, the banks are imposing more service charges. ...

(Interruptions)

HON. DEPUTY SPEAKER: Please conclude.

ADV. JOICE GEORGE : Sir, I am concluding.

The other aspect is about lending to the primary sectors, especially the agriculture sector. The banks are trying to reduce their NPAs. They have devised a mechanism to declare the farm loans as NPAs on the basis of certain criteria. Earlier, the tendency of the banks was to give more and more benefits to the farmers so as to prolong their term of loans. But, now, after amalgamation, only for this purpose of reducing their NPAs, these banks are not touching the corporates, these banks are not taking steps against the corporates, but are taking steps against the farmers and declaring their loans as NPAs. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Please conclude.

ADV. JOICE GEORGE : Finally, Sir, the banks are not providing loans to the farmers. The Government has done a laudable work in terms of social security measures and mudra loans. But the banks are not giving loans to the MUDRA Banks also. ... (*Interruptions*)

SHRI GAURAV GOGOI (KALIABOR): Thank you, Sir. My question is just about minimum account balance.

उपाध्यक्ष महोदय, जब से एस.बी.आई. ने 'मिनिमम अकाउंट बैलेंस' को 5,000 रुपये किया है, तब से लोगों पर इसका बहुत बुरा प्रभाव पड़ रहा है। यह नाइंसाफी है। इस पर महीने की पैनल्टी कहीं 20 रुपये और कहीं 100 रुपये है।

उपाध्यक्ष महोदय, महीने में कभी-कभी लोगों का 'मिनिमम अकाउंट बैलेंस' 5,000 रुपये से नीचे चला जाता है। यह स्वाभाविक है। स्टूडेंट्स को अपनी फीस भरनी होती है, किसी को अपनी दवाई लेनी होती है आदि। यदि इन 5,000 रुपयों के ऊपर स्टेट ओन्ड एस.बी.आई. पैनल्टी लगाएंगे, तो यह एक गलती होने के साथ ही लोगों के साथ नाइंसाफी भी होगी। इस गलती को एस.बी.आई. को सुधारना चाहिए। धन्यवाद।

वित्त मंत्रालय में राज्य मंत्री (श्री संतोष कुमार गंगवार): माननीय उपाध्यक्ष जी, मैं आपके माध्यम से पूरे सदन को धन्यवाद देना चाहूँगा।

माननीय उपाध्यक्ष जी, यह एक छोटा सा बिल है। यहाँ उपस्थित माननीय 24 सदस्यों ने अन्य बहुत सारे विषयों पर भी अपने सुझाव दिए। इससे हमें यह समझ में आता है कि 'वित्त' के प्रति हमारे साथियों में कितनी रुचि है। एस.बी.आई. सब्सिडियरीज़ बैंक एक्ट, 1959 और स्टेट बैंक ऑफ हैदराबाद, 1956 को रिपील करने तथा एस.बी.आई. एक्ट, 1955 में आवश्यक संशोधन के लिए यहाँ पर एक बिल लाया गया है।

माननीय उपाध्यक्ष जी, इस वर्ष को दिनांक 1 अप्रैल, 2017 से एस.बी.आई. में औपचारिक रूप से उसके 5 सब्सिडियरीज़ बैंक्स का विलय हो गया था। स्टेट बैंक ऑफ बीकानेर एण्ड जयपुर में 75 पर सेंट शेयर्स स्टेट बैंक ऑफ इंडिया के थे। स्टेट बैंक ऑफ मैसूर में 90 पर सेंट शेयर्स स्टेट बैंक ऑफ इंडिया के थे। स्टेट बैंक ऑफ त्रवणकोर में 79.09 पर सेंट शेयर्स स्टेट बैंक ऑफ इंडिया के थे और स्टेट बैंक ऑफ पटियाला और स्टेट बैंक ऑफ हैदराबाद में 100 पर सेंट शेयर्स स्टेट बैंक ऑफ इंडिया के थे। इन बैंक्स का स्टेट बैंक ऑफ इंडिया में मर्जर हुआ है। इन सभी बैंक्स का मर्जर एस.बी.आई. एक्ट के सैक्शन-35 में कवर्ड है। ये सारे बैंक्स एस.बी.आई. द्वारा संचालित थे।

माननीय उपाध्यक्ष महोदय, इसके द्वारा कुछ बातें प्रमुख रूप से सामने आ रही हैं। इन बैंक्स के स्टेट बैंक ऑफ इंडिया में मर्जर के फलस्वरूप एस.बी.आई. दुनिया के 50 बड़े बैंकों में शामिल हो गया है। इसका दुनिया के बड़े बैंकों में 45वाँ नंबर है। इस मर्जर के फलस्वरूप इसके कुल ग्राहकों की संख्या 37 करोड़ हो गई है। इस मर्जर के कारण स्टेट बैंक ऑफ इंडिया की कुल ब्रांचों की संख्या 24 हजार तथा ए.टी.एम. की संख्या 59 हजार हो गई है। इस मर्जर के फलस्वरूप एस.बी.आई. का डिपॉज़िट बेस 26 लाख करोड़ रुपये और उसके एडवांसेज़ 18.5 लाख करोड़ रुपये के आस-पास हो गए हैं। स्टेट बैंक ऑफ इंडिया के कर्मचारियों की संख्या भी 2 लाख से बढ़कर 2 लाख 72 हजार हो गई है। यह बात मैंने यहाँ इसलिए बताई है, क्योंकि इसके संबंध में यहाँ हमारे बहुत से साथियों ने अपनी आशंकाएं व्यक्त की हैं। इन आशंकाओं के संबंध में मैं इतना कह सकता हूँ कि ये सारी आशंकाएं आने वाले समय में निर्मूल ही साबित होंगी। हमें इससे यह फायदा होगा कि नये बैंक के पास ज्यादा केपिटल बेस होगा तथा ज्यादा मात्रा में लोन दे पाएंगे। बैंक की एफिशिएंसी और ग्राहकों को दी जाने वाली सुविधाओं में भी सुधार होगा। छोटे बैंक के ग्राहकों को फाइनेंशियल इंस्ट्रूमेंट्स जैसे म्यूचुअल फण्ड, इश्योरेंस आदि जो बड़े बैंकों को उपलब्ध होते हैं वह भी मिलेंगे और इंटर बैंकिंग ट्रांज़ैक्शन का वॉल्यूम भी घटेगा, जिससे क्लीयरिंग में होने वाले समय में बचत होगी और बैंक की कार्य कुशलता भी बढ़ेगी। वर्ष 1971 में बैंकों का राष्ट्रीयकरण हुआ था...(व्यवधान)

PROF. SAUGATA ROY : It was in 1969 that 14 banks were nationalised.

श्री संतोष कुमार गंगवार : वर्ष 1971 ज्यादा पॉपुलर हो गया है, इसलिए मैंने बोल दिया। आपकी बात दुरुस्त है। उस समय बैंकों को आम आदमी के लिए खोलने की बात हुई थी, लेकिन सही अर्थों में बैंकों के दरवाजे आम आदमी के लिए अब खुले हैं और अब तक 29 करोड़ से अधिक लोगों ने बैंकों में खाते खोले हैं। इनमें से एक चौथाई खाते जीरो बैलेंस के साथ खोले गए हैं। यह भी अपने आप में रिकार्ड है। जहां तक कृषि क्षेत्र का सवाल है वर्ष 2009-10 में कृषि क्षेत्र को दिए जाने वाले लोन की राशि 3 लाख 50 हजार करोड़ रुपये थी, वह वर्ष 2016-17 में बढ़कर 10 लाख 65 हजार करोड़ रुपये हो गयी है। हम निरंतर इस ओर ध्यान दे रहे हैं और आम आदमी की चिंता कर रहे हैं। जहां तक मिनिमम बैलेंस का सवाल है, मैंने अभी बताया कि 29 करोड़ खातों में से एक चौथाई जीरो बैलेंस के साथ खोले गए हैं। प्राइवेट बैंकों के बारे में शंकाएं व्यक्त की गयी हैं, जिन पर मैं कोई टिप्पणी नहीं कर सकता हूं, लेकिन हमारे राष्ट्रीयकृत बैंकों में आपको ये असुविधाएं नहीं मिलेंगी। हमारी इच्छा है कि देश के हर व्यक्ति तक बैंक पहुंचे। देश में 6 लाख से अधिक गांव हैं और इनमें बैंकों की आवश्यकता है क्योंकि सभी लोग खाता खोल रहे हैं। मैं सदस्यों से आग्रह करूंगा कि अगर आपको लगता है कि इस बैंक में खाता खुले, अगर वे लिखकर देंगे, तो हम उस पर विचार करेंगे और लाइसेंस भी देने का काम करेंगे। हमने पेमेंट बैंक, डाक घर को बैंक में बदलने का काम किया और बैंक मित्र बनाने का काम किया। यह सब हमने इसलिए किया क्योंकि हम बैंक को हर व्यक्ति तक पहुंचाना चाहते हैं।

जहां तक किसी बैंक की शाखा को बंद करने की बात है या स्टेट बैंक ऑफ त्रावणकोर की शाखा बंद करने की बात है तो मैं यह कहना चाहूंगा कि इस बैंक का नाम जरूर बदला है, लेकिन त्रावणकोर बैंक की कोई भी ब्रांच बंद नहीं होगी। यदि आपको किसी जगह पर बैंक की शाखा खोलने की आवश्यकता लगती है और अगर आप लिखकर देंगे तो उस पर भी विचार किया जाएगा। लेकिन एक बात जरूर बताना चाहता हूं कि किसी स्थान पर अगर दो शाखाएं हैं, तो उनको एक जरूर किया जा सकता है। लेकिन जहां भी आवश्यकता होगी वहां हम ब्रांचिज़ खोलने का काम अवश्य करेंगे। हमने प्रायोरिटी सेक्टर के टारगेट को वर्ष 2016-17 में पूरा किया है और उससे आगे बढ़कर काम किया है। ग्रामीण क्षेत्र में आरआरबी टारगेट के हिसाब से काम कर रही है। ग्रामीण क्षेत्र में हमारी 75 परसेंट लैण्डिंग प्रायोरिटी सेक्टर के लिए है। यह बात सही है कि मर्जर से एसबीआई का दायरा बढ़ेगा और इसकी जो भी आवश्यकताएं होंगी, उसके हिसाब से हम लोग काम करेंगे। वास्तव में अब यह बैंक प्राइवेट बैंक्स को भी टक्कर देगा और आने वाले समय में एसबीआई अच्छे ढंग से काम करेगा।

हम जिस तरह से काम कर रहे हैं, उससे लोगों में बैंकों के प्रति रुझान बढ़ रहा है। बैंकिंग क्षेत्र में जहां कहीं भी हम जाते हैं तो लोगों को लगता है कि यह सरकार जिस ढंग से काम कर रही है, आम आदमी के हित को ध्यान में रखकर काम कर रही है। हमारे साथियों ने कुछ आशंकाएं व्यक्त की हैं। मेरा

कहना है कि उन आशंकाओं का समाधान किया जाएगा, लेकिन जो मर्जर हुआ है, वह बड़े हित को ध्यान में रखकर किया गया है। मैं आपको विश्वास के साथ कह सकता हूँ कि इससे आपको असुविधा नहीं होगी, बल्कि आप यह महसूस करेंगे कि आने वाले समय में यह परिवर्तन अच्छी दिशा में जाएगा और इसके अच्छे परिणाम सामने आएंगे। मैं अधिक नहीं बोलूंगा और इस आग्रह के साथ अपनी बात समाप्त करूंगा कि इस पर आप सभी का सहयोग हमें मिलेगा। बहुत-बहुत धन्यवाद।

HON. DEPUTY SPEAKER: The question is:

“That the Bill to repeal the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and further to amend the State Bank of India Act, 1955, be taken into consideration.”

The motion was adopted.

HON. DEPUTY SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 8 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 8 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI SANTOSH KUMAR GANGWAR : Sir, I beg to move :

“That the Bill be passed.”

HON. DEPUTY SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

16.51 hours**GOVERNMENT BILLS- Introduced...Contd.****(ii) Code on Wages Bill, 2017***

HON. DEPUTY SPEAKER: Now, we are taking-up Revised Supplementary List of Business, Item A, Shri Bandaru Dattatreya.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Sir, I beg to move for leave to introduce a Bill to consolidate and amend the laws relating to wages and bonus and matters connected therewith or incidental thereto.

HON. DEPUTY SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to consolidate and amend the laws relating to wages and bonus and matters connected therewith or incidental thereto.”

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I strongly oppose the introduction of the Bill. This Bill is circulated today morning at around nine o'clock. It is a very important Bill where structural changes are being brought in the Labour Acts like Minimum Wages Act, Payment of Gratuity Act, etc. I am not going into the details of it because of paucity of time.

My first objection is that the Bill was circulated only today morning around nine o'clock, and a Supplementary Business is being brought in the House for the Bill to be introduced. This can never be agreed upon as per Rule 72 (2) of the Rules of Procedure. According to Rule 72 (2) of the Rules of Procedure: “A Member is entitled to raise objection regarding the Constitutional or Legislative competence of the Bill and can be opposed at the time of introduction of the Bill.”

Today, at this time, I am not able to oppose the Constitutional as well as the Legislative competence of the Bill. It is because I could not go through the contents of the Bill. It means that the right of a Member is being infringed, which cannot be allowed. I am saying this because this is affecting the entire workforce in the

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country. The Government of India is going to bring drastic labour reforms, and the Government of India is going to codify 45 labour legislations into four legislations. The first legislation is coming to the House in the last moments of the Session when it is to be concluded and that too in a hurried and hasty manner. Why is the Government bringing this Bill in a hurried and hasty manner? It means that you want to avoid the opposition to the introduction of the Bill, which cannot be allowed. This is my first objection.

I got these points within the limited time that I could go through the Constitution as well as the Rules of Procedure. Otherwise, if you go through the contents of the Bill, then we find that so many existing labour legislations are being drastically changed. So, we could have made so many oppositions relating to Constitutional as well as on Legislative competency. Since, I could not go through the Bill in-depth, so I am making some objections for the time being.

My second objection is that this matter comes under Schedule Seven List 3 and entry number 22 -- Trade unions, industrial and labour disputes; entry number 23 -- Social security and social insurance, employment and unemployment; and entry number 24 -- welfare of labour including conditions of work, provident funds, employers' liability, workmen's compensation, invalidity and old-age pensions and maternity benefits. It means that most of the labour legislations are coming within the jurisdiction of the Concurrent List or the subject comes under the Concurrent List. The Concurrent List means that the State as well as the Union Government is well empowered to make legislation. I do accept it and if the Parliament is making a legislation on labour laws, then definitely it will override the State legislations.

Not only in Kerala but in almost all the States, many labour legislation in respect of payment of wages, fair wages and other legislation are still there and the Government of India is going to codify the labour legislation. First code is regarding wages. But unfortunately, none of the States in the country is even consulted. That means, it is totally against the federal principles of the Constitution,

which is the basic feature of the Constitution. Now, the Government is trying to alter or attack the basic structure of the Constitution. That cannot be allowed. Since it is a matter concerning the Concurrent List, States should be consulted before making such labour reforms. That is my second objection.

Third is about the Payment of Gratuity Act. You are well aware....
(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): This is not a point of order.

SHRI N.K. PREMACHANDRAN : This is not a point of order. Kindly see...
(Interruptions)

SHRI S.S. AHLUWALIA: He is objecting to the introduction as per Rule 72, which categorically says, you can object on the ground whether the Bill is within the competence of Parliament to pass such a law or not. He is showing his own ignorance by saying that he has not gone through it, etc. It is a new Bill; it is being introduced. Now, he started discussing the merits of different labour laws. That is not the purpose.

SHRI N.K. PREMACHANDRAN : Hon. Minister, you are absolutely wrong. Kindly withdraw the observation you have made – ignorance of the Member. Why am I ignorant? It is because of you, and the Government. You have circulated the Bill only today morning. How can we be well versed with the Bill? You are denying my right; you are denying me the knowledge of the contents of the Bill. And the Minister is saying that it is Member's ignorance and a fault. Kindly withdraw that observation.

SHRI S.S. AHLUWALIA: This is not happening for the first time. Tomorrow, the House is going to adjourn. We are only introducing the Bill and the Members would have enough time to go through the Bill before passing it. ... *(Interruptions)*

PROF. SAUGATA ROY : What is the hurry?

SHRI N.K. PREMACHANDRAN : Ahluwalia ji, kindly hear my third objection. Without hearing the third objection, he is saying this. I am not on a point of order. I am opposing the introduction of the Bill.

Third is concerning the Gratuity Act. Hon. Minister has assured before the House and outside that the gratuity will be enhanced from Rs.10 lakh to Rs.20 lakh. He said that he is giving priority to that and that it will be brought in this very Session. That was the assurance. The Payment of Gratuity Act by which Rs.10 lakh will be enhanced to Rs.20 lakh and would benefit the workers. Those workers who are getting retrenched or retired will be losing the benefit because they would be getting the benefit only prospectively. When the Payment of Gratuity Act is to be amended so as to enhance the gratuity from Rs.10 lakh to Rs.20 lakh, the Government is bringing a labour code Bill by which the right of the workers to get enhanced gratuity will also be infringed. Therefore, that is my third objection to introducing the Bill.

These are the three major objections; legislative competence is well there because Concurrent List is there, Article 72(2) is there. Hence, I am fully within the competence of my right to oppose this Bill. With these words, I conclude. Thank you very much. ... (*Interruptions*)

SHRI BANDARU DATTATREYA: Hon. Member, a senior Member, is interested in the rights of the workers. I fully agree with him. ... (*Interruptions*)

PROF. SAUGATA ROY : Then, you withdraw the Bill. ... (*Interruptions*)

SHRI BANDARU DATTATREYA: Regarding introduction of the Bill, he was mentioning three things. One is about 44 labour laws, which would be dealt with in four stages.

17.00 hours

There are going to be four codes. One is the Code on Wages. This is the Bill that I am introducing. I will speak only about the intention of the Government about that. The Second National Labour Commission had given its Report in 2002 stating that all the labour laws should be tuned to the present-day time. That was in

2002 and now we are in 2017. This is related to only four Acts. One is about the Payment of Wages Act, 1936. Second one is about the Minimum Wages Act, 1948. The third one is the Payment of Bonus Act, 1965. The fourth one is the Equal Remuneration Act, 1976. These four Acts will be amalgamated into one Labour Code. My learned friend should understand that it is being done only for simplification, rationalisation and also doing away with the cumbersome process. I assure this House that no where the rights of the workers would be infringed. यह सभी वर्कर्स के हित में ही है। वर्कर्स के खिलाफ इसमें कुछ भी नहीं है। इसलिए मैं आपसे रिक्वेस्ट करता हूँ। आपने जो तीन बातें बताई हैं, इसमें वर्किंग कंडीशंस जिक्र का नहीं है। That is a separate part. Social security is a separate part. It is going to bring a historical change in the industrial arena. यह दुनिया के इतिहास में नंबर वन हो जाएगा। इसलिए हो जाएगा कि पहली बार देश में यूनिवर्सल मिनिमम वेज आएगा। अभी देश में संगठित और असंगठित मज़दूर हैं। चालीस करोड़ असंगठित मज़दूर हैं। There are about 40 crore unorganised workers. Now, with this Code, they may also be able to avail the universal minimum wage. It has a larger perspective.

I would request Shri Premachandranji, to go through this. ... (*Interruptions*) Let me complete. I had a tripartite meeting. In the tripartite meetings, I convinced trade unions. Secondly, the Regional Conferences were attended to by the respective Labour Ministers and the Labour Secretaries from the respective States. It took two years for this process. I would also say that there will not be exploitation of workers. वर्कर्स का एक्सप्लॉइटेशन कहीं भी नहीं होगा। उसका मिनिमम वेजिस, उसके पेमेंट ऑफ वेजिस एक्ट से मिलेगा। इसलिए अभी पहले मैं केवल इंट्रोडक्शन ही कर रहा हूँ। यह केवल इंट्रोडक्शन ही है। लेकिन बाद में मैं आपको समझाऊंगा। मुझे पूरा विश्वास है, मेरे मित्र प्रेमचंद्रन मेरे साथ बहुत अच्छे हैं, लेकिन ये हाऊस में थोड़ा अलग बात करते हैं, बाद में हमारे से अलग मिलते हैं। इसलिए मेरा अनुरोध है कि इससे एंप्लॉयमेंट जनरेशन होने वाला है। Many new enterprises will come. देश में हमारे बहुत से नौजवान बेरोज़गारी से मर रहे हैं, उनको इससे बहुत से रोज़गार प्राप्त होंगे, नई इंडस्ट्रीज़ की सुविधा मिलेगी और मज़दूर के हित में होगा तो कृपा कर के आप लोग इस बिल को इंट्रोड्युज़ करने के लिए मुझे अनुमति दीजिए।

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to consolidate and amend the laws relating to wages and bonus and matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce the Bill.

17.06 hours**(iii) Financial Resolution and Deposit Insurance Bill, 2017***

HON. DEPUTY SPEAKER: Hon. Members, before we take up introduction of the Finance Resolution and Deposit Insurance Bill, 2017, I have to inform the House that Shri Arun Jaitley, hon. Minister of Finance, vide communications dated 10th August, 2017 has informed that the President having been informed of the subject matter of the Financial Resolution and Deposit Insurance Bill, 2017, has recommended the introduction of the Bill in the Lok Sabha under the Article 171(1) and Article 274(1) and the consideration of the Bill under the Article 117(3) of the Constitution.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Arun Jaitley, hon. Finance Minister, I rise to move for leave to introduce a Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institutions; and establishment of a Resolution Corporation for protection of consumer of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto.

* Published in the Gazette of India, Extraordinary, Part II, Section 2 dated 10.08.2017

HON. DEPUTY SPEAKER: Motion moved:

“That leave be granted to introduce a Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institutions; and establishment of a Resolution Corporation for protection of consumer of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto.”

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): The supercilious manner by which the Bill has been introduced is simply humiliating the Parliamentary system of our country. More often than not, this Government is trying to hoodwink the Parliamentary system of our country sometimes by resorting to ordinances. Again, in a supercilious and a cavalier manner, the Government has introduced the Financial Resolution and Deposit Insurance Bill, and I think that this kind of introduction certainly undermines our Parliamentary system. Therefore, I am opposing the introduction of the Bill in such a cavalier manner.

श्री अर्जुन राम मेघवाल : महोदय, इस सरकार की कोई ऐसी भावना नहीं है कि पार्लियामेन्टरी डेमोक्रेसी को हम कोई अंडरमाइन करें। अधीर रंजन चौधरी साहब, यह इन्ट्रोडक्शन के लिए है और यह प्रक्रिया है।

श्री अधीर रंजन चौधरी : यह सप्लिमेन्टरी है।

श्री अर्जुन राम मेघवाल : हाँ, सप्लिमेन्टरी है, यह स्पीकर का राइट है। बिजनेस रूल्स में लिखा हुआ है और सरकार का अधिकार है।...(व्यवधान)

श्री अधीर रंजन चौधरी : सब ठीक है। अधिकार है, ठीक है, लेकिन अधिकार किस तरीके से हैं।...(व्यवधान)

श्री अर्जुन राम मेघवाल : वह स्पीकर को राइट है।...(व्यवधान) यह स्पीकर को राइट है। यह बिल इन्ट्रोडक्शन के लिए है।...(व्यवधान)

HON. DEPUTY SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institutions; and establishment of a Resolution Corporation for protection of consumer of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI ARJUN RAM MEGHWAL: I introduce* the Bill.

* Introduced with the recommendation of the President.

17.09 hours**MOTION RE: REFERENCE OF FINANCIAL RESOLUTION AND
DEPOSIT INSURANCE BILL TO
JOINT COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND
MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI
ARJUN RAM MEGHWAL): On behalf of Shri Arun Jaitley, hon. Minister of
Finance, I beg to move:

“That the Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institution; and establishment of a Resolution Corporation for protection of consumers of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:

1. Dr. Kirit Somaiya
 2. Shri Gopal Chinayya Shetty
 3. Shri Subhash Chandra Baheria
 4. Shri Nishikant Dubey
 5. Shri Shivkumar C. Udasi
 6. Shri Anil Shirole
 7. Shri Abhishek Singh
 8. Shri Gajendra Singh Shekhawat
 9. Shri Sanjay Jaiswal
 10. Shri Jagdambika Pal
 11. Shri Jayadev Galla
 12. Shri Gajanan Chandrakant Kirtikar
 13. Shri Chirag Paswan
 14. Shri Gaurav Gogoi
 15. Shri S.P. Muddahanumegowda
 16. Dr. P. Venugopal
 17. Prof. Saugata Roy
 18. Shri Bhartruhari Mahtab
 19. Shri Konda Vishweshwar Reddy
 20. Shri P. Karunakaran
- and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee.”

HON. DEPUTY SPEAKER: Motion moved:

“That the Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institution; and establishment of a Resolution Corporation for protection of consumers of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:

1. Dr. Kirit Somaiya
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 17. Prof. Saugata Roy
 18. Shri Bhartruhari Mahtab
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 and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee.”

DR. A. SAMPATH (ATTINGAL): Why has no woman member been inducted in this Committee? ... (*Interruptions*)

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): There is no woman member even from the ruling party. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Bhartruhari Mahtab, please speak.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Deputy Speaker Sir, I have no objection to the introduction of this Bill as it was approved by the hon. Speaker in the Supplementary List of Business. But I object to the reference that has been made for formation of a Joint Committee and this is in sub-section C of this Supplementary List of Business which clearly states that it is to be taken up in case the Bill at Serial No. B is introduced. Therefore, I rise here to object to the formation of a Joint Parliamentary Committee. You have a Joint Parliamentary Committee where the matter is very urgent, where there is some dissension

between this House and the other House. When there is no consensus within the Parliament, you try to frame unanimity among various political parties so that you have a Joint Parliamentary Committee. The greater point is that the Bill will be brought for discussion and passing in both the Houses and the hidden agenda is that it will not get blocked in the Rajya Sabha. I would like to know what the agenda of the Government is. We have a Standing Committee on Finance which is empowered to go into this Bill and which is an all-party committee comprising members from Bhartiya Janta Party, Shiv Sena, Congress and other political parties. They will deliberate on that subject threadbare, clause by clause. Subsequently, after the report has come to the House, Parliament will deliberate as per the agenda that will be fixed. But I am still in doubt why there is apprehension in the Government that it may get blocked in Rajya Sabha. This is a very important Bill and it needs elaborate discussion and deliberation in the Committee on Finance. This Committee system is actually being relegated to the background by repeatedly forming Joint Parliamentary Committees. A Joint Parliamentary Committee is for an exigency. At a certain time, or at a certain point of difficulty, a Joint Parliamentary Committee is formed. It is not a practice but in this Government, during the last two years if not three years, we find that on any issue where there is an apprehension that certain Bills would get blocked in Rajya Sabha or get delayed in Rajya Sabha, a Select Committee is formed in the Rajya Sabha or a Joint Parliamentary Committee. Therefore, I would like to be educated by the hon. Minister about the necessity for having a Joint Parliamentary Committee.

The Finance Committee is there. Why do you not have faith on the Finance Committee? It seems that you do not have that much of confidence on the Standing Committee on Finance and so you are insisting for a Joint Parliamentary Committee. It is a different matter that Prof. Saugata Roy is a Member of the Finance Committee and also a Member of this JPC; Shri Nishikant Dubey is a Member of the Finance Committee and also a Member of this JPC; Dr. Kirit Somaiya is Member of the Finance Committee and also a Member of this JPC.

Leaving aside that, why do you have a JPC and why not the Standing Committee on Finance? This needs to be clarified.

PROF. SAUGATA ROY (DUM DUM): The rule, as far as the motions after introduction of Bills and scope of debate are concerned, is quite clear. Rule 74 states:

“When a Bill is introduced or on some subsequent occasion, the member in charge may make one of the following motions in regard to one’s own Bill, namely:—

- (i) that it be taken into consideration; or
- (ii) that it be referred to a Select Committee of the House; or
- (iii) that it be referred to a Joint Committee of the Houses with the concurrence of the Council; or
- (iv) that it be circulated for the purpose of eliciting opinion thereon:

Provided that no such motion as is referred to in clause (iii) shall be made with reference to a Bill [if it contains only provisions dealing with all or any of the matters specified in sub-clauses (a) to (g) of clause (1) of article 110 of the Constitution]: ”

Here, the Minister is referring it to a Joint Parliamentary Committee under rule 74 (3). My esteemed colleague Shri Bhartruhari Mahtab had explained in detail how the whole principle of Standing Committee is being circumvented, superseded, and bypassed by the Government in its quest to get majority in both Houses. The same thing actually happened in the case of the Insolvency and Bankruptcy Code. When that Bill was brought here, I objected tooth and nail saying it should not be passed. The Government felt that it would not get a majority in the Rajya Sabha. It sent it to a Joint Parliamentary Committee, the fear being that it would not be passed in the Rajya Sabha but if the Joint Parliamentary Committee presents the Report both Houses get morally bound by it. In the whole process, we are weakening the foundation of the Standing Committee system.

It is normally the practice that any legislation concerning any Ministry or any Department is automatically referred to a Standing Committee. Unless it is a small amendment or a trivial amendment, any Bill of a substantial nature is referred to the Standing Committee. As our esteemed colleague Shri Bhartruhari Mahtab has so eloquently stated, that process should not be give a go-by.

We have no complaint about the personnel of the Committee because we are ourselves Members of both the Committees. We are conscious of the power of the Standing Committee. We have a Finance Committee headed by Dr. M. Veerappa Moily, which has given important Reports on most of the matters. Why should that Standing Committee be bypassed or be overridden by the Government's desire to bring in a Bill?

Let us also look at how the Bills are coming. On the penultimate day, you are bringing a Bill and then a motion, without any scope for discussion.

On the earlier Bill our esteemed colleague Shri Premachandran spoke eloquently on how he had no time to study the Bill so that proper opposition to the introduction of the Bill can be made. You are sitting in the Chair, Sir, and you have a long parliamentary experience. Please see that the niceties of the parliamentary behaviour are maintained by the Government. If the Chair does not protect us then who will protect the House or the Constitution or the Rules? That is why we seek refuge in your infinite powers from the Chair to support us. Thank you, Sir.

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Sir, the hon. Minister has proposed the names of 20 hon. Members for the Joint Parliamentary Committee but we do not see a single woman Member in that list.... (*Interruptions*) There are a number of experienced women sitting on the Treasury Benches.... (*Interruptions*) Please let me speak.

There are a number of experienced and learned women Members sitting on the Treasury Benches. I would say that though we have only 10 per cent women MPs in the House, how can the Government take this anti-women stand? This is an

anti-women stand and you should also support me because this message will go to the nation. All the people, the women are looking to the Parliament. They will ask where are the names of women in this list? The Government, the ruling party should be the role model. A majority of the women MPs are on the treasury side. So, my request to the Government and to the hon. Minister would be to include at least one woman in the proposed list of the JPC. You can say that just for the sake of medicine, you include one woman MP from the Lok Sabha to serve as a Member of the Joint Parliamentary Committee. Thank you, Sir.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I fully support the observations made by Shri Mahtab as well as Prof. Saugata Roy with regard to referring this Bill to the Joint Select Committee. I would also like to draw the attention of the hon. Chair to the fact that this Bill is referred to the Joint Select Committee by virtue of Rule 74, clause 3. If you refer to clause 3, there is a proviso which says that the Bill should be circulated two days prior to the date of sending it to the Standing Committee or sending it to the Joint Select Committee or to any other Committee. That mandatory provision is there but the hon. Speaker has given the permission and hence it is okay. Definitely, the other question is that Rule 75 will be applicable here. Kindly see Rule 75, clause (1).

This is the introduction stage of the Bill and to my information the preliminary discussion is the first reading of the Bill. As per the first reading of the Bill, Rule 75 (1) gives authority, empowers the Members to have a discussion on the principles of the Bill. Not on the merits of the Bill but on the principle of the Bill we have a right to discuss it. Unfortunately, I may repeat that this Bill was circulated today by 9.00 o'clock in the morning when I was coming to the Parliament. Prof. Saugata Roy has rightly said that we are not in a position to have a look into the Bill and, therefore, we are not able to discuss the principles of the Bill as per the Rule 75 (1).

Under these circumstances, I oppose this move of the Government. I also support Madam, Shreemathi Teacher and appeal to all the political parties, not only the Treasury Benches, to have a woman representative in the proposed Committee. Thank you, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Hon. Deputy Speaker, Sir, my learned friends Shri Bhartruhari Mahtab, Prof. Saugata Roy and Shri N.K. Premachandran raised certain issues about the formation of the Joint Committee on a particular Bill. Madam Teacher has also raised an issue. She has not objected to the formation of the Committee, but she is objecting as to why there is no woman member. It is better to talk to Shri P.Karunakaran as to why he has not given your name in that.

My simple point is this. Shri Bhartruhari Mahtab raised a point that it can be referred to the Standing Committee also. He is not *per se* objecting the referring the Bill to a Committee, but to not to a Joint Committee. Then, he has shown that the Government is apprehensive of something. He is talking about some hidden agenda. There is no hidden agenda. The agenda is very clear that when we are talking about bringing legislation in the country, we are bringing new legislations for future generation and these are new generation future laws. This law is also a new law. Rather I will say that when it is sent to any Committee, it gives more leverage to the members to get more exposure and to get more in depth knowledge about the Bill while talking to the stakeholders and Government officials. But, there is a difference between the Departmentally Related Standing Committees and the Joint Committees. Rather he should feel happy that a Government Bill, which has been introduced and referred to the Joint Committee, now he has got the power to change the total character of the Bill. It is because the recommendations of the Departmentally Related Standing Committees are not mandatory. But, here it is

mandatory. Here, your recommendations are mandatory in nature and ultimately, the Government is bound to accept those recommendations.

SHRI BHARTRUHARI MAHTAB : Hon. Deputy Speaker, Sir, the hon. Minister is very intelligent enough. The Committee's list itself demonstrates this. The number of members in this Committee is always in the side of the Ruling Party. Any change, if I suggest, will be voted out. But, in a Standing Committee, the suggestions can get reflected in the Report for the consumption of others.

SHRI NISHIKANT DUBEY (GODDA): I object to it. कोई भी कमेटी पार्टी के निर्णय पर काम नहीं करती है। महताब जी, आप आठ साल से काम कर रहे हैं। हम लोगों ने ज्वाइंट कमेटी में भी बात की है।

श्री भर्तृहरि महताब : मेरा अमेंडमेंट पिछली ज्वाइंट कमेटी में कोई भी एक्सेप्ट नहीं हुआ। ये सब वोटिड आउट हो जाते हैं।

श्री निशिकान्त दुबे : सरकार कोई इंस्ट्रक्शन नहीं देती है। किसी मैम्बर को आज तक किसी सरकार ने इंस्ट्रक्शन नहीं दी।

HON. DEPUTY SPEAKER: Please, now the hon. Minister will reply.

श्री भर्तृहरि महताब : यह आपकी पार्टी का बड़प्पन है। मैं स्वीकार करता हूँ, लेकिन हमारे जो अमेंडमेंट होते हैं, वोटिड आउट हो जाते हैं।

श्री एस.एस.अहलुवालिया : ऐसा नहीं है। आप देखिए, जब भी किसी पार्टी की सरकार आती है, पार्टी की सरकार के आने का मूल कारण होता है कि लोकसभा में किसका बहुमत है, बहुमत के हिसाब से ही इस समिति के सदस्यों का चयन होता है। चाहे वह स्टैंडिंग कमेटी हो, चाहे ज्वाइंट पार्लियामेंटरी कमेटी हो, चाहे ज्वाइंट कमेटी हो या सलैक्ट कमेटी हो, उसमें रूपरेखा ऐसे ही बनती है। मुद्दा यह होता है कि आपके सुझाव, जो डिपार्टमेंट रिलेटिड स्टैंडिंग कमेटी में आते हैं, वह सरकार मान भी सकती है और नहीं भी मान सकती है। किंतु, यहां उसे मानना ही पड़ता है क्योंकि आप पूरे बिल का रूप बदल सकते हैं, आपको यह अधिकार है। आपको ज्यादा लिवरेज दिया जा रहा है कि आप इस पर चर्चा कीजिए और सरकारी पक्ष के सदस्यों को अपने साथ जोड़कर समझा सकते हैं कि ऐसे नहीं, ऐसे लिखा जाना चाहिए, तो मेरे ख्याल से उसे माना जाता है, इसलिए इस मोशन को पास किया जाए।

HON. DEPUTY SPEAKER: The question is:

“That the Bill to provide for the resolution of certain categories of financial service providers in distress; the deposit insurance to consumers of certain categories of financial services; designation of systemically important financial institution; and establishment of a Resolution Corporation for protection of consumers of specified service providers and of public funds for ensuring the stability and resilience of the financial system and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:

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 17. Prof. Saugata Roy
 18. Shri Bhartruhari Mahtab
 19. Shri Konda Vishweshwar Reddy
 20. Shri P. Karunakaran
- and 10 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted

HON. DEPUTY-SPEAKER: The House will now take up 'Zero Hour'.

Shri K. H. Muniyappa.

SHRI K.H. MUNIYAPPA (KOLAR): Mr. Deputy-Speaker, Sir, I would like to raise the issue of disinvestment of M/s BEML in my constituency in Bengaluru, Palakkad and Mysore. The process of disinvestment of BEML was started during the time of the last Government. During that period a delegation from BEML under my leadership along with the Trade Union leaders of BEML and leaders belonging to the Scheduled Castes and Scheduled Tribes met and discussed the subject with the then hon. Defence Minister, Shri A.K. Antony ji. After a prolonged discussion, the hon. Minister assured that BEML will not be disinvested beyond 49 per cent *in toto*, Government will hold 51 per cent shares and will have full control over the administration of BEML.

In this context, I met former Defence Minister, Shri Manohar Parrikar ji along with Shri Ananth Kumar ji, the hon. Minister of Parliamentary Affairs and a delegation of BEML employees' union leaders of these three units. During the discussion the then Defence Minister also assured that BEML will not be disinvested since the company is continuously making profits and also it comes under the Ministry of Defence.

Now the present Government has announced the strategic sale of 26 per cent of its share in addition to 46 per cent which has already been sold. In that case the Government will lose its control over the administration of BEML and the company will go in private hands. It is understood that the hon. Minister has replied in the Parliament that the assets of BEML is around only Rs. 500 crore which is not correct, rather the approximate value of the company is around Rs. 65000 crore in these three units.

In KGF the BEML has come into existence as an alternative industry to the closed Bharat Gold Mines Limited. This is the only Public Sector Company in the whole district. It is a reserved constituency. The total number of employees of BEML is around 9000 and above and all these people are working very hard. Since

its inception 52 years ago, except for one year, the company has made a profit. Once upon a time this company was a *Navaratna* company. Employees of the company are sitting on a *dharna* for two days, that is, on the 9th and 10th August at Jantar Mantar.

The company has stake in three very vital areas, namely, mining and construction, Defence business and Rail and metro. The company has helped in the development of infrastructure of the country. The company has indigenised all the equipment and caters to the needs of Coal India and construction companies, bridge construction etc. The company has manufactured world class coaches, wagons and metro coaches for Indian Railways and metro rail. Many equipment are used in Defence, vehicles, Armed Recovery vehicles, missile launchers, battle tanks, hauls, mine plough, snow cutters, aircraft towing tractors etc. BEML has paid a dividend of around Rs. 900 crore to the Government exchequer. BEML has contributed around Rs. 6500 crore directly and indirectly in the form of tax to the Government.

Under the circumstances, this Public Sector has earned a profit right from its inception except for one year. Therefore, I would like to urge upon the Government that since it was decided in the last Cabinet that BEML will not be disinvested and keeping the interest of the country in view and also since its involved in Defence equipment production, this company should not be disinvested. I would like to request the Government to protect this industry and should not be disinvested.

HON. DEPUTY-SPEAKER: Shri S.P. Muddahanume Gowda, Shri Mullappally Ramchandran, Adv. Joice George, Shrimati P.K. Sreemathi Teacher, Shri M. B. Rajesh, Dr. A. Sampath are permitted to associate with the issue raised by Shri K.H. Muniyappa.

17.35 hours**SUBMISSION BY MEMBERS****Re: Alleged injustice meted out to the stalking victim due to negligence of Chandigarh police in taking timely action**

श्री दीपेन्द्र सिंह हुड्डा (रोहतक) : उपाध्यक्ष महोदय, आपने महिला सम्मान से जुड़ा हुआ एक महत्वपूर्ण मुद्दा उठाने की मुझे अनुमति दी है।

यह मुद्दा बहुचर्चित वर्णिका कुंडु मामले का है। चण्डीगढ़ में यह जो घटना घटित हुई, जिसमें एक महिला का दो लड़कों ने गाड़ी से पीछा किया, जबरन गाड़ी रुकवाकर, जबर्दस्ती उसकी गाड़ी की खिड़की खोलने का प्रयास हुआ। पूरे देश के सामने यह मामला आया। जब यह मामला आया, उसके बाद जिस तरह की कार्रवाई हुई, कुछ पक्षपात की बातें उत्पन्न हुईं कि पहले उतनी धाराएं लगाईं गयीं, फिर उनको हटा दिया गया। डीएसपी के अलग-अलग दो बयान आए, थाने के अंदर जिस तरह से खातिरदारी की गयी, इन सभी बातों को लेकर प्रश्न उठे। सीसीटीवी कैमरे की जो फुटेज उपलब्ध हो पाई, उनको लेकर संशय हुआ, लेकिन कल चण्डीगढ़ पुलिस ने दोबारा इस केस की इनक्वायरी को आगे बढ़ाते हुए कार्रवाई की है। आरोपी को गिरफ्तार किया गया है और उस पर धाराएं लगाईं गयीं हैं।

मैं आपके माध्यम से तीन बातें सरकार से कहना चाहूंगा। यह बहुत महत्वपूर्ण एवं संवेदनशील मुद्दा है और आज पूरे देश का ध्यान इस मुद्दे पर है। पहला कदम चण्डीगढ़ पुलिस ने जरूर बढ़ाया है, मगर इसकी जांच को जब तक न्यायसंगत निष्कर्ष तक लेकर नहीं जाते, तब तक सरकार और प्रशासन पर पूरे देश की नजर रहेगी। इस मामले में जब न्याय होगा, तभी देश में ऐसा संदेश जाएगा कि कानून सबके लिए बराबर है। इस मामले में न्याय मांगने के लिए मैं खड़ा हुआ हूँ। हम न्याय से ज्यादा कोई मांग नहीं कर रहे हैं, हमें न्याय से ज्यादा कुछ नहीं चाहिए, मगर न्याय से कम भी देश स्वीकार नहीं करेगा। अगर कहीं ढिलाई हुई या निष्पक्षता में कमी आई तो देश दोबारा उसी तरह उठ खड़ा होगा, जैसे पहले खड़ा हुआ था। ... (व्यवधान) अब सरकार ने दोबारा वे धाराएं लगाईं हैं, इसका अर्थ है कि सरकार ने यह स्वीकार किया है कि प्रारम्भिक जांच में कोई न कोई चूक हुई है। वह चूक कैसे हुई, किन अधिकारियों ने की है? क्या उन पर कोई दबाव था? सरकार को इन बातों का जवाब देना चाहिए। ... (व्यवधान) मैं एक बात और कहना चाहूंगा। ... (व्यवधान) जब एसडीएम द्वारा पीड़िता का धारा 164 का बयान हुआ। ... (व्यवधान)

श्री गणेश सिंह (सतना) : उपाध्यक्ष महोदय, यह राज्य का विषय है। वहां कार्रवाई हो रही है।... (व्यवधान)

श्री दीपेन्द्र सिंह हुड्डा : उपाध्यक्ष महोदय, उस बयान के समय कोई महिला अधिकारी नहीं थी। आज सरकार की ओर से पूरे देश में ऐसा निर्देश जाए, ताकि ऐसे संवेदनशील मामलों में विश्वास का माहौल बने।

...(व्यवधान) Let me finish it as it is an important issue. सर, अगर मैं कोई राजनीतिक बात करूं, तो आप उसे काट दीजिए। ...(व्यवधान) Sir, I am not raising any political point. Let me finish it as it is an important issue.

HON. DEPUTY-SPEAKER: It is not a debate.

श्री दीपेन्द्र सिंह हुड्डा : उपाध्यक्ष महोदय, ऐसा निर्देश पूरे देश में जाए कि अगर ऐसी कोई पीड़िता सामने आती है और जब उसका बयान लिया जाए तो पुरुष अधिकारी के साथ महिला अधिकारी भी उपस्थित हों। सरकार की ओर से ऐसा निर्देश पूरे देश में जाना चाहिए। ...(व्यवधान) एक बात सामने आई है कि जैसे ही यह मामला सामने आया, कुछ लोगों ने पीड़िता का चरित्रहनन करने का काम सोशल मीडिया पर शुरू कर दिया। उनकी पुरानी तस्वीरें दिखाई गयीं और कहा गया कि आरोपियों के साथ उनकी तस्वीरें हैं, जबकि उन पुरानी तस्वीरों में आरोपी नहीं थी और वे तस्वीरें फेक पाई गयीं।...(व्यवधान) इस तरह से पीड़िता का जो चरित्रहनन किया गया। ...(व्यवधान)

Sir, I will speak in English also so that you can understand. There is a slander of the character of the victim who had come forward to speak.

The social media has slandered her character and this has become a trend which needs to be stopped. It is so not just in this case. Rising above political lines, if a victim comes forward for a complaint, something needs to be done against the people who question her character, who put her old and fake pictures by questioning her character. They are questioning as to what she was doing at 12 o'clock at night. One person asked as to what she was doing at 12 0'clock. My question is, what was the boy doing at 12 0'clock? Why do we not ask that question?

Let me complete. I am not raising any political issue. The entire nation is watching. I am not saying any political point....(*Interruptions*) The people who have resorted to character assassination need to be booked under appropriate sections of the IT Act.

One of the spokespersons of the BJP made a tweet and later on said that her account was hacked. One Minister of the BJP had tweeted something which is highly objectionable. One person of the BJP has said, 'What was she doing at 12 o'clock? I will make my last point and conclude. They asked as to what was she

doing at 12 o'clock. Is there a rule in this country that a woman cannot go out after a certain time? If there is a rule in this country, they should specify that time. If there is a rule, we should be made aware

महिलाओं को सुरक्षा प्रदान करने की जिम्मेदारी सरकार की होती है। ... (व्यवधान) It is not your responsibility to ask the woman. ... (*Interruptions*)

HON. DEPUTY-SPEAKER: Shri M.B. Rajesh, Adv. Joice George and Shri Bhagwant Mann are allowed to associate with the matter raised by Shri Deepender Hooda.

SHRIMATI KIRRON KHER (CHANDIGARH): Thank you very much Sir for allowing me to speak. ... (*Interruptions*) I did not interrupt you. Sit down now. Enough Shri Deepender Hooda, do not politicize it. ... (*Interruptions*)

I would like to thank the Chandigarh police for their very prompt action in saving this girl and for the PCR arriving at the spot the minute she called. I would like to thank them for this. The people who are criticizing this must also realize that there is a procedure to the investigation. When this girl was giving her statement in front of the Magistrate under Section 164 of the CrPC she did not mention the word 'abduction'. The police was forced to drop that charge. Then, they found the CCTV footage. They got the witnesses. They did all that. They themselves had sent the girl for recording her statement under Section 164 of the CrPC. ... (*Interruptions*) The hon. Home Minister Shri Rajnath Singh gave clear instructions to the officers, to the Governor and to the Home Secretary saying no political pressure should be entertained, no phone calls and do what is right. I myself have spoken against stalking in this very House four days ago. I myself as a woman, as a mother, and as the hon. lady Member of Chandigarh have stood up for the rights of the girl. I have criticized voices that have said, 'What was the girl doing outside at 12?' Let us not have selective amnesia. I do not want to politicize this issue. It is a social problem. It is not just in my party or your party. It is there across the party lines. You need to remember all the old instances and the statements of the Coal Minister, of the J.D.(U) President, of the Samajwadi Party President, who have made sexist and

misogynous remarks about women when the Bill for stalking was brought in Parliament.

I have a suggestion to make to those people who say, 'girls should not be allowed at night'. Firstly do not make excuses that it is an old photo. So what if it is a new photo? What is wrong in a girl going out at night? What is wrong in a girl having a drink or enjoying her life with people? You see there are different societal norms. There is a progressive India and there is a very regressive India. We do not as a party ever talk against the rights of women. ... (*Interruptions*) I just want to say one line.

I think that 'girls should not be allowed to go out at nights' is a wrong concept. It is the boys going out at night are causing the problem. So, boys should not be allowed to go out at night and girls could go at any time. ... (*Interruptions*) Thank you for letting me speak.

HON. DEPUTY-SPEAKER: Dr. Manoj Rajoria, Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are allowed to associate with the matter raised by Shrimati Kirron Kher.

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, the dignity and honour of every woman of this country is sacrosanct. There is no question about it. It is the duty of all the Governments under the Constitution of India to protect and to safeguard the life, honour and modesty of a woman. At the same time, in this case of Chandigarh, the Government as well as the police has taken prompt action. Immediately, the rule of law has taken its course and we have full confidence that whoever has committed any wrong will be punished. There will be no let off.

At the same time, I urge upon our friends of the Congress Party that they should not politicize this issue. I would also urge upon them that it is a sensitive issue. When the Chandigarh Administration is taking prompt action, they should not colour it in a political manner. Shri Deepender Singh Hooda is an esteemed colleague. He understands the severity and seriousness of the matter. When our

hon. Member Shrimati Kirron Kher, who is a woman Member of Parliament representing Chandigarh Constituency is on her legs and putting forth the facts before the House, I expect Venugopalji, Deepender Singh Hoodaji and all our esteemed colleagues to lend their ears to her submission also because that is a view point. She is also presenting the facts as she was there all through when the entire incident happened.

So, I assure the House that law will take its course and the Government is taking appropriate action. Even the victim, who has complained, has, in the beginning, appreciated the prompt action taken by the police and the administration.

SHRI DUSHYANT CHAUTALA (HISAR): Mr. Deputy Speaker, Sir, I also want to speak on this matter.

HON. DEPUTY SPEAKER: It is not a discussion. I will allow you to raise your issue later.

... (*Interruptions*)

HON. DEPUTY SPEAKER: I will call you afterwards. Please wait.

SHRIMATI HEMAMALINI (MATHURA): Mr. Deputy Speaker, Sir, my subject is totally different from what is being discussed right now.

Sir, my subject is about providing Single Window Clearance for foreign film productions. As an artiste I have been in Indian cinema for a very long time. So, I choose to address a most relevant issue today concerning film shoots in our country.

Our country India has beautiful, exotic locations, historic and heritage sites and beautiful ancient cities which are being shot by Hollywood film makers very beautifully that we have seen in many films. Film industries world over, especially Hollywood, have always been attracted to India as the most popular destination for film shoots. But the number of foreign films to be shot in India is reduced considerably in the recent past. The reason for this is, in India film makers, especially Indian film makers and also foreign film makers face location delays for permission to shoot at roads, airports, railways or helicopter shots of the city. Even after getting all the required permissions from different Ministries, on the ground they face problems with local police and local municipal corporations and have to necessarily pay bribes to keep a film shoot running smoothly.

Foreign film productions have always been a source of earning foreign exchange and providing employment to our own people. Foreign film productions also encourage the local talents and our Indian rich culture to go main stage at the global level. It also promotes tourism in our country. But the kind of time and resources wasted in getting so many permits is one of the main reasons for less people exploring India as a prospective shooting destination.

So, I would like to suggest to the Government to introduce a Single Window Clearance as this will not only help foreign films but also our own Indian film productions that face a lot of issues in getting permits and other registrations done when it comes to location shoots. I do hope that the Ministry concerned would take positive steps to ensure ease and facilitate a large number of international brands and foreign film production houses to shoot in India. Thank you so much.

HON. DEPUTY-SPEAKER: Shri Sharad Tripathi, Shri Satyapal Singh, Kunwar Pushpendra Singh Chandel and Shri Gopal Shetty are permitted to associate with the issue raised by Shrimati Hemamalini.

SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR): Sir, I am going to raise a very important and serious issue relating to the medical students of our Tamil Nadu State. Thousands of such students are in panic. The introduction of NEET has created a huge uproar in Tamil Nadu. Many pertinent questions have been raised. Our beloved leader, whom we still believe our God, Pratchi Thalaivi Amma had categorically opposed the introduction of NEET as it was a direct infringement of the rights of the State, which would cause grave injustice to the students of Tamil Nadu. Apart from it, Education is in the Concurrent List.

The Government of Tamil Nadu had established many Government Medical Colleges. As compared to other States, our State of Tamil Nadu has a lot more number of medical colleges across the State in order to achieve the optimum doctor-patient ratio and to augment its medical service infrastructure. But if these seats are taken away by the students of other States through NEET, it will create non-availability of doctors and medical services, particularly in rural Tamil Nadu.

Sir, keeping this in view, the Tamil Nadu Legislative Assembly has passed two Bills for protecting the existing admission policy for UG and PG admissions in the Medical and Dental Colleges. The two Bills have been sent to the Government of India for obtaining the Assent of the President of India under article 254(2) of the Constitution of India.

With a view to protecting the prospects of the State Board students and to provide them fair and equal opportunity, the Government of Tamil Nadu has taken a policy decision to continue with the existing system of admission to Government Medical and Dental Colleges and also to preserve the doctor-patient ratio in Tamil Nadu, especially in the rural areas and villages where the doctors who are well versed in Tamil language alone can treat the local population.

In this situation, I would strongly urge the Government of India to exempt the State of Tamil Nadu from NEET. The Presidential Assent for the two Bills may be accorded immediately to enable the Government of Tamil Nadu to continue with its decades old existing system of admission to Government Medical and Dental Colleges.

Thank you, Sir.

HON. DEPUTY-SPEAKER: Shrimati V. Sathyabama and Shrimati M. Vasanthi are permitted to associate with the issue raised by Shri K.N. Ramachandran.

SHRI P.R. SUNDARAM (NAMAKKAL): Hon. Deputy-Speaker, Sir, the whole nation is shocked to know that the...*

HON. DEPUTY-SPEAKER: No names will go on record.

SHRI P.R. SUNDARAM (NAMAKKAL): It was also confirmed on the part of senior jail authorities that ...*

HON. DEPUTY-SPEAKER: No names will go on record.

...(Interruptions)...

HON. DEPUTY-SPEAKER: Allegations will not go on record.

...(Interruptions)...

HON. DEPUTY-SPEAKER: Nothing will go on record.

...(Interruptions)...

* Not recorded.

श्री दुष्यंत चौटाला (हिसार) : उपाध्यक्ष महोदय, मैं किरण खेर जी का आभार प्रकट करना चाहता हूँ कि इस पूरे मामले पर उन्होंने बहुत अच्छी तरह से सरकार का पक्ष रखा। यह एक गम्भीर विषय है क्योंकि हरियाणा की धरती से "बेटी बचाओ, बेटी पढ़ाओ" अभियान शुरू किया जाता है, वहीं एक ऐसा मामला आता है, जहां बेटी डराओ, बेटी उठाओ का वाकया चंडीगढ़ की सड़क पर देखते हैं। यह कोई पहला मामला नहीं है। मैं आपके संज्ञान में लाना चाहूंगा कि 8 मई को भारतीय जनता पार्टी के प्रदेश अध्यक्ष के भतीजे ने एक नाबालिग लड़की को किडनैप करने का काम टुहाणा में किया गया...(व्यवधान) और पुलिस को प्रेशराइज करके उस लड़की को दबाया गया...(व्यवधान) आज हमारी बेटियों को डराने का काम किया जा रहा है...(व्यवधान)* ...

HON. DEPUTY SPEAKER: Nothing will go in record.

... (Interruptions) ... *

श्री दुष्यंत चौटाला : उपाध्यक्ष महोदय, यह बहुत गम्भीर विषय है और मैं चाहूंगा कि सरकार इसकी विस्तृत इनक्वारी करवाए कि क्यों सीसीटीवी फुटेज रिमूव हुई, क्यों वहां से कैमरों की फुटेज लाने में डिले हुआ, क्यों सेक्शन 365 (5)(11) हटाए गए?

HON. DEPUTY SPEAKER: Nothing will go in record.

Shri K.C. Venugopal.

... (Interruptions) ... *

SHRI K.C. VENUGOPAL (ALAPPUZHA): Thank you, Sir. I am raising a serious issue. It is of allegation of corruption and bribery charge against some political leaders of Kerala.... (Interruptions)

HON. DEPUTY SPEAKER: I have already said. Whatever Shri Dushyant Chautala has said will not go in record.

... (Interruptions) ... *

SHRI K.C. VENUGOPAL: ...*(Interruptions) This is a very serious scam involving many ... (Interruptions) It is the internal investigation of BJP. They themselves mentioned this tip of the ice burg. ... (Interruptions) They are trying to hide this very serious allegation only because of the internal rivalry in the party. ... (Interruptions)

* Not recorded.

As per the information in the report, the money was transferred to the middlemen in Delhi through havala transactions.... *(Interruptions)* It is not clear who received the money in Delhi. Sir, we should know as to who has received the money in Delhi. ... *(Interruptions)* This is a very serious matter. ... *(Interruptions)*

On the one hand the Government is saying that they are taking brave steps against havala and black money and on the other hand their own party..... *(Interruptions)*

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI ANANTHKUMAR): Sir, this is the same issue of Kerala.... *(Interruptions)* There is some political party which has come out very clean. ... *(Interruptions)* These are under investigation.... *(Interruptions)*

SHRI K.C. VENUGOPAL: This is a havala issue. This is a big issue.... *(Interruptions)* His internal party enquiry.... *(Interruptions)*

SHRI ANANTHKUMAR: No, nothing has happened.... *(Interruptions)* How can it be a big issue?... *(Interruptions)* No, Sir. The entire thing that he has spoken against the Bhartiya Janta Party leaders should be expunged.... *(Interruptions)*

HON. DEPUTY SPEAKER: Any allegation would not go on record.

... *(Interruptions)** ...

SHRI ANANTHKUMAR: It should be expunged. It is a wild allegation. ... *(Interruptions)* He is not only misleading the House but also the entire nation. ... *(Interruptions)*

SHRI K.C. VENUGOPAL : Sir, on the one hand the Government is saying that they are taking action against havala and black money and on the other hand their own internal enquiry revealed that the havala money came to Delhi. ... *(Interruptions)* Who is taking the money in Delhi?... *(Interruptions)*

* Not recorded

SHRI ANANTHKUMAR: Sir, he should not be allowed to impose such a wild allegation.... *(Interruptions)* It is totally baseless. ... * *(Interruptions)*

SHRI K.C. VENUGOPAL : ... * This is a serious allegation. For getting a medical college, havala money is transferred. It should be investigated.... *(Interruptions)*

On the one hand the Government is saying that they are taking action against havala ... * *(Interruptions)*

HON. DEPUTY-SPEAKER: Dr. A. Sampath, Shrimati P.K. Shremathi Teacher and Adv. Joice George are permitted to associate with the issue raised by Shri K.C. Venugopal.

श्री गणेश सिंह (सतना) : उपाध्यक्ष महोदय, मैं भारत सरकार के माननीय उद्योग मंत्री तथा श्रम मंत्री जी का ध्यान आकृष्ट कराना चाहता हूँ। विमुद्रीकरण के बहाने निजी क्षेत्र के छोटे-बड़े उद्योगों ने बड़ी संख्या में ठेके के मजदूरों, बदली श्रमिकों तथा स्थायी श्रमिकों की सेवाएं समाप्त कर दी हैं। इतना ही नहीं स्टाफ में भी बड़ी संख्या में छंटनी की गयी है, जबरदस्ती वीआरएस दिया जा रहा है। मैं जिस क्षेत्र से आता हूँ, वहां सीमेंट के बड़े उद्योग हैं, जिसमें बिरला सीमेंट, मैहर सीमेंट, रिलायंस सीमेंट, प्रीज्म सीमेंट, केजेएस सीमेंट, जेपी बाबूपुर सीमेंट, नोवस्ता सीमेंट, जेपी बेला सीमेंट, जेपी बघवार, एसीसी सीमेंट, कैमोर, डायमंड सीमेंट, दमोह, यूनिवर्सल केबिल्स, सतना, डागा ऑयल मिल तथा कई इंजीनियरिंग कम्पनियों ने हजारों की संख्या में श्रमिकों को हटा दिया है। मैं भारत सरकार के श्रम मंत्रालय एवं उद्योग मंत्रालय का ध्यान आकृष्ट कराते हुए उनसे मांग करता हूँ कि विमुद्रीकरण के बाद अब तक कितने श्रमिकों को कार्य से हटाया गया? उसका विवरण मांगा जाए तथा उन्हें वापस रखने हेतु आदेश दिया जाए।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ganesh Singh.

Now, it is six o'clock. If the House agrees, we can continue with the 'Zero Hour'.

... *(Interruptions)*

SHRI ANANTHKUMAR: Sir, we can adjourn the House. ... *(Interruptions)*

HON. DEPUTY SPEAKER: The House stands adjourned to meet on Friday, the 11th August, 2017 at 11.00 a.m.

18.00 hours

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 11, 2017 / Shravana 20, 1939 (Saka).
